

Joint Committee Report in the matter of Hon'ble National Green Tribunal O.A. No. 88/2024(CZ)(previously O.A. No. 05/2024 PB), Sanju Changal Vs State of Rajasthan & Ors.
Order dated 21.03.2024

1. Background:-

An Original Application No. 05/2024 (PB) has been filed by Ms. Sanju Changal W/o Shri Harendra before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi wherein the issue related to illegally allotment of mining leases at Khasra No. 684/2, 684/3, 684/4 and 1317 on a Gair Mumkin Pahad, at Gram Sindholiya, Tehsil – Malpura, Disytrict – Tonk in Rajasthan by fraudulently showing the same as agricultural land. These Gair Mumkin pahad are having dense forest since since hundered years which have been cut by the heavy machines depriving the grazing land for cattle, the only livelihood for local villagers causing depletion in ground water and pollution of a pond which is the only water resource for the villagers. The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order dated 21.03.2024, in the matter has inter alia directed following:-

- a. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of:-

1. Regional Officer, Integrated Regional Office, MoEF at Bhopal.
2. Member Secretary, Central Pollution Control Board
3. Member Secretary, Rajasthan Pollution Control Board
4. District Magistrate, Tonk.

and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Rajasthan Pollution Control Board will be the nodal agency for coordination and compliance.

- b. Report of the Joint Committee be filed within two months before the Central Zone Bench of this Tribunal at Bhopal by email ngtczbbhomp@gov.nic.in in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

2. Constitution of Joint Committee:-

In compliance of the Hon'ble NGT directions, the following individuals have been nominated as members of the joint committee:-

- a) District Collector, Tonk nominated Sub Divisional Officer, Malpura as member of Joint Committee vide letter dated 02.05.2024.
- b) Ministry of Environment, Forest and Climate Change (MoEF & CC) nominated Sh. Mahesh Dutt Purohit, Joint Director(s)/Scientist-D as member of Joint Committee vide letter dated 12.04.2024.
- c) Central Pollution Control Board (CPCB) nominated Sh. Praveen kumar Jain, Scientist-B as Joint Committee member vide letter dated 01/04/2024.

- d) Rajasthan State Pollution Control Board (RSPCB) nominated Regional Officer, Bundi as Joint Committee member and also appointed as nodal officer on behalf of RSPCB vide letter dated 23.04.2024.

3. Meeting of Joint Committee:-

In compliance of the Hon'ble NGT directions, all committee members held a meeting through video conferencing (VC) on 08.05.2024 at 11:00 AM. During VC points related to the aforesaid Original Application were discussed and it was decided that committee members would visit the site on 14.05.2024 (Tuesday) at 12:00 PM. Letters regarding joint committee inspection were issued to petitioner and respondents by this office vide letters dated 08.05.2024(Annexure-A).

4. Joint Committee Visit:-

In compliance of Hon'ble NGT order Joint committee comprising following official's visited the site on 14.05.2024:-

- 1) Sh. Mahesh Dutt Purohit, Joint Director(s)/Scientist-D, MoEFCC, Jaipur.
- 2) Sh. Amit Soni, Regional Officer, RSPCB, Bundi.
- 3) Sh. Pravcen Kumar Jain, Scientist-B, CPCB, Regional Directorate, Bhopal
- 4) Sh. Amit Choudhary, SDM, Malpura, District – Tonk.

Applicant Sanju Chungal informed vide email dated 14.05.2024 that she is unable to be present during site visit hence nominated four persons to remain present during site inspection. Nominated persons were present during joint committee inspection at site (Annexure-B). Sh. Raghav Diggi and Sh. Girwar Singh were present on behalf of lease holder and Sitaram trust.

5. Observations of Joint Committee Visit:-

During site visit joint committee made following observations:-

- 1) **M/s Sindholia Mineral, ML/Ref. No.- 20211000040333, Khasra no. – 684/3,Area – 1.9419 Hect., Village – Sindholia, Tehsil - Malpura, District – Tonk.**
 - a) During site visit mine was existing as found non-operational.
 - b) Mining lease was executed by Department of Mines & Geology in favor of M/s Sindholia Mineral on 31.08.2022 for 50 years (Annexure-C).
 - c) Environmental Clearance was issued to the mine from SEIAA, Rajasthan vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(20239)/2021-22 dated 06.05.2022 for Granite – 208420.0 TPA (ROM) (Annexure-D)
 - d) Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 was issued to the unit from RSPCB vide letter dated 02.11.2022 for Granite – 208420.0 TPA (ROM) which is valid upto 30.09.2027(Annexure-E).
 - e) During inspection it was observed that unit has not made adequate plantation in compliance of Environmental Clearance (EC).
 - f) Lessee has not provided retaining walls around the overburden dumps.
 - g) Catch drains, settling tanks and siltation ponds of appropriate size have not been constructed.
 - h) Regular compliance report of Environmental Clearance has not been submitted.

- i) As per Assistant Mining Engineer (AME), Tonk vide letter no. 717 dated 08.05.2023 mining activities are being carried out in accordance with rules/regulations and approved mining plan, no illegal mining is being carried out(annexure-F).
- j) Production figures received from Department of Mines & Geology are enclosed which are within the permitted capacity of Consent to Operate. (annexure-G)
- k) According to mouka report of Halka Patwari, Sindoliya and Assistant Mining Engineer (AME), Tonk, Mine land type is gair mumkin pahad and revenue record is showing that there is no chragah/forest land,water reservoir, school,temple, railways witnin 45 meter of mine area.(details attached at annexure-H)

2) M/s Sindholia Mata Granite, ML/Ref. No.- 20211000040330, Khasra no. – 684/4,Area – 2.1403 Hect., Village – Sindholia, Tehsil - Malpura, District – Tonk.

- a) During site visit mine was existing as found non-operational
- b) Mining lease was executed by Department of Mines & Geology in favor of M/s Sindholia Mineral on 31.08.2022 for 50 years (annexure-I).
- c) Environmental Clearance was issued to the mine from SEIAA, Rajasthan vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(20241)/2021-22 dated 06.05.2022 for Granite – 250001.0 TPA (ROM) (annexure-J).
- d) Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 was issued to the unit from RSPCB vide letter dated 27.10.2022 for Granite – 250001.0 TPA (ROM) which is valid upto 30.09.2027 (annexure-K).
- e) During inspection it was observed that unit has not made adequate plantation in compliance of Environmental Clearance (EC).
- f) Lessee has not provided retaining walls around the overburden dumps.
- g) Catch drains, settling tanks and siltation ponds of appropriate size have not been constructed.
- h) Regular compliance reports of Environmental Clearance have not been submitted.
- i) As per Assistant Mining Engineer (AME), Tonk vide letter no. 717 dated 08.05.2023 mining activities are being carried out in accordance with rules/regulations and approved mining plan, no illegal mining is being carried out. (annexure-F)
- j) Production figures received from Department of Mines & Geology are enclosed which are within the permitted capacity of Consent to Operate. (annexure-G)
- k) According to mouka report of Halka Patwari, Sindoliya and Assistant Mining Engineer (AME), Tonk, Mine land type is gair mumkin pahad and revenue record is showing that there is no chragah/forest land,water reservoir, school,temple, railways witnin 45 meter of mine area.(details attached at annexure-L)

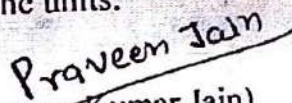
3) M/s Sitaram Trust, Khasra No. – 1317, Village – Sindholia, Tehsil – Malpura, District – Tonk:- at present no existence of mining lease at khasra no. 1317.

- 4) Written statements received from Sh. Ramcharan Jat, Sh. Ramchandra Jat, Sh. Purushottam nath and Sh. Neemnath Jogi, R/o- Sindholia, Tehsil – Malpura, District – Tonk (nominated persons on behalf of Sanju changal) are enclosed as annexure-M.
- 5) Written statements of Sh. Shakti Singh (Partner of M/s Sindholia mineral), Sh. Raghav Pratap singh (Partner of M/s Sindholia Mata granite), Sh. Vikas Mehla (Representative of

- M/s Sindholia mineral), Sh. Rakesh Beda (Representative of M/s Sindholia Mata granite) and Sh. Girwar Singh (Representative of M/s Sitaram Trust) are enclosed as annexure-N.
- 6) Distance of temple from mining lease is 110 meter and distance of residential area (abadi) from mining lease is 550 meter (copy enclosed as annexure-O).
 - 7) Photographs taken during the visit are enclosed as annexure-P.

6. Conclusion of Joint Committee Visit:-

- a. According to mouka report of Halka Patwari Sindoliya and Assistant Mining Engineer (AME), Tonk, Mine land type is gair munkin pahad and revenue record is showing that there is no chragah/forest land, water reservoir, school, temple, railways within 45 meter of mine area.
- b. In the complaint mentioned khasra no. 684/2, area – 57.11 Bigha is divided into khasra no. 684/3, area – 08.0 Bigha in favor of M/s Sindholiya Minerals and khasra no. 684/4, area – 12.0 Bigha in favor of M/s Sindholiya Mata Granite as per jamabandi (Annexure-Q).
- c. According to AME report M.L. no. 79/2021 (Khasra no. 684/3) was non-operative since 09.11.2023 and khasra no. 1317 is not existence as mine.
- d. Lesse has not provided proof/permission for the tree falling in lease area from administration/competent authority.
- e. During inspection there were findings of deficiencies viz. inadequate plantation, retaining walls around the overburden dumps not provided, Catch drains, settling tanks and siltation ponds of appropriate size as per CTO compliance. Therefore, show cause notice will be issued to the units.


(Praveen Kumar Jain)
Scientist-B, CPCB
Bhopal


(Savita)
Regional Officer
RSPCB, Bundi

(Amit Choudhary)
SDM, Malpura
Tonk


20/8/24
(Mahesh Dutt Purohit)
Joint Director/SC.-D
MoEF&CC, Jaipur



Regional Office
Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : rorpcb.bundi@gmail.com

Email



No. RPCB/RO Bundi/Gen-70/148-150

Date: 8/5/24

1. **M/s Sindholia Mineral,**
R/o – Diggi House, Shivaji Marg,
Sawai Ram Singh Road, Jaipur
302004
Email:- sindholiamineral33@gmail.com

**Most Urgent
NGT Matter**

2. **M/s Sindholia Mata Granite,**
R/o – Diggi House, Shivaji Marg,
Sawai Ram Singh Road, Jaipur
302004
Email:- sindholiamatagranite@gmail.com

3. **M/s Sitaram Trust,**
Khasra No. 1317, Village Sindholia,
Tehsil Malpura, Distt Tonk.

Sub: Regarding joint committee visit in the matter of Hon'ble NGT OA No. – 05/2024,
Sanju Changal Vs State of Rajasthan & Ors.

Ref: Hon'ble NGT, Principal Bench, New Delhi order dated 21.03.2024 in OA No.
05/2024 (PB) in the matter of Sanju Changal Vs State of Rajasthan & Ors.

With reference to subject cited above, it is to inform that Hon'ble NGT, Principal Bench, New Delhi vide order sheet dated 21.03.2024 in OA No. 05/2024 (PB) in the matter of Sanju Changal Vs State of Rajasthan & Ors has raised issue regarding mining leases allotted at Khasra no. 684/2, 684/3, 684/4 and 1317 on a Gair Mumkin Pahad at Gram Sindholiya, Tehsil – Malpura, District – Tonk by fraudulently showing the same as agricultural land to following firms:-

- 1) M/s Sindholiya Mata Granites, Khasra no. 684/4, ML No. – 80/2021.
- 2) M/s Sindholiya Minerals, Khasra no. 684/3, ML No. – 79/2021.
- 3) M/s Sitaram Trust, Khasra no. 1317.

The Hon'ble NGT has constituted a joint committee comprising of representatives of :-

- 1) Regional Officer, Integrated Regional Office, MoEF at Bhopal.
- 2) Member Secretary, Central Pollution Control Board
- 3) Member Secretary, Rajasthan Pollution Control Board
- 4) District Magistrate, Tonk.



Regional Office

Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : rorpcb.bundi@gmail.com

Email



It is to bring into your notice that joint committee will visit the area/mining leases mentioned in Hon'ble NGT order on **14.05.2024 at 12:00 PM**. you are advised to present at site with all details/documents in order to assist the joint committee members.

Yours Sincerely

(Amit Soni)
Nodal Officer &
Regional Officer



Regional Office
Rajasthan State Pollution Control Board
Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi
E-mail : rorpcb.bundi@gmail.com



क्रमांक :- रा.प्र.नि.म./क्षे.का.बून्दी/जन.-70/ 147

दिनांक : 8/5/24

संजु चांगल पत्नी श्री हरेन्द्र
प्लॉट नं.-32, 33, देवनगर,
हनुमान बाग, नागोर (राज.)
341001

विषय :- माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा ओरिजनल एप्लीकेशन नम्बर 05/2024, संजु चांगल बनाम राजस्थान राज्य व अन्य में गठित संयुक्त जाँच समिति के सम्बन्ध में।

संदर्भ :- माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा ओरिजनल एप्लीकेशन नम्बर 05/2024, संजु चांगल बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 21.03.2024.

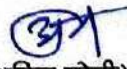
महोदय,

उपरोक्त विषय एवं संदर्भ में लेख है कि आप द्वारा प्रेषित पत्र के क्रम में दर्ज प्रकरण ओरिजनल एप्लीकेशन नम्बर 05/2024, संजु चांगल बनाम राजस्थान राज्य व अन्य में माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली के आदेश दिनांक 21.03.2024 द्वारा निम्न संयुक्त जाँच दल गठित किया गया है।

1. क्षेत्रीय अधिकारी, एकीकृत क्षेत्रीय कार्यालय वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भोपाल के प्रतिनिधि।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण मण्डल के प्रतिनिधि।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के प्रतिनिधि।
4. जिला मजिस्ट्रेट, टोंक के प्रतिनिधि।

उपरोक्त गठित संयुक्त जाँच दल द्वारा माननीय राष्ट्रीय हरित अधिकरण के आदेश में वर्णित स्थल/ भवन खनन पट्टे का मौका निरीक्षण दिनांक 14.05.2024 को 12:00 PM बजे किया जाना नियत है। अतः आपसे अनुरोध है कि आप संयुक्त जाँच दल के निरीक्षण के समय मौके पर उपस्थित रहे।

भवदीय


(अमित सोनी)
क्षेत्रीय अधिकारी

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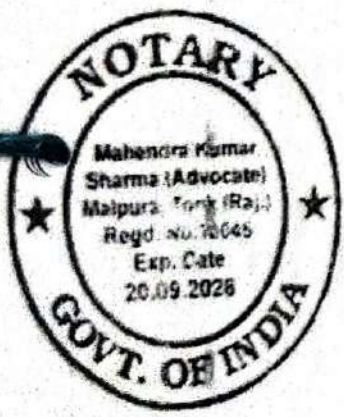


राजस्थान RAJASTHAN
राजस्थान
1/8 JAN 2024
उपस्थित करने पर ही लागू है

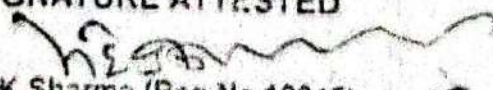
BT 779365

अधिकार पत्र

मैं संजू चांगल पति हरेन्द्र निवासी प्लॉट नम्बर 32.33 देवनगर कोलोनी, हनुमानबाग नागौर राजस्थान 341001 संपर्क नं. 9928187051 जी रहने वाली हूँ। मैंने नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल ब्रांच दिल्ली में एअर आवेदन जिसका प्रकरण क्रमांक 05/2024 है लगाया है जिसमें माननीय ट्रिब्यूनल के आदेशानुसार माननीय ट्रिब्यूनल के द्वारा यचित सयुक्त कमेटी ने दिनांक 14/5/2024 को मेरी उपस्थिति दर्ज कराने का निर्देशित किया है किन्तु मैं नागौर शहर में रहती हूँ और यहां से लगभग 250 किलोमीटर की दूरी माईनिंग निरीक्षण स्थल की दूरी है और मैं अत्यधिक गर्मी व बच्चे छोटे होने के कारण त्वरित रूप से उपस्थित होने में असक्षम हूँ।



म. क. शर्मा
उपस्थित
13/5/24
शाम-20/

SIGNATURE ATTESTED

M.K. Sharma (Reg. No. 10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)
13/5/24

13.5.2024

500 107

पिता का नाम: ZIMULOT

पिता/पत्नी: श्री/श्रीमती

पति: श्री/श्रीमती

पुत्र: श्री/श्रीमती

राज्यपाल- श्री

1. राज्यपाल- श्री

2. राज्यपाल- श्री

कुल ००

SECRETARY

Amendra Kumar
Sharma (Advocate)
Bilaspur, Jharkhand
Regd. No. 10345
Enr. Cite
20.09.20

GO

~~वार्ड-२/१०~~



OF INDIA



अतः माननीय से निवेदन है कि सिन्धोलिया ग्रामवासी एवं स्थानीय समुदाय जो इससे स्वयं पिड़ित है मे से इस कमेटी को जानकारी उपलब्ध करवाने, दस्तावेज उपलब्ध करवाने पंचनामा हस्ताक्षर करने हेतु, मौका रिपोर्ट बनाने हेतु एवं अन्य जो भी संयुक्त कमेटी के उद्देश्य की पूर्ति बाबत निम्नलिखित प्रतिनिधीत्व मण्डल बनाकर अधिकृत करती हूँ। श्रीमान् से मेरी प्रार्थना है कि प्राकृतिक न्याय के तहत संयुक्त कमेटी जनहित में स्थानीय समुदाय एवं ग्रामवासियों की जनसुनवाई करके भी मौका स्थल एवं तथ्यात्मक जानकारी तथा प्रभावित पक्षकारों की भी सुनवाई कर सकते है। ऐसा करने पर भी मैं सहमत हूँ।

मेरे द्वारा अधिकृत स्थानीय ग्रामवासी के प्रतिनिधी मण्डल के सदस्य निम्न है-

1. रामचन्द्र जाट आधार नं 466748369505 निवासी ग्राम सिन्धोलिया मालपूरा टोंक मोबाईल नं 9772119523
2. पुरुषोत्तम नाथ, आधार नं 296259273790 निवासी ग्राम सिन्धोलिया मालपूरा टोंक

श्रीमान् श्रीमान् पुरुषोत्तम नाथ रामचन्द्र

SIGNATURE ATTESTED
M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Dist. Tonk (Raj.)

3. नीमनाथ निवासी ग्राम सिन्धोलिया मालपुरा टोंक मोबाईल नं
9672912235

4. रामचरण निवासी ग्राम सिन्धोलिया मालपुरा टोंक मोबाईल नं
9982544974

हस्ताक्षर परिवादी / अपीकर्ता अधिकृत प्रतिनिधी मण्डल

संजू चांगल

संजू

रामचन्द्र जाट

रामचरण

पुरुषोत्तम नाथ,

पुरुषोत्तम

नीमनाथ

नीमनाथ

रामचरण निवासी

रामचरण



दिनांक:-

15/12/24

SIGNATURE ATTESTED

M.K.Sharma (Reg.No.10045)

NOTARY PUBLIC

Malpura, Distt. Tonk (Raj.)

13/12/24

Identified by

रामचरण

रामचरण च.ब.क. जाट

उम्र = 32 वर्ष

निवासी - सिन्धोलिया मालपुरा

तहसील - मालपुरा जि. टोंक



राजस्थान RAJASTHAN
12

970473

स.ख.अ/टॉक/अप्र/खाते./रेफरेंस नं० 20211000040333

यह नॉन-ज्यूडिशियल स्टाम्प पेपर रूपमें 41,000/- (अक्षरे इकत्तालिस हजार मात्र) किता तीन-स्टाम्प पेपर कमशः 20,000/-, 20,000/- एवं 1,000/- खनन पट्टा वास्ते रेफरेंस नं० 20211000040333 खनिज गेनार्ड क्षेत्र 1.9419 हेक्टेयर खनन, 684/3 निजी खातेदारी भूमि निकट-ग्राम सिधोलिया तहसील मालपुरा जिला टॉक (राज.) जो संलग्न नक्शा एवं विवरण सूची के अनुसार है, के संविदा निष्पादन हेतु प्रस्तुत किये गये हैं। उक्त खनन पट्टा मैसर्स सिधोलिया मिनरल, पता-डिग्गी हाउस, शिवाजी मार्ग, सवाई राम सिंह रोड़, जयपुर (राज.) के पक्ष में श्रीमान अति० निदेशक (खान), जयपुर क्षेत्र जयपुर के आदेश क्रमांक अनिखा /जय/टॉक/रेफ.20211000040333/1445 दिनांक 12-08-2022 से वार्षिक स्थिर भाटक राशि रूपमें 1,16,514/- (अक्षरे रूपमें एक लाख सौलह हजार पाँच सौ चौदह मात्र) पर संविदा पंजीयन तिथी से 50 (पचास) वर्ष तक के लिए स्वीकृत किया गया है। इसकी शर्त स्वीकृति आदेश एवं संलग्न संविदा एवं राजस्थान अप्रधान रियायत नियमावली, 2017 एवं उसमें समय समय होने वाले संशोधनानुसार होगी। उक्त खनन पट्टा संविदा का निष्पादन आज दिनांक 31st

Aug 12 को किया गया।

[Signature]

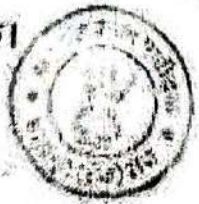
हस्ताक्षर प्रमाणित

हस्ताक्षर पट्टेधारी
Witness (1)
श्री शंकर लाल मुत्र श्री अशोक
रोड़वेज बस स्टैण्ड, डिग्गी जिला टॉक।

[Signature]
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
दोड़ (राज०)

[Signature]
31/8/22
खनि अभियन्ता
खान एवं भू-विज्ञान, जयपुर

Witness (2)
श्री प्रताप सिंह मुत्र श्री विजय सिंह
भेन मार्केट डिग्गी, जिला टॉक।



उपपंजीयक, मालपुरा
जिला-टॉक

20 AUG 2020

क्र. सं. 1234 दिनांक

नाम ~~रवि~~ शिवोबिता मिश्र 2021

पिता का नाम

निवासी पत्नी 1331 शिवोबिता भार (21 मार्च 2018) 21 मार्च 2018 2020

स्टाम्प श्रीमती 1/2020 वास्ते 21 मार्च 2018 2020

Rabhi Mishra

20 AUG 2020
शुद्धी दुसाद
स्टाम्प विक्रेता
ला. न. - 1/2020
जी-7 (आजुब गलौर) भव्य टावर
कबीर मार्ग, बनीपार्क, जयपुर

समस्तान स्टाम्प अधिनियम, 1958 के तहत
स्टाम्प प्रति पर प्रत्यादि 11 दिनों में
1. अनपूरण अथवा अशुद्धि
(धारा-3-क) 10: 648 2020
2. वाय और चसकी परत के संलग्न और निर्माण के
(धारा-3-ख) प्राकृतिक आपदाओं एवं मानव
आपदाओं के निवारण हेतु-20 2020 Memo
Rabhi Mishra
कृत नाम 2020



राजस्थान RAJASTHAN

970474

970474

11/6 2022

सखअ/टोक/अप्र/खाते./रेफरेंस नं० 20211000040333

यह नॉन ज्यूडिशियल स्टाम्प पेपर रुपये 20,000/- (अक्षरे बीस हजार मात्र) संलग्न सविदा शामिल रहे।

Ram Prasad Singh

हस्ताक्षर प्रमाणित

[Signature]
सहायक खानि अधिकारी
खान एवं भू-विज्ञान विभाग
टोक (राज०)

[Signature]
खानि अभियन्ता
खान एवं भू-विज्ञान, जयपुर

(हस्ताक्षर पट्टाधारी)



[Signature]
जयपुर, भारत
विभाग

क्र. स. 1277 दिनांक 20 AUG 2022

नाम शक्ति सिंह विक्रेता शक्ति सिंह
पिता का नाम शक्ति सिंह
निवासी डिगगी 2022 मार्ग शक्ति सिंह रा. वि. 2022
स्टाम्प कीमत 133895 वास्तु 2022 ति. 2022



Presentation Endorsement

Rakhi
30 माह 09 मा 2022 को 06:27 PM को
शक्ति सिंह SHAKTI SINGH पुत्र/पुत्रीपति श्री ANIRUDHA SINGH
जन्म 51 वर्ष उम्र 0-RAJPUT, लड़का
शक्ति House No. 8001638100 Colony: CSCEHME, Area: 18, DIGGI
स्टाम्प 202201043008814 मार्ग शक्ति सिंह रा. वि. 2022
ला. न. - City 2022, Pin code: 302003, District: JAIPUR, State:
जी-7 प्राइमरी स्कूल के पास
कबीर मार्ग, बनीपार, जयपुर

राजस्थान स्टाम्प अधिनियम, 1973 के तहत
स्टाम्प का अर्थ और परिभाषा
1. जमाकर्ता अर्थात् विक्रेता/पुत्रीपति/पुत्रीपति
2. विक्रेता/पुत्रीपति/पुत्रीपति का नाम शक्ति सिंह
3. विक्रेता/पुत्रीपति/पुत्रीपति का पता डिगगी 2022
4. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
5. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
6. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
7. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
8. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
9. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह
10. विक्रेता/पुत्रीपति/पुत्रीपति का पता शक्ति सिंह

हस्ताक्षर प्रस्तुतकर्ता
202201043008814
Lease period exceeding 30 year or perpetual

Fees Receipt Endorsement

रसीद नं.	202202043008878
दिनांक	30-09-2022
पंजीयन शुल्क ₹	15100
प्रतिष्ठान शुल्क ₹	0
पुष्पकन शुल्क ₹	300
ग्राम शुल्क ₹	0
नयी स्टाम्प शुल्क ₹	90950
कमी तरकारी शुल्क ₹	27285
कुल योग	133895

202201043008814
Lease period exceeding 30 year or perpetual

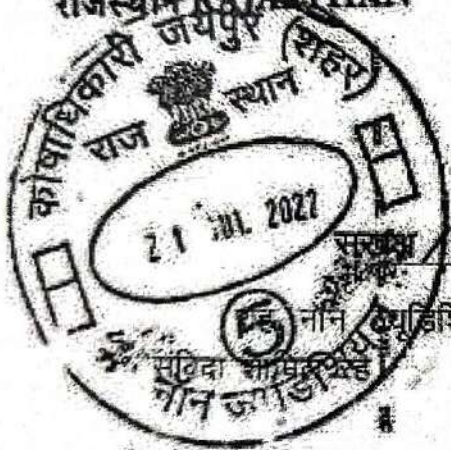
उप पंजीयक, MALPURA

Mode of Payment (#Mode Number Amount #)
Stamp 870474 ₹ 26000 # Stamp
M589364 ₹ 1300 # Stamp 970473 ₹
26000 # e-Gras Chellan 67030169 ₹
80395



M 589364

राजस्थान RAJASTHAN



संख्या / टोक / अप्र / खाते / रेफरेंस नं० 20211000040333

नॉन जूडिशियल स्टाम्प पेपर रुपये 1,000/- (अक्षरे एक हजार मात्र) संलग्न

Ram Prasad Singh

हस्ताक्षर प्रमाणित

सहायक खनि अभियन्ता

खान एवं भू-विज्ञान विभाग
टोक (राज.)

खनि अभियन्ता
खान एवं भू-विज्ञान, जयपुर

(हस्ताक्षर पददाधारी)

क्र. स. 1277 दिनांक 1 AUG 2022

नाम श्री अशोक ब्रह्मण विरुद्ध
 विद्या का नाम
 पिनकोडि डिग्गी 304501 वि.प.सी मार्ग श्याम सिंघा 23 मी 23 मी
 स्टाम कोमती 11/1/2022 लाल अशोक विरुद्ध

Endorsement of Execution

अनु. क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/श्री SHAHAN KHANUJI ABHIYANTA TONK, पुत्र/पुत्री/पति श्री SAHAYAK KHANUJI ABHIYANTA TONK, अनवरत रूप में Aryal Sarkari Upkarn स्टाम विरुद्ध			Executant Age: 0 Signature:
2 श्री/श्रीमती/श्री SHAKTI SINGH पुत्र/पुत्री/पति श्री SHAKTI SINGH, अवस्था Otheerati O-RAJPUT House No: 9929092487, Colony: DISHEHME, Area: 18, DIGGI HOUSE SHIVAJI MARG RAMSINGH ROAD, C SCHEME JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age: 51 Signature:
3 श्री/श्रीमती/श्री RAM PRATAP SINGH, पुत्र/पुत्री/पति श्री NARAYAN SINGH, अवस्था Otheerati O-RAJPUT House No: 9929092487, Colony: SHIVAJI MARG, Area: JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age: 62 Signature:

ने लेख्यपत्र Lease period exceeding 30 year or perpetual को पढ़ चुकने पर संसदकर विस्थापन करना स्वीकार किया।
 प्रतिफल राशि रु 0/- पूर्व में / में समझ / में से रु 0/- पूर्व में ————— ये अंश प्राप्त करना स्वीकार किया।
 उक्त विस्थापन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगुठा विशाल अंश समझ लिए गए हैं।

अनु. क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगुठा	हस्ताक्षर
1 Name: श्री/श्रीमती/श्री SHANKAR LAL, पुत्र/पुत्री/पति श्री ASHOK ब्राह्मण Age: 34 Add: House No: 9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304502, District: TONK, State: RAJASTHAN			Signature
2 Name: श्री/श्रीमती/श्री PRATAP SINGH, पुत्र/पुत्री/पति श्री VIJAY SINGH ब्राह्मण Age: 34 Add: House No: 9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304504, District: TONK, State: RAJASTHAN			Signature

202201043006814

उप पंजीयक, MALPURA

Lease period exceeding 30 year or perpetual

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

FORM-6

FORM OF MINING LEASE

[See rule 21(2)]

This Indenture made this 31st Aug day of 20 19 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual _____

_____ (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

When the lessee is a registered firm Anirudh Singh
Sh. Shakti Singh S/o Shri R/o DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Raj.) (Name & address of 1st partner) and Sh. Ram Pratap Singh S/o. Late. Shri Narayan Singh R/o. DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Raj.) (Name and address of 2nd partner) and (Name and address of 3rd partner) And (Name & address of 4th partner) And (Name & address of 5th partner) all carrying on business in partnership under the firm name and style of (Name of the firm) M/s. SINDHOLIA MINERAL registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Address of the firm) (hereinafter referred to as "lessee" which expression shall, when the context so admits be deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company _____

_____ (Name of the Company) and Company registered under _____
_____ (Act under which incorporated) and having its registered office at _____ (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.
BACKGROUND:

Ram Prasad Singh

उपजीयक, मालपुरा
जिला-टीक

सहायक खनि अभियन्ता
खार एवं भू-विज्ञान विभाग
टीक (सबो)

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licence or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.
- C. The State Government hereby grants the mining lease for Granite mineral in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 29,130 /-(Twenty Nine Thousand One Hundred Thirty Only) as security, Rs. 58,350/- (Fifty Eight Thousand Three Hundred Fifty Only) as performance security and Rs. 30,000/- (Thirty Thousand Only) as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1 Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby grants and demises upto the lessee/lessees, all these mines/beds/veins/seams of 95 (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.
- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 50 (Fifty) years thence next ensuing.

2 Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.



Ramesh Prasad Singh

[Signature]
 सहायक खनि अभियन्ता
 खान एवं भू-विज्ञान विभाग
 टीक (राज.)

(4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:


The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-


(1) The mining operations within 45 meters of the public works etc. - The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and 96 otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

(2) Permission for surface operation in a land not already in use- before using for surface operation and land which has not already been used for such operations. The lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a nulled or waived.

4. The lessee/lessees hereby covenants with the Government as following:

(1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or


 Ram Prasad Singh
 संपर्क अधिकारी, मालपुरा


 सहायक खनिज अभियन्ता
 खान एवं भू- विज्ञान विभाग
 टोंडा (राज.)

consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017:

Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.

- (2) Surface rent and other payments-
- (a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
- (b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
- (c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.
- (3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time: Provided that the lessee/lessees shall be liable to pay the dead rent or royalty in respect of each mineral, which ever be higher but not both.
- (4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. 1,16,514/- (One Lakh Sixteen Thousand Five Hundred Fourteen Only) in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.
- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
- (a) To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be



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सहायक खनि अभियन्ता
जाय एच यू- विज्ञान विभाग
टीक (राज०)

- made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- (b) To pay a wage not less the minimum wage prescribed by the Central or State Government from, time to time.
- (c) To comply with the provisions of the Mines Act, 1952.
- (d) To comply with the provisions of the Rajasthan Minor Mineral Concessions Rules 2017.
- (8) Not to injure tree- The lessee/lessees shall not cut or injure any tree in area of his/their lease without the previous sanction in writing from the competent authority.
- (9) To maintain boundary and intermediate pillars- The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary and intermediate pillars according to the demarcation shown in the plan annexed hereto and as specified in clause (iv) of sub-rule (1) of rule 28.
- (10) Not to erect buildings etc. on certain places- The lessee/lessees shall not erect any building or carry on any surface operations on any public pleasure grounds, places of worship, scared graves, burial grounds or village sites for houses, public roads or other places which the competent authority may determine as public grounds to bring within this restriction.
- (11) To commence mining operations within six months and carry them on properly- The lessee/lessees shall commence mining operations within six months from the date of the lease to him/them and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee/lessees shall work in workman like manner for systematic, scientific and environment friendly mining so as to ensure systematic development, conservation of mineral deposits, protection of environment and safety of man and machinery.
- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.
- (13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.
- (14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.
- (15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorised by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.



सहायक मालमुद्रा
जिला दफ्तर

Ram Prasad Singh

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- (16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease.
Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand); 98
- (17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorised by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.
- (18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered, the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.
- (19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.
- (20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties, Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.
- (21) Cancellation- The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.



(22) Pre-emption- The Government shall have the rights of pre-emption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.

- (23) Consequence of nonpayment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distrain all or any of the minerals or movable property therein and shall carry away, distrain or order the sale of property so distrain or so much of it as will suffice for satisfaction of the rent or royalty or dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realise all its dues, under the Rajasthan Public Demand Recovery Act, 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act 1956 (Act No. 15 of 1956)

Leena Prasad Singh

Sanjay
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- (a) Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternatively may impose payment of a penalty as specified in Schedule-IV. Such action shall not be taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.
- (b) Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- (c) (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.
- (24) In the schedule area, the lessee shall give preference in employment, to the tribals and to the persons who become displaced because of the taking up of mining operations.
- (25) Employment of Foreign nationals- The licensee/licensees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5 Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

- (1) The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.
- (2) To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error



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जिला-दीन

Ram Prasad Singh

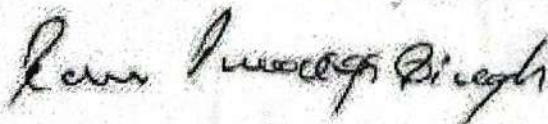
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shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

- (3) Not to obstruct working of other minerals- The lessee/lessees will exercise the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
- (4) Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.
- (5) Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.
- (6) Further covenants of the lessee:

The lessee/lessees further covenant/covenants with the Government as follows:-

- (1) Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.
- (2) Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.
- (3) Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.
- (4) Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold or intended for sale by the lessee/lessees.




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- (5) Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.
- (6) Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from time to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.
- (7) (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
(b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
- (8) Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
- (9) Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorised by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than Granite (name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
- (10) To allow free use of tanks, water courses etc, to the public and Government. The lessee/lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of worship, scared graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.
- (11) Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.
- (12) Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.
- (13) To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring or stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.
- (14) Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said

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जिला दोंड

lands left over indisposed after three months of the termination or determination of lease shall be deemed to be the property of the Government:

Provided that in case of mining lease of mineral bajri (river sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease.

- (15) Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any other person present there as such agent and to serve all notices and other documents upon the said person or in the case of there being no such other person as aforesaid, then by affixing such notice or documents on some conspicuous portion of the mining block.
- (16) Supply of stones to the Public- The lessee/lessees shall not unless prevented by reasonable cause e.g. collapse of the quarry etc. to the satisfaction of the Government, fail or neglect or delay to supply Granite (name of mineral) to the public at pits mouth within reasonable period of 15 Days (to be specified). In the event of unsatisfactory supply by the lessee/lessees to local public the Mining Engineer/Assistant Mining Engineer with the approval of the Director, may allow the consumers to quarry/extract with their own arrangement in the leased area outside the existing quarries or depots and the lessee/lessees will not be entitled to any royalty on this account but the same will be payable to the Government.
- (17) Employment of qualified person for the purpose of carrying out mining operations in accordance with the approved practices:-
- a whole-time mining engineer or the person possessing I Class Mine Manager's Certificate of Competency issued by the Director General of Mines Safety and geologist, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds one hundred and fifty per day;
 - a whole-time mining engineer or the person possessing II Class Mine Manager's Certificate of Competency issued by Director General of Mines Safety, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds seventy five per day;
 - in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety;

Provided that in case where area of lease is upto one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licences, provided that all such mines/quarries are located within a radius of hundred kilometers.

Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final.

Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).



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राजपुरा

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Ravi Prasad Singh

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दोड (राजपुरा)

- (18) The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

7 Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:-

- (1) The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;
- (2) The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by rule 27 of the said rules.
- (3) Without prejudice to any other mode of recovery under any provision of this lease or any law, all amounts falling due hereunder against the lessee/lessees may be recovered as arrears of land revenue under the law in force for such recovery.

- (4) The lessee/lessees shall duly and regularly pay to the competent authority all taxes, cess and local dues in respect of the leased area, said minerals or the working of the mines.

- 8 If in any event the orders of competent authority are revised or cancelled by the appellate authority or by the State Government in pursuance of the proceedings under Chapter XI of the Rajasthan Minor Mineral Concession Rules, 2017 or under any other provisions of the said rules, the lessee/lessees shall not be entitled to compensation for any loss sustained by him/them in exercise of the powers and privileges conferred upon him/them by these presents.

- 9 If in any event the orders of the Government or any other officer empowered under these rules are revised, reviewed or cancelled by the appellate authority or court of law, the lessee/lessees shall not be entitled to compensation for any loss sustained by the lessee/lessees in exercise of the powers and privileges conferred upon him/them by these presents.

In the event of the existence of a state of war or of emergency (of which existence the Government shall be sole judge and a notification to this effect in the Rajasthan Gazette shall be conclusive proof), the Government shall from time to time and all times, during the said terms have the right (to be exercised by a notice in writing to the lessee/lessees) forthwith to take possession and control of the works, plant, machinery and premises of the lessee/lessees situated on the said lands or meant for use in connection with the said lands or the operations under this lease, during such possession or control and the lessee/lessees shall conform to and obey all directions given by or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals:

Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause.

Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

Security and forfeiture thereof:

(1) The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.



11

(1)

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दोह (राज.)

Ram Prasad Singh

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दोह (राज.)

- (2) Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorised to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government upto the limit as mentioned in Rule 19.
- (3) The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law.

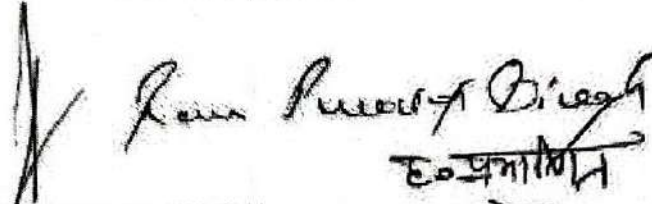
(Plan with boundary marks of demarcation report to be annexed)


12 Interpretation:


In this lease unless the context otherwise requires:-

- (1) 'Department' means the Department of Mines & Geology, Rajasthan.
- (2) 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorised by him to perform any of his functions.
- (3) 'Government' includes an officer of the Government to whom any powers of the Government have been for the time being delegated.


IN WITNESS WHEREOF this indenture has been signed by the lessee/lessees.


(M/s. SINDHOLIA MINERAL)
Signed by lessee/lessees


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खान एवं भू-विज्ञान विभाग
टोंक (राज.)


खनि अभियन्ता
Signature
by order and on behalf of the Governor of
Rajasthan (Designation)

And by

Witness (1) 

श्री शंकर लाल पुत्र श्री अशोक
रोडवेज बस स्टैंड, डिग्गी जिला टोंक।

Witness (2) 

श्री प्रताप सिंह पुत्र श्री विजय सिंह
मेन मार्केट डिग्गी, जिला टोंक।

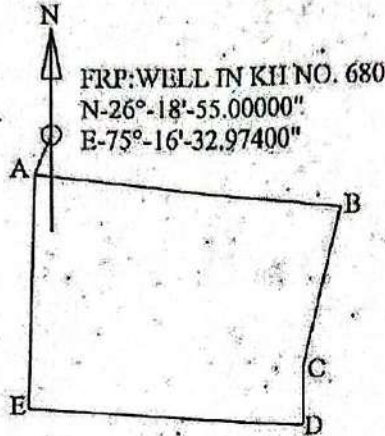



उपपरिचालक, राजस्थान
टोंक



MAP SHOWING THE SANCTIONED AREA REF. NO. 20211000040333 FOR MINERAL GRANITE NEAR VILLAGE SINDHOLIA TEHSIL MALPURA DISTRICT TONK IN F/O M/S SINDHOLIA MINERAL R/O DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD JAIPUR (RAJ.)

SCALE 1CM. = 40 METER



DEMARCATED AREA 1.9419 HECT. (A, B, C, D, E, A)
 AREA DEMARCATED BY SH. SOMARAM MEENA M.P.-I ON DATED 18-08-2021
 VERIFICATION OF DEMARCATION DATE 22-08-2022

DESCRIPTION REPORT

S. NO.	FROM	TO	BEARING	DISTANCE	LATITUDE	LONGITUDE
1	FRP	A	203°-00'-00"	23.0000 M	26°-18'-54.31244"	75°-16'-32.64822"
2	A	B	182°-00'-00"	125.0000 M	26°-18'-50.25201"	75°-16'-32.48126"
3	B	C	94°-00'-00"	154.0000 M	26°-18'-49.89213"	75°-16'-38.02138"
4	C	D	360°-00'-00"	31.0000 M	26°-18'-50.89981"	75°-16'-38.02378"
5	D	E	14°-00'-00"	88.0000 M	26°-18'-53.67386"	75°-16'-38.79825"
6	E	A	276°-26'-59.02"	171.6379 M	26°-18'-54.31244"	75°-16'-32.64822"

AREA = 1.9419 HECT.

Rawi Purge Diagram

PREPARED BY:-

[Signature]
 JR. DM

[Signature]

LESSEE

ASSISTANT MINING ENGINEER

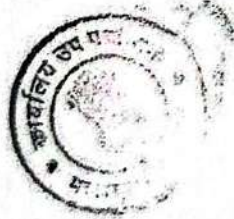
सहायक खनिज अभियंता

29/08/22
 शाव पत्र नं- विज्ञान विभग न
 टोंक (राज०)

FRP-II खण्ड नं. 679 मं लिपित बाधरी
N - 26°-18'-57.39012
E - 75°-16'-42.20014

- A - (N - 26°-18'-54.31244"
E - 75°-16'-32.64822")
- B - N - 26°-18'-58.25201"
E - 75°-16'-32.48126"
- C - N - 26°-18'-49.89213"
E - 75°-16'-38.02138"
- D - N - 26°-18'-50.89981"
E - 75°-16'-38.02378"
- E - N - 26°-18'-53.67386"
E - 75°-16'-38.79825"

Praveen
18/8/2021
M.F. Lone



Ram Praveen Singh

समयजीयक, मालपुरा
जिला-राजसूरी

Saleh
सहायक खान अभियन्ता
खान एवं भू-विज्ञान विभाग
- टोंक (राज०)

राजस्थान - सरकार
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग टोंक(राज.)

हल्का पटवारी रिपोर्ट

रेफरेंस संख्या - 2021/000046333

आवेदक/आवेदिका - श्रीमान् - सिन्दोलीया मिनरल्स, 8/0, 18-फ़िर्गी हाउस,
शिवानी मार्ग, रामलिंग रोड - C-2, न्यूम, जयपुर

आज दिनांक 18/8/2021 को मेरे सम्म कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, टोंक के खनि कार्यदेशक द्वारा सीमांकन रिपोर्ट में अंकित विवरण सूची(निर्देशांक) के अनुसार सीमांकन कर मौके पर अस्थाई पिल्लर्स कायम किये गये।

उपरोक्त संयुक्त सीमांकित क्षेत्र के A, B, C, D, E पिल्लर्स हैं तथा सीमांकित क्षेत्र का कुल क्षेत्रफल..... हैक्टर है। जो राजस्व रिकॉर्ड एवं मौका स्थिति अनुसार खसरा संख्या.....

684/3 ग्राम सिन्दोलीया तहसील मालपुरा जिला टोंक में आता है, जिसकी किस्म गे. भु. पट्टा रकबा 8-00 बिघा

बीघा है। उक्त खसरा के खातेदार श्री सिन्दोलीया मिनरल्स, जयपुर है। सलग्न राजस्व रिकॉर्ड अनुसार सीमांकित क्षेत्र की तरमीम सही है।

उपरोक्त सीमांकित क्षेत्र में व इसके आस-पास 45 मी. में कोई सार्वजनिक स्थल, मन्दिर, रेल्वे लाईन, विद्युत लाईन, स्कूल इत्यादि नहीं है। एवं उक्त क्षेत्र जल ग्रहण क्षेत्र व वन क्षेत्र में नहीं पड़ता है। इस क्षेत्र में खान आवंटन से कोई आपत्ति नहीं है।

S. M. Singh

खनि कार्यदेशक

खान एवं भूविज्ञान विभाग

खनि कार्यदेशक

खान एवं भू-विज्ञान विभाग

टोंक (राज.)



प्रतिनीधि

[Signature]
ICR कार्य

Ram Prasad Singh

पटवार हल्का डे पापल हाडी उपलब्ध

नवीन से डाकी द्वारा उपलब्ध करायी

गामी नक्शा नकल से मौका सिद्ध किया

हल्का पटवारी

हल्का

तहसील 18-8-21





जिला टोंक प. डी. सिन्दोलीया

सहायक खनि अभियन्ता

खान एवं भू-विज्ञान विभाग

टोंक (राज.)

Endorsement of Execution

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1	श्री/श्रीमती/सुश्री SAHAYAK KHANIJ ABHIYANTA TONK, पुत्र/पुत्री/पति श्री SAHAYAK KHANIJ ABHIYANTA TONK, व्यवसाय जाति Anya Sarkari Upkram			Executant Age : 0 Signature :
2	श्री/श्रीमती/सुश्री SHAKTI SINGH, पुत्र/पुत्री/पति श्री ANIRUDHA SINGH, व्यवसाय Other जाति 0-RAJPUT House No.:9001688980, Colony: CSCEHME, Area: 18, DIGGI HOUSE, SHIVAJI MARG, RAMSINGH ROAD, C SCHEME JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age : 51 Signature :
3	श्री/श्रीमती/सुश्री RAM PRATAP SINGH, पुत्र/पुत्री/पति श्री NARAYAN SINGH, व्यवसाय Other जाति 0-RAJPUT House No.:9929092487, Colony: SHIVAJI MARG, Area: JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age : 62 Signature

ने लेख्यपत्र Lease period exceeding 30 year or perpetual को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 0/- पूर्व में / मेरे समक्ष / में से रु 0/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

अनु क्र.	गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/सुश्री SHANKAR LAL, पुत्र/पुत्री/पति श्री ASHOK जाति BRAHMAN Age: 34 Add: House No.:9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304502, District: TONK, State: RAJASTHAN			Signature 
2	Name: श्री/श्रीमती/सुश्री PRATAP SINGH, पुत्र/पुत्री/पति श्री VIJAY SINGH जाति RAJPUT Age: 34 Add: House No.:9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304504, District: TONK, State: RAJASTHAN			Signature 

202201043006814

उप पंजीयक, MALPURA

Lease period exceeding 30 year or perpetual

राजस्थान - सरकार

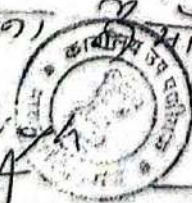
कामलिय सहायक खनि अभियन्ता, टोंक

मौका रिपोर्ट

ML-Ref No- 2021/000040333

उत्तर दिनांक 18/8/21 को श्रीमान सहायक खनि अभियन्ता,
 टोंक, कामलिय आदेश पत्रांक - दिनांक श्रीपालन
 में अधोस्तराधिकार द्वारा मैसर्स सिन्दोलीया मिनरल्स, ए-स्क्रीन,
 जयपुर के द्वारा आने से पहले पत्र धारण खनिज - ग्रेनाइट सिफ्ट
 ग्राम - सिन्दोलीया, तहसील - मालपुरा, जिला - टोंक के मौके पर
 पुष्टि/मौके पर पार्वी प्रतिनीची एवं हल्का पटवारी सिन्दोलीया में
 राजस्थान रिकार्ड के उपर-पिठ - गाँव/मौके पर आवेदित क्षेत्र में
 खानेदारी भूमी खसरा नं. 684/3 खसरा - 8-विद्या में समुच्चरक
 से सीमांकन हल्का पटवारी तथा प्रतिनीची के कताये अनुसार
 खानेदारी भूमी के Co-ordinates of Corner pillars के
 जम्मा उपकरण से लिखा गया। मौके पर उपर-पिठ हल्का पटवारी
 से आवेदित क्षेत्र के काले पार के मुल्कील बिन्दु के बारे
 में पुष्टि गयी, तो उन्हीके खसरा खसरा - 680 में स्थित
 तथा खसरा नं. 679 में स्थित क्षेत्र के बिनापि जिनके जम्मा
 उपकरण से Co-ordinates लिखे गये। मौका सिपाही के अनुसार
 आवेदित क्षेत्र के पश्चिम पार्वी में कोई स्तम्भ नहीं है, जो
 HT बिन्दु (पारि, नहर, नदी नाला इत्यादि नहीं) ज्ञात हो सके है।
 राजस्थान रिकार्ड में से सिन्दोलीया मिनरल्स, जयपुर के गान्डा
 गाँव क्षेत्र राजस्थान रिकार्ड के अनुसार - यशगढ़/वनभूमि
 क्षेत्र में आवेदित क्षेत्र में वांछित खनिज उपलब्ध होने
 का संभावना है। मौका रिपोर्ट तैयार कर हस्ताक्षर किया।

Ram Keshav Singh
Co-प्रतिनीची



हल्का पटवारी
सिन्दोलीया

18/08/2021
सहायक खनि अभियन्ता
खनिज एवं भू-विज्ञान विभाग
टोंक

सहायक खनि अभियन्ता
खनिज एवं भू-विज्ञान विभाग
टोंक

Ram Keshav Singh

सहायक खनि अभियन्ता
खनिज एवं भू-विज्ञान विभाग
टोंक (राज०)

State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
E-mail; selaams2021@gmail.com

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20239)/2021-22

Jaipur, Dated: **06 MAY 2022**

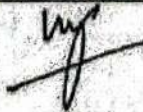
M/s Sindholia Mineral,
Add- N/v- Sindholia,
Tehsil- Malpura,
Dist- Tonk, (Raj).

Sub:EC for Sindholia Granite Mine Area-1.9419hect., Reference No-20211000040333,
Production capacity: 208420 TPA (ROM), Khasra no: 684/3, Add.- Village-
Sindholia, Tehsil- Malpura, Dist-Tonk, Rajasthan (Proposal No-233508).

This has reference to your application dated 10.09.2021 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 08th - 10th March, 2022.

2. Brief details of the Project:

1.	Category /Item No.(In Schedule):	1(a) B2
2.	Location of Project	Sindholia Granite Mining Project, Ref. No.- 20211000040333, N/v- Sindholia, Tehsil- Malpura District- Tonk, Rajasthan
3.	Project Details ML. No. / Production Capacity	Mineral- Granite Khasra No. 684/3 Applied Area- 1.9419 Hect. Production Capacity- 208420 TPA (ROM) of Mineral Granite
4.	Project Cost:	85 Lakh
5.	Water Requirement & Source:	4.3 KLD
6.	Fuel & Energy:-	0.5 KLD (HSD)
7.	Environment Management Plan	EMP Cost :- Capital Cost is 4,83,000/- Rs. Recurring cost is 3,75,000 Rs/per years.



S. No.	Particulars	Capital Cost in RS.	Recurring cost in Rs. per years																		
1	Pollution control (water sprinkling for dust suppression)	--	1,50,000																		
2	Pollution monitoring (Air, Water, Noise, Soil)	--	50,000																		
3	Greenbelt	<table border="1"> <thead> <tr> <th>Sr. No</th> <th>Particulars</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Plant 640</td> <td>64,000/-</td> </tr> <tr> <td>2</td> <td>Tree guard 640</td> <td>2,24,000/-</td> </tr> <tr> <td>3</td> <td>Water Tanker</td> <td>75,000</td> </tr> <tr> <td>4</td> <td>Maintains & security</td> <td>45,000</td> </tr> <tr> <td></td> <td>Total</td> <td>4,08,000/-</td> </tr> </tbody> </table>	Sr. No	Particulars	Amount	1	Plant 640	64,000/-	2	Tree guard 640	2,24,000/-	3	Water Tanker	75,000	4	Maintains & security	45,000		Total	4,08,000/-	1,25,000
Sr. No	Particulars	Amount																			
1	Plant 640	64,000/-																			
2	Tree guard 640	2,24,000/-																			
3	Water Tanker	75,000																			
4	Maintains & security	45,000																			
	Total	4,08,000/-																			
4	Occupation health	75,000																			
Total		4,83,000	3,75,000																		

8. Green Belt/ Plantation
4.08 Lac

Places of Plantation:-
Places of Plantation:- About 640 saplings will be planted in an area of 0.64 Hect. (33% of applied area) upto the end of 5 years, About 640 Sapling will be planted Along the lease boundary & Khatedari Land of Shakti Singh (Partner of M/s Sindolia Mineral) in Khasra No. 1314, Area 68 Bigha 9 Biswa.

Year	Along the lease boundary		On Backfilled area		Outside the lease area		Top Soil Dumps		Total	
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
2022-2023	0.020	20	--	--	0.300	300	--	--	0.320	320
2023-2024	0.020	20	--	--	0.300	300	--	--	0.320	320
2024-2025	Replacement of Plants								--	--
2025-2026	Maintenance of Plants								--	--
2026-2027	Maintenance of Plants								--	--
Total	0.040	40	--	--	0.600	600	--	--	0.640	640

9. Budgetary Breakup For Labour Labor Welfare Capital Cost is 70,000/- Rs, and Recurring Cost is 87,000/- Rs/Annum

by

S. No.	Facility Provided for Laborers	Capital Cost in RS.	Recurring Cost In RS. Per Year
1.	Drinking water provided By Tanker	--	30,000/-
2.	First Aid Box	5,000/-	2,000/-
3.	Rest Shelter	30,000/-	5,000/-
4.	Washroom Facilities for laborers	35,000/-	10,000/-
5.	Safety Shoes, hand gloves, Dust mask, Ear plugs, Helmet	--	30,000/-
6.	Insurance	--	10,000/-
Total		70,000/-	90,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.18th Meeting held on 20th April, 2022 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

I. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF & CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

[Handwritten Signature]

- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining

by

- activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII.** That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX.** No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX.** The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI.** Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII.** The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII.** The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV.** The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV.** The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI.** The PP shall submit an environmental statement for the financial year ending 31st

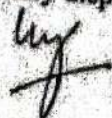


March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the



- main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.
3. **Water quality monitoring and preservation:**
- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
 - ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF & CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon



(November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF & CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF & CC and State Pollution Control Board.
4. **Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
 - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
 - iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
 - iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
5. **Mining plan:**
- i. The Project Proponent shall adhere to the working parameters of mining plan which was

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- submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/ SEIAA/ SPCB for record and verification.
 - iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.


6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of

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MoEF & CC/ RSPCB.

- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
 - viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
- 7. Transportation:**
- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
 - ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
- 8. Green Belt:**
- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine



- lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
 - iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
 - iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
 - v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF & CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health

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and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF & CC/SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with



District Administration.

10. **Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/ SEIAA/SPCB.
 - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
 - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.
 - v. The MoEF & CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
 - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.
 - vii. Project Proponent shall insure the compliance of the Authority direction that a pucca wall of 4 feet height shall be constructed on the lease boundary facing the temple at a distance of 45 m from the temple.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection



- and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and


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- the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
 7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
 9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
 10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
 11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
 13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional



office, Lucknow.

14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan

Jaipur, Dated:

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20239)/2021-22

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002 (Raj.)
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally signed by Sh. P.K.
Upadhyay
Member Secretary
Date: 5/30/2022 4:20:40 PM
Page 17 of 17



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111



Registered

File No F(Mines)/Tonk(Malpura)/150(1)/2022-2023/2134-2136

Order No 2022-2023/Kishangarh/10613

Date: 02/11/2022

Unit Id : 122,916

M/s M/s Sindholia Mineral

R/o - Diggi House, Shivaji Marg, Sawai Ram Singh Road, District- Jaipur (Raj.),
Jaipur

E-Mail : sindholiamineral33@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral Mine** at near Village-Near Village **Sindholia**, Tehsil-Malpura, District- **Tonk (M.L.No-Ref. No.- 20211000040333)**.

Ref: (i) Your applications dated 16/10/2022
(ii) Received on 16/10/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Sindholia Mineral**, a Mine of **Minor Mineral** having **M.L.No.- Ref. No.- 20211000040333** in an area measuring **1.9419 Hectares** at/near **Village-Near Village Sindholia**, Tehsil-Malpura, District-Tonk.
- 2 That this consent is valid for a period from **16/10/2022** to **30/09/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Granite (ROM)	208420.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by **Deepak Tanwar**
Date: 2022.10.28:28:52 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111Fax :01463-250111

Registered

File No F(Mines)/Tonk(Malpura)/150(1)/2022-2023/2134-2136
Order No 2022-2023/Kishangarh/10613

Date: 02/11/2022

Unit Id : 122,916'

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in M.L.No.-Ref. No.- 20211000040333 and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 a. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
b. No trade effluent shall be discharged inside/outside Mine premises.
c. That lessee shall comply the conditions as mentioned in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 06/05/2022 and submit evidence based compliance report every six monthly.
d. That this Consent is valid subjected to the validity of Mining Lease/Mining Plan/Eco-Friendly/Environment Clearance, if applicable. In case of not renewal of Mining Lease/Mining Plan this consent shall be treated as revoked automatically.
- 8 a. That you have submitted an amount of Rs. 66000/- as fee (CTO) which is adequate for Consent to Operate for five years as per notification dated 26.05.2016.
b. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.
c. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
d. That the project proponent shall ensure that no natural water course and/ or water resources shall be obstructed due to any mining operations.
- 9 That your submitted mining lease is valid up to 29.09.2072.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.11.02 12:28:52 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111Fax :01463-250111

Registered

File No F(Mines)/Topk(Malpura)/150(1)/2022-2023/2134-2136

Order No 2022-2023/Kishangarh/10613

Date: 02/11/2022

Unit Id : 122,916

10 a. That this consent is being issued in accordance with the EC certificate of State Level Environment Impact Assessment Authority, Rajasthan, letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(20239)2021-2022 dated 06.05.2022. b. That the mine shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in a vernacular language that the project has been accorded environmental clearance and copy of clearance letters are available with SEIAA , District Jaipur and Rajasthan state Pollution Control Board. The advertisement shall be made with in 7 days from issuance of this consent and a copy shall be forwarded to SEIAA , District Jaipur and Regional Office, Rajasthan state Pollution Control Board. c. That the overburden generated shall be stacked at earmarked dump site(s) only & it should not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meters and it will be protected by walls of rubble stones (Retaining Wall) on the downstream side to prevent the flow of fine particles. d. That the void left unfilled in the abandoned mine area shall be converted into water body. The higher benches of excavated void/ mining pit shall be terraced and plantation. Peripheral fencing shall be carried out all along the excavated area.

11 That the mine shall apply for renewal of consent to operate in prescribed application form with requisite fee before 120 days from expiry of this consent.

12 a. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies. b. Dimension of the retaining wall at the toe of the temporary OB dump (s) and OB benches within the mine to check run-off and siltation should be based on the rainfall data. c. That Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points during handling of the ore. Extensive water sprinkling shall be carried out on roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.11.02 12:28:52 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Tonk(Malpura)/150(1)/2022-2023/2134-2136

Order No 2022-2023/Kishangarh/10613

Date: 02/11/2022

Unit Id : 122,916

- 13 a. That the project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board. b. The Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of mineral. The vehicles carrying the mineral shall be covered with a tarpaulin and shall not be overloaded. c. That the lessee shall develop plantation in at least 33% of total land use for mining and allied activities as given in Approved Mining Plan and shall maintain the same at all the time to maintain ambient air quality around the mine.
- 14 "That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises."
- 15 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 17 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.11.02 12:28:52 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111Fax :01463-250111

Registered

File No F(Mines)/Tonk(Malpura)/150(1)/2022-2023/2134-2136
Order No 2022-2023/Kishangarh/10613
Unit Id : 122,916

Date: 02/11/2022

Encl: As Above

Yours sincerely,

Regional Officer

(A): Copy To:-

- 1 Asstt. Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Tonk
- 2 Master File.

Regional Officer

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.11.02 12:28:52 IST
Reason: Self signed
Location:



राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, टोंक

क्रमांक- सखअ/टोंक/सीसी/विविध/2024/717

दिनांक- 8/05/2024

प्रेषित,

श्रीमान क्षेत्रिय अधिकारी,
क्षेत्रिय कार्यालय, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल,
बूंदी।

विषय:- Regarding Information required in the matter of
Hon'ble NGT OA No. 05/2024, Sanju Chungal Vs State
of Rajasthan & Ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 05/2024 में पारित आदेश दिनांक 21.03.2024 की पालना में उल्लेखित खसरों में खननपट्टा स्वीकृति का विवरण निम्नानुसार है:-

1. खसरा संख्या 684/4 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में खननपट्टा संख्या 80/2021 वास्ते खनिज ग्रेनाईट क्षेत्र 2.1403 हैक्टर हेतु मैसर्स सिंधोलिया माता ग्रेनाईट के पक्ष में प्रभावशील है जिसकी सीमांकन रिपोर्ट मय संबंधित दस्तावेज संलग्न है।
2. खसरा 684/3 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में खननपट्टा संख्या 79/2021 वास्ते खनिज ग्रेनाईट क्षेत्र 1.9419 हैक्टर हेतु मैसर्स सिंधोलिया मिनरल्स के पक्ष में प्रभावशील है जिसकी सीमांकन रिपोर्ट मय संबंधित दस्तावेज संलग्न है।
3. खसरा संख्या 1317 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में वर्तमान कोई खननपट्टा प्रभावशील नहीं है।

साथ ही उक्त दायर ओ०ए० मे जारी आदेश के संबंध में चाही गई बिन्दुवार सूचना निम्नानुसार तैयार कर सादर प्रेषित है:-

क्र० स०	खसरा संख्या	खननपट्टा संख्या	निकट ग्राम/तहसील/ जिला	स्वीकृति की नियमावली	अवैध खनन का विवरण	Weather Mining activity being carried out in accordance with rules/regulations and approved mining plan
1	684/4	80/2021	सिंधोलिया/ मालपुरा/टोंक	आर०एम०एम ०सी०आर० नियमावली 2017	कोई प्रकरण नहीं है	Yes
2	684/3	79/2021				Yes
3	1317	-				-

भवदीय

(Signature)
(सोहनलाल सुथार)

सहायक खनि अभियन्ता
टोंक

कार्यालय सहायक खनि अभियन्ता, टोंक

क्रमांक:- सखअ/टोंक/रिया/अप्र/विधि/2024/93

दिनांक:-21/05/2024

श्रीमान क्षेत्रिय अधिकारी,
क्षेत्रिय कार्यालय, राजस्थान राज्य प्रदुपण नियंत्रण मण्डल,
बूंदी।

विषय:- Regarding Information required in the matter Hon'ble NGT OA
No. 05/2024, Sanju Changal vs State of Rajasthan & Ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि Hon'ble NGT OA No. 05/2024, Sanju Changal vs State of Rajasthan & Ors के संबंध में आप द्वारा चाही गई विन्दुवार सूचना निम्नानुसार तैयार कर सादर प्रेषित है:-

1. विभाग द्वारा जारी किए गए प्रथम रवन्ना का विवरण:-

क्र०स०	एम०एल० संख्या (रिफरेन्स संख्या)	प्रथम रवन्ना जारी करने की दिनांक
1	80/2021 (20211000040330)	07.07.2023
2	79/2021 (20211000040333)	28.03.2023

2. विभाग द्वारा जारी किए गए अंतिम रवन्ना का विवरण:-

क्र०स०	एम०एल० संख्या (रिफरेन्स संख्या)	अंतिम रवन्ना जारी करने की दिनांक
1	80/2021 (20211000040330)	01.05.2024
2	79/2021 (20211000040333)	09.01.2023

3. वार्षिक उत्पादन आंकड़ों का विवरण:-

क्र० स०	एम०एल० संख्या (रिफरेन्स संख्या)	वार्षिक उत्पादन आंकड़े (मेट्रिक टन में)		
		2022-23	2023-24	2024-25
1	80/2021 (20211000040330)	निल	10551.30	1714.23 (दिनांक 01.05.2024 तक)
2	79/2021 (20211000040333)	185.71	1688.82	निल

भवदीय

(सोहनलाल सुथार)
(सोहनलाल सुथार)

सहायक खनि अभियन्ता
टोंक

राजस्थान-सरकार
कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग टोंक (राज.)
सीमांकन-प्रतिवेदन

रेफरेंस संख्या- 2021/0000 40333

1. क्षेत्र की स्थिति :- खनन पट्टा वास्ते अनुदान खनिज ग्रेनाइट क्षेत्र 1.9876 हेक्टर
निकट ग्राम सिन्दोली तहसील गालपुरा जिला टोंक
आवेदक/आवेदिका श्री. सिन्दोली निवासी सिन्दोली प्र.पु.
के पक्ष में कार्यालय पत्रांक दिनांक की पालना में।
2. सीमांकनकर्ता :- श्री. राम मोहन खनि कार्यदेशक, टोंक.
3. सीमांकन तिथि :- 12/03/2021
4. सीमांकन सहायक :- पार्टी प्रतिनिधि एच. कान्त पटवारी - सिन्दोली
5. सर्वे का प्रकार :- क्लोज ट्रेवसिंग सर्वे
6. सर्वे उपकरण :- जी.एन.एस.एस. जी.पी.एस. इत्यादि
7. एफ.आर.पी. :- 29(42) स्. 680 में लिखित co-ordinate N-26°-18'-55.0000"
कुंका - E-75°-16'-32.97400"

8. खातेदारी के निर्देशांक (विवरण सूची) :-

FRP	—	A	—	203°-00'	—	23m
A	—	B	—	182°-00'	—	125m
B	—	C	—	94°-00'	—	154m
C	—	D	—	360°-00'	—	31m.
D	—	E	—	14°-00'	—	88m
E	—	A	—	276°-26'-59.02"	—	171.6379m.

9. सीमांकित क्षेत्र — A, B, C, D, E कुल क्षेत्रफल — 1.9419 हेक्टर
10. विशेष विवरण:- उपरोक्त आवेदित क्षेत्र का सीमांकन कार्यालय से प्राप्त प्लान व विवरण सूची अनुसार मौके पर हल्का पटवारी एवं आवेदक/आवेदिका के प्रतिनिधि की उपस्थिति में किया गया। मौके पर पक्के सीमा स्तम्भ निर्धारित साईज 2'x2'x2 1/2' में बनाने के निर्देश दिये गये एवं इन्हे कायम रखने एवं सीमांकित क्षेत्र में बिना विभाग की अनुमति के खनन कार्य नहीं करने की हिदायत दी गई। सीमांकित क्षेत्र माननीय उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 के तहत क्षेत्र "डिक्शनरी ऑफ मीनिंग की परिभाषा अनुसार खन नहीं है।
हल्का पटवारी के राजस्व रिकॉर्ड व मौका स्थिति अनुसार उक्त सीमांकित क्षेत्र ग्राम सिन्दोली के खसरा नम्बर 684/3 में आता है, जिसकी विस्म 01.03.53 है।

Ram Mohan
पार्टी/प्रतिनिधि

.....
हल्का पटवारी

Shrivastava
सीमांकन अधिकारी
खान एवं भू-विज्ञान विभाग
टोंक (राज.)

FRP-II 29647 (No. 679 1/2 लिपत बायडी)
N - 26°-18'-57.39012
E - 75°-16'-42.20014

A - (N - 26°-18'-54.31244"
E - 75°-16'-32.64822")

B - N - 26°-18'-58.25201"
E - 75°-16'-32.48126"

C - N - 26°-18'-49.89213"
E - 75°-16'-38.02138"

D - N - 26°-18'-50.89981"
E - 75°-16'-38.02378"

E - N - 26°-18'-53.67386"
E - 75°-16'-38.79825"

Omney
18/8/2021
M F Con

राजस्थान - सरकार
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग टोंक(राज.)

हल्का पटवारी रिपोर्ट

आवेदक/आवेदिका - श्री लाल - सिन्दोलीया मिनरल, R/0. 18-फिर्गी हाउस,
शिवाजी मार्ग, रामलिंग रोड - C-स्क्रीम, जयपुर
रेफरेंस संख्या - 202/1000040333

आज दिनांक 18/8/2021 को मेरे समक्ष कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, टोंक के खनि कार्यदेशक द्वारा सीमांकन रिपोर्ट में अंकित विवरण सूची(निर्देशांक) के अनुसार सीमांकन कर मौके पर अस्थाई पिल्लर्स कायम किये गये।

उपरोक्त संयुक्त सीमांकित क्षेत्र के A, B, C, D, E पिल्लर्स हैं तथा सीमांकित क्षेत्र का कुल क्षेत्रफल 684/3 हैक्टर है। जो राजस्व रिकॉर्ड एवं मौका स्थिति अनुसार खसरा संख्या 684/3 है, जिसकी किस्म गें. भू. पहाड रकबा 8-00 बिघा बीघा है। उक्त खसरा के खातेदार श्री सिन्दोलीया मिनरल, जयपुर है। सलग्न राजस्व रिकॉर्ड अनुसार सीमांकित क्षेत्र की तरसीम सही है।

उपरोक्त सीमांकित क्षेत्र में व इसके आस-पास 45 मी. में कोई सार्वजनिक स्थल, मन्दिर, रेल्वे लाईन, विद्युत लाईन, स्कूल इत्यादि नहीं है। एवं उक्त क्षेत्र जल ग्रहण क्षेत्र व वन क्षेत्र में नहीं पड़ता है। इस क्षेत्र में खान आवंटन से कोई आपत्ति नहीं है।

Shameem
खनि कार्यदेशक
खान एवं भूविज्ञान विभाग
खनि कार्यदेशक
खान एवं भू-विज्ञान विभाग
टोंक, [राज०]

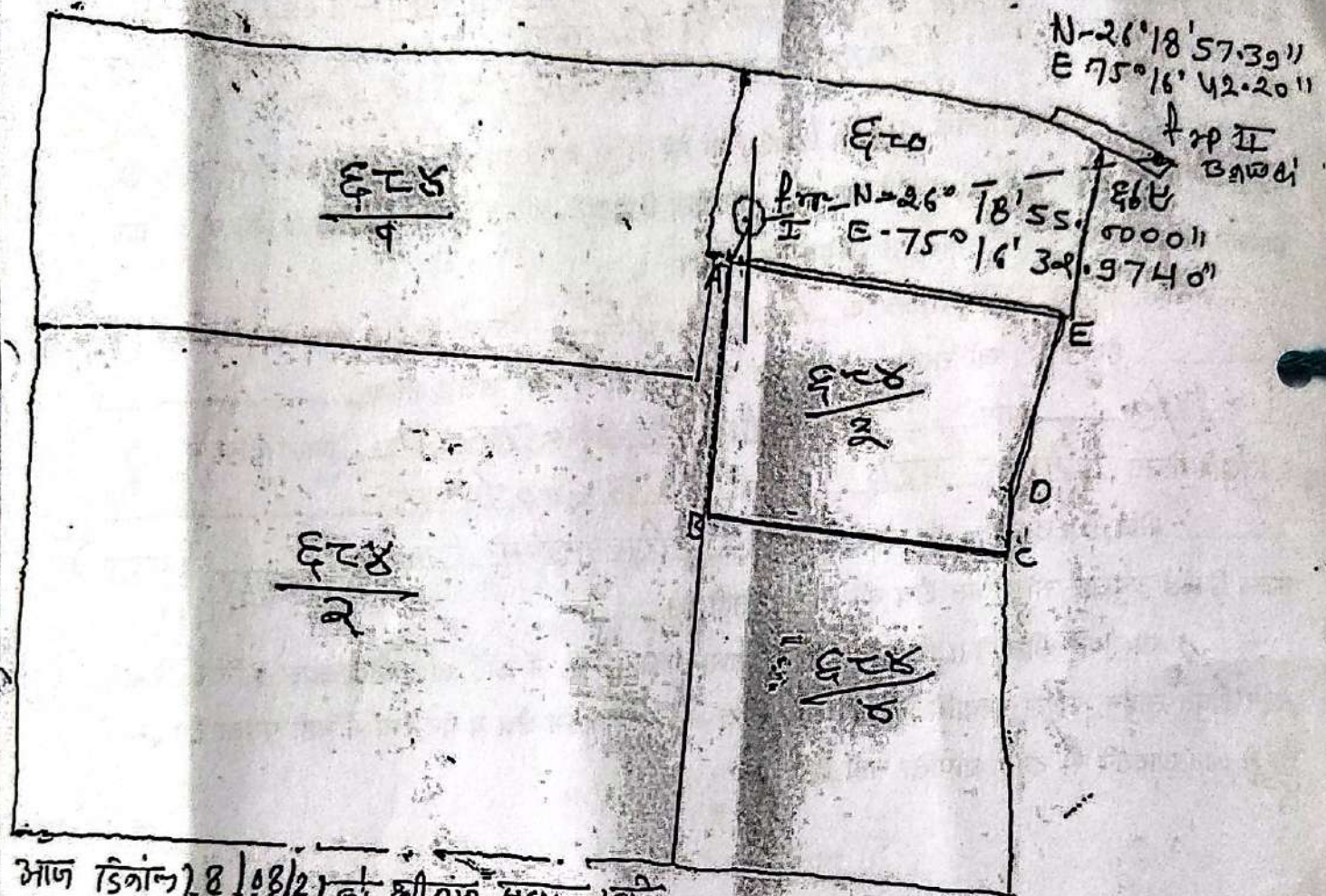
ह० प्रतिनीची

[Signature]
ICR कार्य

पटवार हल्का के पावलदा शिंदोलीया
नवी क्षेत्र से उषी द्वारा पलव्व करमी
गमी नम्बरान कलसे मौका मिला कि
हल्का पटवारी
हल्का [Signature]
तहसील 18-8-21
जिला टोंक प. सिन्दोलीया


साथित नकशा नक्शा द्वैस खसरा नम्बरान (आर्थी द्वारा फेज की नकश
 नकशा फोटो कापी ले लेसर)

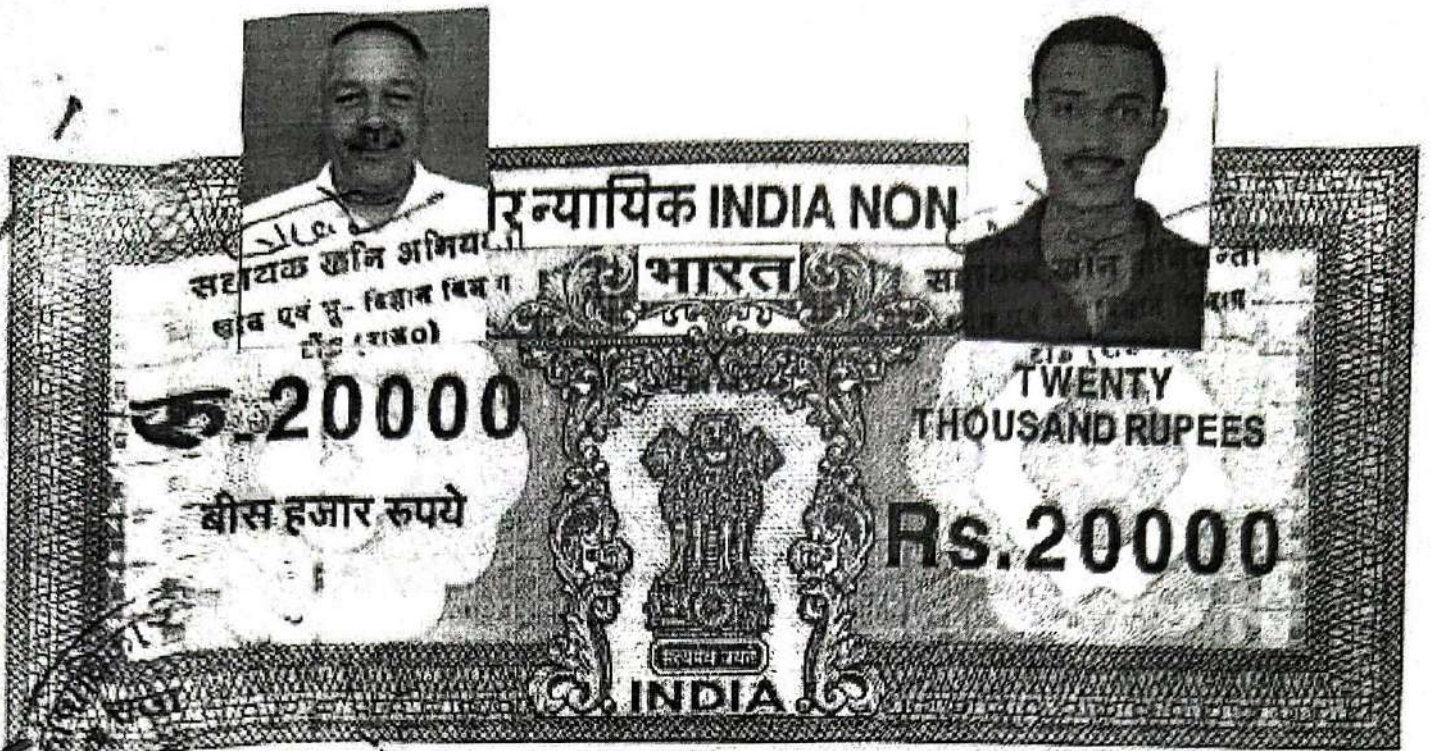
ग्राम - सिन्धोलिया
 तहसील - जालपुरा
 जिला - टोंक (राज.)



आज दिनांक 28/08/21 को श्रीगणेश सहायकरानी
 साहिबदा टोंक के आसपास कोड्डा जमाल ...
 दिनांक ... खसरा 684/3 में लभुल साहिब ...
 लिखा गया, निम्नलिखित बिन्दुओं A, B, C, D, E सत्यप्रतिलिपि
 में खसरा नम्बर इन पर द्यापि गया किन्तु 206
 एका पट्टारी द्वारा लभ्यपि लिखा गया P-35 क्र 30 नं 2-20

श्रीगणेश सहायकरानी
 दादा/उत्तिनिधी ए.पट्टारी ए. 20 नं 2-20
 कासा सं 1603, 1605 नं 06-07-21 की पालना
 में तहसील पुरका की गई।


 JLR कादीकी
 20-07-21



राजस्थान **RAMSTHAN** 970471

स.ख.अ/टोंक/अग्र/खाते./रेफरेंस नं० 20211000040330

ग्रेड नॉन ज्यूडिशियल स्टाम्प पेपर रुपये 45,000/- (अक्षरे पैंतालिस हजार मात्र) कित्ता तीन स्टाम्प पेपर कमरा 20,000/-, 20,000/- एवं 5,000/- खनन पट्टा वास्ते रेफरेंस नं० 20211000040330 खनिज ग्रेनाईट क्षेत्र 2.1403 हैक्टैंगर ख.नं. 684/4 निजी खातेदारी भूमि निकट-ग्राम सिधोलिया तहसील मालपुरा जिला टोंक (राज.) जो संलग्न नक्शा एवं विवरण सूची के अनुसार है, के संविदा निष्पादन हेतु प्रस्तुत किये गये हैं। उक्त खनन पट्टा मैसर्स सिधोलिया माता ग्रेनाईट, मत्ता-डिग्गी हाउस, शिवाजी मार्ग, सवाई राम सिंह रोड, जयपुर (राज.) के पक्ष में श्रीमान अति० निदेशक (खान), जयपुर क्षेत्र जयपुर के आदेश क्रमांक अनिखा/जय/टोंक/रेफ.20211000040330/1457 दिनांक 12-08-2022 से वार्षिक स्थिर भाटक राशि रुपये 1,28,418/- (अक्षरे रुपये एक लाख अठ्ठाईस हजार चार सौ अठारह मात्र) पर संविदा मंजीयन तिथी से 50 (पचास) वर्ष तक के लिए स्वीकृत किया गया है। इसकी शर्तें समय समय होने वाले संशोधनानुसार होंगी। उक्त खनन पट्टा संविदा का निष्पादन आज दिनांक 31/8/22 को किया गया।



हस्ताक्षर प्रमाणित

हस्ताक्षर/पट्टेधारी
Witness (1)
श्री शंकर लाल पुत्र श्री अशोक
सेइवेज बस स्टैण्ड, डिग्गी जिला टोंक।

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
टोंक (राज.)

खनि अभियन्ता
खान एवं भू-विज्ञान, जयपुर

Witness (2)
श्री प्रताप सिंह पुत्र श्री विजय सिंह
मैन मार्केट डिग्गी, जिला टोंक।

पंचायत, मालपुरा
जिला टोंक

20 AUG 2022

क्र. स. 1278 दिनांक

नाम मे. अक्षी शिवाजी माता गैर रिट

पिता का नाम

निवासी श्री. ए. ए. शिवाजी माता शिवाजी गैर रिट 20/08/22

स्टाम्प कीमती 15000 के वास्ते अनिडा मिडिया



Rakhi Quot

20 AUG 2022

राखी दुसाव

स्टाम्प विक्रेता

ला. न. - 1/2020

जी-7 ग्राउण्ड फ्लोर भव्य टावर
बनबीर मार्ग, बनीपार्क, जयपुर

राखी दुसाव स्टाम्प विक्रेता 15000 के वास्ते
 स्टाम्प कीमती 15000 के वास्ते
 1. जापरमूल अपरेशनल सुविधा 100
 (पिआ-2-क) 10: सपरी 1000
 2. गाय जीव शकती मरल के सपरी 1000
 (पिआ-3-क) प्रकृतिक आपदाओं एवम मानव
 आपदाओं के निवारण 10-20: सपरी 1000
 राखी दुसाव
 इनाम स्टाम्प विक्रेता कुल मूल्य 1000

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹. 20000

बीस हजार रुपये

TWENTY
THOUSAND RUPEES

Rs. 20000

INDIA

राजस्थान RAJASTHAN

970472

नॉन ज्यूडिशियल

सखअ / टोक / अप्र / खाते. / रेफरेंस नं० 20211000040330

यह नॉन ज्यूडिशियल स्टाम्प पेपर रुपये 20,000/- (अक्षरे बीस हजार मात्र) संलग्न
संविदा शामिल रहे।

हस्ताक्षर प्रमाणित

(हस्ताक्षर पट्टाधारी)

सहकारक खनि अभियन्ता
खात एवं मू-विज्ञान विभाग
बीक (राज०)

खनि अभियन्ता
खान एवं मू-विज्ञान, जयपुर

सपपत्नीयक, मालपुरा
जिला- टोक



20 AUG 2022

क्र. स. 1278 विनाक

नाम श्री शशि विद्या विना माता ग्रेनार्ड

पिता का नाम

निवासी सिंगी एडस विनापी माता ग्रेनार्ड एम रिट 20/4/82
स्टाम्प कीमती 15000 तास्ते खनिश निठपडड

Presentation Endorsement

RECEIVED

30 माह 09 मनु 2022 को 06:20 PM मने

राष्ट्रीय कृषि विकास कार्यक्रम के SAHAYAK KHANI ABHIYANTA TONK पुन/पुनी/परि की

SAHAYAK KHANI ABHIYANTA TONK

ला. निवासी Anra Sarkar Upkram

जी-7 प्राइमरी एस्टेट प्रस्ताव को स्वीकार कर लेने पर प्रस्तुत किया।

कबीर मार्ग, बनीपाक, जयपुर

हस्ताक्षर प्रस्तुतकर्ता
202201043006813

Lease period exceeding 50 year or perpetual

राजस्थान स्टाम्प अधिनियम 1957 के
अनुच्छेद 11 (1) के तहत
1. अग्रिम में उल्लेखित स्थल पर
(प्लॉट-3-क) 10 सठ MALPURA
2. मान-वीर चण्डी नगर से सटा हुआ और सड़क से
(प्लॉट-3-क) सड़क से सटा हुआ एक प्लॉट
अपवकाश के विनाश 10-20 वर्ष 15,000
Rohit D...
हस्ताक्षर स्टाम्प संख्या 6000

Fees Receipt Endorsement

रसीद नं.	202201043006880
दिनांक	30-09-2022
पंजीवन शुल्क ₹	16710
प्रतिनिधि शुल्क ₹	0
पुष्पांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	100230
कमी सरकारी शुल्क ₹	30069
कुल योग	147309

202201043006813

Lease period exceeding 30 year or perpetual

Mode of Payment (#Mode Number Amount #)

Stamp F103180 ₹ 6500 # Stamp
970472 ₹ 26000 # e-Gras Challan
67029815 ₹ 80009 # Stamp 970471 ₹
26000

हवन पंजीयन, MALPURA



राजस्थान RAJASTHAN

F 103190

सखअ/टोक/अप्र/खाते/रेफरेंस नं० 20211000040330

सह नोन ज्युडिशियल स्टाम्प पेपर रूपये 5,000/- (अक्षरे पाँच हजार मात्र) संलग्न
सविदा शामिल रहे।

हस्ताक्षर प्रमाणित

(हस्ताक्षर पट्टाधारी)

सहायक खान अभियन्ता
खान एवं सू-विज्ञान विभाग
टीक (राज०)

खान अभियन्ता
खान एवं सू-विज्ञान जयपुर



उपनिवेश विभाग, जयपुर
जिला-टीक

20 AUG 2022

क्र. सं 1278 दिनांक

नाम श्री अमर शिवो लाला भाला मेनारी

पिता श्री दिग्गी हाउसिंग प्रायोजन समिति लि. 2034452
 निवासी दिग्गी हाउसिंग प्रायोजन समिति लि. 2034452
 स्थापक एम.पी. 150000 वास्ते एम.पी. 150000

Endorsement of Execution

क्र. सं. पदाधारों का नाम व पता	सायाचित्र	अंगुठा	पदाधार का पता
1. श्री/श्रीमती/श्री SAHAYAK KHANIJ ABHIYANTA TONK, पुनर्पुत्री/पति श्री SAHAYAK KHANIJ ABHIYANTA TONK, व्यवसाय वाणि Gya Sarkari Abhiyan Kael. No.			Presenter Age: 40 Signature 1500
2. श्री/श्रीमती/श्री SAKTI SINGH, पुनर्पुत्री/पति श्री NIN 2022 SINGH, व्यवसाय Other/नानि O-RAJPUT House No.: 9929092487, Colony: SHIVAJI MARG, Area: DIGGI HOUSE SHIVAJI MARG SWAJ RAMSINGH ROAD JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age: 51 Signature
3. श्री/श्रीमती/श्री SHIVAJI RAMPRATAP SINGH, पुनर्पुत्री/पति श्री RAMPRATAP SINGH, व्यवसाय Other/नानि O-RAJPUT House No.: 9929092487, Colony: JAPUR, Area: DIGGI HOUSE SHIVAJI MARG SWAJ RAMSINGH ROAD JAIPUR, City: JAIPUR, Pin code: 302003, District: JAIPUR, State: RAJASTHAN			Claimant Age: 30 Signature

ने लेखक: Lease period exceeding 30 year or perpetual को यह पुनः संपादन विधायक करता स्वीकार किया।
 प्रतिफल राशि रु 0/- पूर्व में / मेरे समक्ष / मे से रु 0/- पूर्व में ———— से मेरे समक्ष प्राप्त करना स्वीकार किया।
 एक विधायक नतीज की पहचान निम्न क्रमिकों ने की है, किन्तु हस्ताक्षर एवं अंगुठा निशान मेरे समक्ष लिए गए है।

क्र. सं. पदाधारों का नाम व पता	सायाचित्र	अंगुठा	हस्ताक्षर
1 Name: श्री/श्रीमती/श्री SHANKAR LAL, पुनर्पुत्री/पति श्री SIO ASHOK SHARMA वाणि BRAHMAN Age: 34 Add: House No.: 9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304504, District: TONK, State: RAJASTHAN			Signature
2 Name: श्री/श्रीमती/श्री PRATAP SINGH, पुनर्पुत्री/पति श्री SIO VIJAY SINGH वाणि RAJPUT Age: 34 Add: House No.: 9929092487, Colony: DIGGI, Area: DIGGI, City: DIGGI, Pin code: 304504, District: TONK, State: RAJASTHAN			Signature

202201043006813

अप पत्नीसक, MALPURA

Lease period exceeding 30 year or perpetual

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

FORM-6

FORM OF MINING LEASE

[See rule 21(2)]

This indenture made this 31st Aug day of 2022 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual

_____ (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

When the lessee is a registered firm Sh. Shakti Singh S/o Shri Anirudh Singh R/o DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Raj.) (Name & address of 1st partner) and Sh. Raghav Pratap Singh S/o. Shri Ram Pratap Singh R/o. DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Raj.) (Name and address of 2nd partner) and (Name and address of 3rd partner) And (Name & address of 4th partner) And (Name & address of 5th partner) all carrying on business in partnership under the firm name and style of (Name of the Firm) M/s. SINDHOLIA MATA GRANITE registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD, JAIPUR (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)



or

When the lessee is a registered Company

_____ (Name of the Company) and Company registered under _____ (Act under which incorporated) and having its registered office at _____ (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

सहायक खनि अभियंता
खान एन यू - विज्ञान विभाग
टीक (राज.)
जयपुर

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licence or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.
- C. The State Government hereby grants the mining lease for Granite mineral in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 32,110 /- (Thirty Two Thousand One Hundred Ten Only) as security, Rs. 64,350/- (Sixty Four Thousand Three Hundred Fifty Only) as performance security and Rs. 45,000/- (Forty Five Thousand Only) as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1 Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby grants and demises unto the lessee/lessees, all these mines/beds/veins/seams of 95 (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.
- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area):
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 50 (Fifty) years thence next ensuing.

2 Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.




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- (4) To use water from streams etc- liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3 Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.
- (2) Permission for surface operation in a land not already in use- Before using for surface operation and land which has not already been used for such operations. The lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a mulled or waived.


4 The lessee/lessees hereby covenants with the Government as following:

- (1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or

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consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017:

Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.

- (2) Surface rent and other payments-
 - (a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
 - (b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
 - (c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.
- (3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time: Provided that the lessee/lessees shall be liable to pay the dead rent or royalty in respect of each mineral, which ever be higher but not both.
- (4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. 1,28,418/- (One Lakh Twenty Eight Thousand Four Hundred Eighteen Only) in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.
- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
 - (a) To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be

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made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

- (b) To pay a wage not less the minimum wage prescribed by the Central or State Government from time to time.
- (c) To comply with the provisions of the Mines Act, 1952.
- (d) To comply with the provisions of the Rajasthan Minor Mineral Concessions Rules 2017.
- (8) Not to injure tree- The lessee/lessees shall not cut or injure any tree in area of his/their lease without the previous sanction in writing from the competent authority.
- (9) To maintain boundary and intermediate pillars- The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary and intermediate pillars according to the demarcation shown in the plan annexed hereto and as specified in clause (iv) of sub-rule (1) of rule 28.
- (10) Not to erect buildings etc. on certain places- The lessee/lessees shall not erect any building or carry on any surface operations on any public pleasure grounds, places of worship, sacred graves, burial grounds or village sites for houses, public roads or other places which the competent authority may determine as public grounds to bring within this restriction.
- (11) To commence mining operations within six months and carry them on properly- The lessee/lessees shall commence mining operations within six months from the date of the lease to him/them and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee/lessees shall work in workman like manner for systematic, scientific and environment friendly mining so as to ensure systematic development, conservation of mineral deposits, protection of environment and safety of man and machinery.
- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.
- (13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.
- (14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.
- (15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorised by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.



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- (16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease:

Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand); 98

- (17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorised by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.

- (18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered, the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.

- (19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.

- (20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties, Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.

- (21) Cancellation- The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.

- (22) Pre-emption- The Government shall have the rights of pre-emption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.

- (23) Consequence of nonpayment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distrain all or any of the minerals or movable property therein and shall carry away, distrain or order the sale of property so distrain or so much of it as will suffice for satisfaction of the rent or royalty of dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realise all its dues, under the Rajasthan Public Demand Recovery Act, 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956).

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- (a) Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternative may impose payment of a penalty as specified in Schedule-IV. Such action shall not be taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.
- (b) Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- (c) (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.
- (24) In the schedule area, the lessee shall give preference in employment, to the tribals and to the persons who become displaced because of the taking up of mining operations.
- (25) Employment of Foreign nationals- The licensee/licencees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5 Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

- (1) The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error



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shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

- (3) Not to obstruct working of other minerals- The lessee/lessees will exercise the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
- (4) Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.
- (5) Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.
- (6) Further covenants of the lessee:
The lessee/lessees further covenant/covenants with the Government as follows:-
- (1) Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.
 - (2) Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.
 - (3) Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.
 - (4) Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold on intended for sale by the lessee/lessees.

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- (5) Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.
- (6) Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from time to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.
- (7) (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
(b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
- (8) Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
- (9) Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorised by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than Granite (name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
- (10) To allow free use of tanks, water courses etc. to the public and Government. The lessee/lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of worship, scared graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.
- (11) Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.
Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.
- (13) To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring of stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.
- (14) Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said



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lands left over indispensed after three months of the termination or determination of lease shall be deemed to be the property of the Government:

Provided that in case of mining lease of mineral bajri (river sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease:

- (15) Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any other person present there as such agent and to serve all notices and other documents upon the said person or in the case of there being no such other person as aforesaid, then by affixing such notice or documents on some conspicuous portion of the mining block.
- (16) Supply of stones to the Public- The lessee/lessees shall not unless prevented by reasonable cause e.g. collapse of the quarry etc. to the satisfaction of the Government, fail or neglect or delay to supply Granite (name of mineral) to the public at pits mouth within reasonable period of 15 Days (to be specified). In the event of unsatisfactory supply by the lessee/lessees to local public the Mining Engineer/Assistant Mining Engineer with the approval of the Director, may allow the consumers to quarry/extract with their own arrangement in the leased area outside the existing quarries or depots and the lessee/lessees will not be entitled to any royalty on this account but the same will be payable to the Government.
- (17) Employment of qualified person- for the purpose of carrying out mining operations in accordance with the approved practices:-
- (i) a whole-time mining engineer or the person possessing I Class Mine Manager's Certificate of Competency issued by the Director General of Mines Safety and geologist, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds one hundred and fifty per day;
- (ii) a whole-time mining engineer or the person possessing II Class Mine Manager's Certificate of Competency issued by Director General of Mines Safety, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds seventy five per day;
- (iii) in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety:

Provided that in case where area of lease is upto one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licences, provided that all such mines/quarries are located within a radius of hundred kilometers:

Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final.

Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).

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- (18) The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

7 Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:-

- (1) The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;
- (2) The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by rule 27 of the said rules.
- (3) Without prejudice to any other mode of recovery under any provision of this lease or any law, all amounts falling due hereunder against the lessee/lessees may be recovered as arrears of land revenue under the law in force for such recovery.
- (4) The lessee/lessees shall duly and regularly pay to the competent authority all taxes, cess and local dues in respect of the leased area, said minerals or the working of the mines.
- 8 If in any event the orders of competent authority are revised or cancelled by the appellate authority or by the State Government in pursuance of the proceedings under Chapter XI of the Rajasthan Minor Mineral Concession Rules, 2017 or under any other provisions of the said rules, the lessee/lessees shall not be entitled to compensation for any loss sustained by him/them in exercise of the powers and privileges conferred upon him/them by these presents.
- 9 If in any event the orders of the Government or any other officer empowered under these rules are revised, reviewed or cancelled by the appellate authority or court of law, the lessee/lessees shall not be entitled to compensation for any loss sustained by the lessee/lessees in exercise of the powers and privileges conferred upon him/them by these presents.
- 10 In the event of the existence of a state of war or of emergency (of which existence the Government shall be sole judge and a notification to this effect in the Rajasthan Gazette shall be conclusive proof), the Government shall from time to time and all times, during the said terms have the right (to be exercised by a notice in writing to the lessee/lessees) forthwith to take possession and control of the works, plant, machinery and premises of the lessee/lessees situated on the said lands or meant for use in connection with the said lands or the operations under this lease, during such possession or control and the lessee/lessees shall confirm to and obey all directions given by or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals:

Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause:

Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

11 Security and forfeiture thereof:

The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.



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सहायक जनि अभियन्ता
घात पद नू- विज्ञान विभाग
दीप (राब ०)

- (2) Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorised to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government upto the limit as mentioned in Rule 19.
- (3) The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law.

(Plan with boundary marks of demarcation report to be annexed)

12 Interpretation:

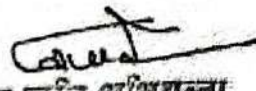
In this lease unless the context otherwise requires,-

- (1) 'Department' means the Department of Mines & Geology, Rajasthan.
- (2) 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorised by him to perform any of his functions.
- (3) 'Government' includes an officer of the Government to whom any powers of the Government have been for the time being delegated.

IN WITNESS WHEREOF this indenture has been signed by the lessee/lessees.




(M/s. SINDHOLIA MATA GRANITE)
Signed by lessee/lessees

ह. प्रभाषित

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
टोंक (राज०)


खनि अभियन्ता
खान एवं भू-विज्ञान, जयपुर
Signature
By order and on behalf of the Governor of
Rajasthan (Designation)

And by



Witness (1)

श्री शंकर नाल पुत्र श्री अशोक
रोडवेज बस स्टैंड, डिग्गी जिला टोंक।

Witness (2) 

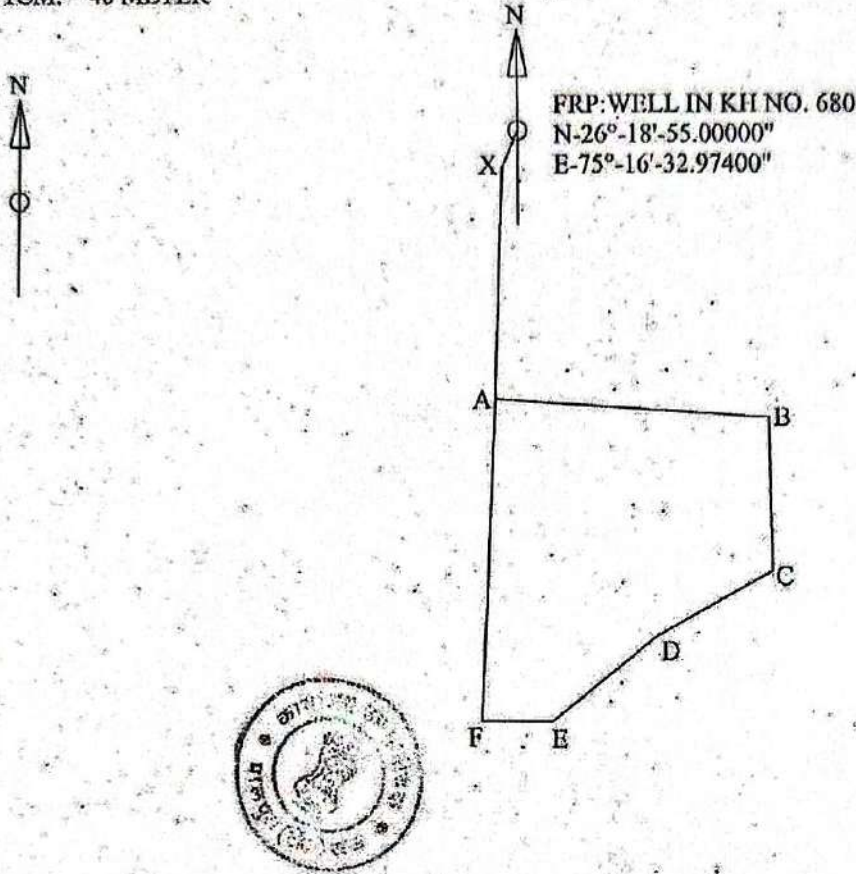
श्री प्रताप सिंह पुत्र श्री विजय सिंह
मेन मार्केट डिग्गी, जिला टोंक।



खनि अभियन्ता, जयपुर

MAP SHOWING THE SANCTIONED AREA REF. NO. 20211000040330 FOR MINERAL GRANITE NEAR VILLAGE SINDHOLIA TEHSIL MALPURA DISTRICT TONK IN F/O M/S SINDHOLIA MATA GRANITE R/O DIGGI HOUSE, SHIVAJI MARG, SAWAI RAM SINGH ROAD JAIPUR (RAJ.)

SCALE 1CM. = 40 METER



DEMARCATED AREA 2.1403 HECT.(A,B,C,D,E,F:A)
 AREA DEMARCATED BY SH. SOMARAM MBENA M.F.-I ON DATED 18-08-2021
 VERIFICATION OF DEMARCATION DATE 22-08-2022

DESCRIPTION REPORT

S.NO.	FROM	TO	BEARING	DISTANCE	LATITUDE	LONGITUDE
1	FRP	X	203°-00'-00"	23.0000 M	26°-18'-54.31244"	75°-16'-32.64822"
2	X	A	182°-00'-00"	125.0000 M	26°-18'-50.25201"	75°-16'-32.48126"
3	A	B	94°-00'-00"	154.0000 M	26°-18'-49.89213"	75°-16'-38.02138"
4	B	C	179°-00'-00"	83.0000 M	26°-18'-47.19447"	75°-16'-38.06721"
5	C	D	242°-00'-00"	73.0000 M	26°-18'-46.08494"	75°-16'-35.73981"
6	D	E	232°-00'-00"	75.0000 M	26°-18'-44.58811"	75°-16'-33.60462"
7	E	F	270°-00'-00"	40.0000 M	26°-18'-44.59089"	75°-16'-32.16192"
8	F	A	02°-47'-17.40"	174.3823 M	26°-18'-54.31244"	75°-16'-32.64822"

AREA = 2.1403 HECT.

PREPARED BY:-

JR. DM

LESSIE

ASSISTANT MINING ENGINEER
 सहायक खान अभियन्ता
 TONK

खान एवं भू-विज्ञान विभाग
 टोंक (राज.)

उपपञ्जीयक, गोलपुर
 जिला-टोंक

राजस्थान-सरकार
कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग टोंक (राज.)
सीमांकन-प्रतिवेदन

रेफरेंस संख्या-2021/000640330

1. क्षेत्र की स्थिति :- खनन पट्टा वास्ते अनुदान खनिज गेतारि क्षेत्र 2.3137 हेक्टर
निकट ग्राम सिंदोली तहसील मालपुरा जिला टोंक
आवेदक/आवेदिका सिंदोली माता श्रीमती निवासी C-1, 1/1, 1/1/1/1
के पक्ष में कार्यालय पत्रांक दिनांक की पालना में।
2. सीमांकनकर्ता :- खनि कार्यदेशक, टोंक
3. सीमांकन तिथि :- 18/8/2021
4. सीमांकन सहायक :- पार्टी प्रतिनिधि एच. हल्का पटवारी, सिंदोली
5. सर्वे का प्रकार :- क्लोज ट्रेवसिंग सर्वे
6. सर्वे उपकरण :- जी.एन.एस.एस., जी.पी.एस., इत्यादि
7. एफ.आर.पी. :- खान 680 में स्थित कुंआ co-ordinate N-26°-18'-55.00000"
E-75°-16'-32.97400"

8. खातेदारी के निर्देशांक (विवरण सूची) :-

F R P	— X	—	203°-00'	—	23m
X	— A	—	182°-00'	—	125m
A	— B	—	94°-00'	—	154m
B	— C	—	179°-00'	—	83m
C	— D	—	242°-00'	—	73m
D	— E	—	232°-00'	—	75m
E	— F	—	270°-00'	—	40m
F	— A	—	02°-47'	—	174.3823m



9. सीमांकित क्षेत्र A, B, C, D, E, F, A कुल क्षेत्रफल 2.1403 हेक्टर

10. विशेष विवरण:- उपरोक्त आवेदित क्षेत्र का सीमांकन कार्यालय से प्राप्त प्लान व विवरण सूची अनुसार मौके पर हल्का पटवारी एवं आवेदक/आवेदिका के प्रतिनिधि की उपस्थिति में किया गया। मौके पर पक्के सीमा स्तम्भ निर्धारित साईज '2'x2'x2 1/2' में बनाने के निर्देश दिये गये एवं इन्हे कायम रखने एवं सीमांकित क्षेत्र में बिना शिभाग की अनुमित के खनन कार्य नहीं करने की हिदायत दी गई। सीमांकित क्षेत्र भौगोलिक उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 के तहत क्षेत्र "डिक्शनरी ऑफ मीनिंग की परिभाषा अनुसार घन नहीं है।

हल्का पटवारी के राजस्व रिकॉर्ड व मौका स्थिति अनुसार उक्त सीमांकित क्षेत्र सिंदोली के खसरा नम्बर 684 में आता है, जिसकी किस्म गो. कु. पट्टा है।

ग्राम सिंदोली
जिला-टोंक

पार्टी/प्रतिनिधि

हल्का पटवारी

खनि कार्यदेशक
खान एवं भू-विज्ञान विभाग
टोंक (राज०)

खान एवं भू-विज्ञान विभाग
टोंक (राज०)

FAB-1 - सूचना 679 में विहित धारा 5.
N - $26^{\circ}-18'-57.39012''$
E - $75-16-42.20014''$

X - $\left[\begin{array}{l} N - 26^{\circ}-18'-54.31244'' \\ E - 75^{\circ}-16'-32.64822'' \end{array} \right]$

A - $\left[\begin{array}{l} N - 26^{\circ}-18'-50.25201'' \\ E - 75^{\circ}-16'-32.48126'' \end{array} \right]$

B - $\left[\begin{array}{l} N - 26^{\circ}-18'-49.89213'' \\ E - 75^{\circ}-16'-38.62138'' \end{array} \right]$

C - $\left[\begin{array}{l} N - 26^{\circ}-18'-47.19447'' \\ E - 75^{\circ}-16'-38.06721'' \end{array} \right]$

D - N - $26^{\circ}-18'-46.08494''$
E - $75^{\circ}-16'-35.73981''$

E - N - $26^{\circ}-18'-44.58811''$
E - $75^{\circ}-16'-33.60462''$

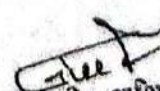
F - N - $26^{\circ}-18'-44.59089''$
E - $75^{\circ}-16'-32.16192''$

Survey

M. F. Lone






सहायक खान अभियन्ता
खान एवं भू-विज्ञान विभाग
दोंड (राज.)
उपपंजीयक, मालमुखा
जिला-दोंड

राजस्थान - सरकार
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग टोंक(राज.)

हल्का पटवारी रिपोर्ट

आवेदक/आवेदिका - M/s रिन्दोलीया गाला ग्रेगार्ड, R/O डिग्गी हाउस, शिवाजीमण्डल
C-shane, खवाड़ बालागिह रोड, जयपुर रेफरेंस संख्या-2021/0000040330

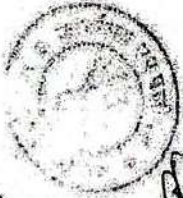
आज दिनांक 18/8/2021 को मेरे समक्ष कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, टोंक के खनि कार्यदेशक द्वारा सीमांकन रिपोर्ट में अंकित विवरण सूची(निर्देशांक) के अनुसार सीमांकन कर मौके पर अस्थाई पिल्लर्स कायम किये गये।

उपरोक्त संयुक्त सीमांकित क्षेत्र के A, B, C, D, E, F पिल्लर्स हैं तथा सीमांकित क्षेत्र का कुल क्षेत्रफल 2.1403 हैक्टर है। जो राजस्व रिकॉर्ड एवं मौका स्थिति अनुसार खसरा संख्या 684/4

ग्राम रिन्दोलीया तहसील मालपुरा जिला टोंक में आता है। जिसकी किस्म गो. भू. पहाड़ रकबा 12-विघा

बीघा है। उक्त खसरा के खातेदार श्री. रिन्दोलीया गाला ग्रेगार्ड जयपुर है। सलग्न राजस्व रिकॉर्ड अनुसार सीमांकित क्षेत्र की तरमीम सही है।

उपरोक्त सीमांकित क्षेत्र में व इसके आस-पास 45 मी. में कोई सार्वजनिक स्थल, मन्दिर, रेल्वे लाइन, विद्युत लाइन, स्कूल इत्यादि नहीं हैं। एवं उक्त क्षेत्र जल ग्रहण क्षेत्र व वन क्षेत्र में नहीं पड़ता है। इस क्षेत्र में खान आवंटन से कोई आपत्ति नहीं है।



Bhimeang
खनि कार्यदेशक/18/8/2021
खान एवं भू-विज्ञान विभाग
टोंक (राज.)

ह. प्र. नीली

पटवारी हल्का के पास ल्या सीमांकन
नवी है अतः पास ह. प्र. नीली
हल्का पटवारी ह. प्र. नीली
हल्का ह. प्र. नीली
तहसील ह. प्र. नीली
जिला टोंक ह. प्र. नीली

ILR कायेदी

खान अभियन्ता
खान एवं भू-विज्ञान विभाग
टोंक (राज.)

CC कोमल
25/08/2021

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, टोंक

सीमांकन सत्यापन रिपोर्ट

आज दिनांक 22.08.2021 को कार्यालय पत्रांक 899
दिनांक 17.08.21 की पालना में अधोहस्ताक्षरकर्ता द्वारा आवेदक M/s. हिंशालिया
श्री. गौनार के पक्ष में स्वीकृत खनन पट्टा
रेफरेंस संख्या 20211000040330 वास्ते खनिज गौनार
क्षेत्रफल 2.1403 हैक्टेयर निकट ग्राम हिंशालिया तहसील झालपुर
जिला टोंक का मौका निरीक्षण किया गया। मौके पर आवेदक/प्रतिनिधि
श्री. गौनार के पक्ष में स्वीकृत खनन पट्टा
उपस्थित मिले। वक्त मौका निरीक्षण सीमांकन रिपोर्ट दिनांक 18.08.2021
के अनुसार सभी सीमा स्तम्भ A, B, C, D, E, F निर्धारित साइज में
सही लगे पाये गये। सीमांकन सत्यापन रिपोर्ट मौके पर बनाई जाकर हस्ताक्षर
किये गये। वास्ते अग्रिम कार्यवाही हेतु प्रेषित है।

(20/08/21)

22.08.21
देवेन्द्र सिंह चौधरी
खनि कार्यदेशक

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
टोंक (राज०)

State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.

E-mail; seiaams2021@gmail.com

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20241)/2021-22

Jaipur, Dated: **06 MAY 2022**

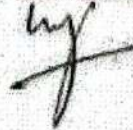
M/s Sindholia Mata Granite,
Add-N/v- Sindholia, Tehsil- Malpura,
Dist- Tonk, (Raj).

Sub:EC for Sindholia Granite Mining Project Reference No-20211000040330, Area-
2.1403hect, Production capacity: 250001 TPA (ROM), Khasra no: 684/4, Near
village-Sindholia, Tehsil- Malpura, Dist- Tonk, Rajasthan (Proposal No-233523).

This has reference to your application dated 09.10.2021 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 08th - 10th March, 2022.

2. Brief details of the Project:

1.	Category /Item No.(In Schedule):	1(a) B2		
2.	Location of Project	Sindholia Granite Mining Project, Ref. No.- 20211000040330, , N/v- Sindholia, Tehsil- Malpura District- Tonk, Rajasthan		
3.	Project Details ML. No. / Production Capacity	Mineral- Granite Khasra No. 684/4 Applied Area- 2.1403 Hect. Production Capacity- 250001TPA (ROM) of Mineral Granite		
4.	Project Cost:	85 Lakh		
5.	Water Requirement & Source:	4.3 KLD		
6.	Fuel & Energy:-	0.5 KLD (HSD)		
7.	Environment Management Plan	EMP Cost :- Capital Cost is 5,22,000/- Rs Recurring cost is 3,55,000 Rs/per years.		
	S. No.	Particulars	Capital Cost in RS.	Recurring cost in Rs. per years
	1	Pollution control (water sprinkling for dust suppression)	--	1,50,000
	2	Pollution monitoring (Air, Water ,Noise, Soil)	--	50,000



3	Greenbelt			1,25,000		
	Sr. No	Particulars	Amount			
	1	Plant 705	70,500/-			
	2	Tree guard 705	2,46,750/-			
	3	Water Tanker	80,000			
	4	Maintains & security	45,000			
	Total	4,42,000/-				
4	Occupation health	80,000	30,000			
Total						
			5,22,000	3,55,000		

8 Green Belt/ Plantation
4.42 Lac

Places of Plantation:-
Places of Plantation:- About 705 saplings will be planted in an area of 0.705 ha (33% of applied area) upto the end of 5 years, About 705 Sapling will be planted Along the lease boundary & Outside lease boundary at remaining area from mine side

Year	Along the lease boundary		On Backfilled area		Outside the lease area		Top Soil Dumps		Total	
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
2022-2023	0.330	330	--	--	0.022	22	--	--	0.352	352
2023-2024	0.330	330	--	--	0.023	23	--	--	0.353	353
2024-2025	Replacement of Plants								--	--
2025-2026	Maintenance of Plants								--	--
2026-2027	Maintenance of Plants								--	--
Total	0.660	660	--	--	0.045	45	--	--	0.705	705

9 Budgetary Breakup For Labour Labor Welfare Capital Cost is 65,000/- Rs, and Recurring Cost is 90,000/- Rs/Annum

S. No.	Facility Provided for Laborers	Capital Cost in RS.	Recurring Cost In RS. Per Year
1.	Drinking water provided By Tanker	--	30,000/-
2.	First Aid Box	5,000/-	2,000/-
3.	Rest Shelter	35,000/-	5,000/-
4.	Washroom Facilities for laborers	25,000/-	10,000/-
5	Safety Shoes, hand gloves, Dust mask, Ear plugs, Helmet	--	30,000/-

hy

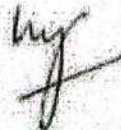
6	Insurance	--	13,000/-
Total		65,000/-	90,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.18th Meeting held on 20th April, 2022 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

- I. **Statutory compliance:**
- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF & CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

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- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior



approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above



table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/L dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured



that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.

- 3. Water quality monitoring and preservation:**
- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
 - ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF & CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen

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(DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF & CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF & CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
 - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
 - iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
 - iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the



- form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/ SEIAA/ SPCB for record and verification.
 - iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.
- 6. Land reclamation:**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
 - ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/ RSPCB.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit



and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture



Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
 - iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
 - v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.
- 9. Public hearing and human health issues:**
- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF & CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
 - ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wating, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
 - iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified



Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF & CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
 - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/ SEIAA/SPCB.
 - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.



- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.
- v. The MoEF & CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.
- vii. Project Proponent shall insure the compliance of the Authority direction that a pucca wall of 4 feet height shall be constructed on the lease boundary facing the temple at a distance of 45 m from the temple.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory

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requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

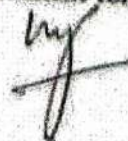
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow


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- / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
 9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
 10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
 11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
 13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
 14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
 15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
 16. The PP shall submit an environmental statement for the financial year ending 31st March



in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan

No F1 (4)/SEIAA/SEAC-Raj/Sect/Project/Cat. B2(20241)/2021-22

Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002 (Raj.).
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally signed by Sh. P.K.
Upadhyay
Member Secretary
Date: 5/30/2022 9:47:02 PM
Page 17 of 17



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111



Registered

File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2079-2080

Order No 2022-2023/Kishangarh/10596

Date: 27/10/2022

Unit Id : 122,918

M/s M/s Sindholia Mata Granite

R/o - Diggi House, Shivaji Marg, Sawai Ram Singh Road, District- Jaipur (Raj.),
Jaipur

E-Mail : sindholiamatagranite@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral Mine** at near Village-Near Village **Sindholia**, Tehsil-Malpura, District- Tonk (M.L.No-Ref. No.- 20211000040330).

Ref: (i) Your applications dated 16/10/2022
(ii) Received on 16/10/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. M/s Sindholia Mata Granite, a Mine of **Minor Mineral** having M.L.No.- Ref. No.- 20211000040330 in an area measuring **2.1403 Hectares** at/near Village-Near Village **Sindholia**, Tehsil-Malpura, District-Tonk.
- 2 That this consent is valid for a period from **16/10/2022** to **30/09/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Granite (ROM)	250001.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:24 IST
Reason: Self Attested
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2079-2080

Order No 2022-2023/Kishangarh/10596

Date: 27/10/2022

Unit Id : 122,918

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this Consent to Operate is for mining / processing / beneficiation of product as mentioned above in M.L.No.-Ref. No.- 20211000040330 and a separate Consent to Operate is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 a. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force. b. No trade effluent shall be discharged inside/outside Mine premises. c. That lessee shall comply the conditions as mentioned in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 06/05/2022 and submit evidence based compliance report every six monthly. d. That this Consent is valid subjected to the validity of Mining Lease/Mining Plan/Eco-Friendly/Environment Clearance, if applicable. In case of not renewal of Mining Lease/Mining Plan this consent shall be treated as revoked automatically.
- 8 a. That you have submitted an amount of Rs. 66,000/- as fee which is adequate for Consent to Operate for five years as per notification dated 26.05.2016. b. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that. c. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors. d. That the project proponent shall ensure that no natural water course and/ or water resources shall be obstructed due to any mining operations.
- 9 That your submitted mining lease is valid up to 29.09.2072.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:24 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

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File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2079-2080

Order No 2022-2023/Kishangarh/10596

Date: 27/10/2022

Unit Id : 122,918

- 10 a. That this consent is being issued in accordance with the EC certificate of State Level Environment Impact Assessment Authority, Rajasthan, letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20241)/2021-2022 dated 06.05.2022. b. That the mine shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in a vernacular language that the project has been accorded environmental clearance and copy of clearance letters are available with SEIAA , District Jaipur and Rajasthan state Pollution Control Board. The advertisement shall be made with in 7 days from issuance of this consent and a copy shall be forwarded to SEIAA , District Jaipur and Regional Office, Rajasthan state Pollution Control Board. c. That the overburden generated shall be stacked at earmarked dump site(s) only & it should not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meters and it will be protected by walls of rubble stones (Retaining Wall) on the downstream side to prevent the flow of fine particles. d. That the void left unfilled in the abandoned mine area shall be converted into water body. The higher benches of excavated void/ mining pit shall be terraced and plantation. Peripheral fencing shall be carried out all along the excavated area.
- 11 That the mine shall apply for renewal of consent to operate in prescribed application form with requisite fee before 120 days from expiry of this consent.
- 12 a. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies. b. Dimension of the retaining wall at the toe of the temporary OB dump (s) and OB benches within the mine to check run-off and siltation should be based on the rainfall data. c. That Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points during handling of the ore. Extensive water sprinkling shall be carried out on roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:24 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

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File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2079-2080

Order No 2022-2023/Kishangarh/10596

Date: 27/10/2022

Unit Id : 122,918

- 13 a. That the project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board. b. The Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of mineral. The vehicles carrying the mineral shall be covered with a tarpaulin and shall not be overloaded. c. That the lessee shall develop plantation in at least 33% of total land use for mining and allied activities as given in Approved Mining Plan and shall maintain the same at all the time to maintain ambient air quality around the mine.
- 14 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 15 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 17 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature valid

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Date: 2022.10.27 11:21:24 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2079-2080

Order No 2022-2023/Kishangarh/10596

Unit Id : 122,918

Date: 27/10/2022

Encl: As Above

Yours sincerely,

Regional Officer

(A): Copy To:-

1 Master File.

Regional Officer

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:24 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111



Registered

File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2077-2078

Order No 2022-2023/Kishangarh/10595

Unit Id : 122,918

Date: 27/10/2022

M/s M/s Sindholia Mata Granite

R/o - Diggi House, Shivaji Marg, Sawai Ram Singh Road, District- Jaipur (Raj.),
Jaipur

E-Mail : sindholiamatagranite@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral Mine** at near Village-Near **Village Sindholia, Tehsil-Malpura, District-Tonk (M.L.No-Ref. No.- 20211000040330)**.

Ref: (i) Your applications dated 16/10/2022
(ii) Received on 16/10/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Sindholia Mata Granite**, a Mine of **Minor Mineral** having **M.L.No.- Ref. No.- 20211000040330** in an area **measuring 2.1403 Hectares** at/near **Village-Near Village Sindholia, Tehsil-Malpura, District-Tonk**.
- 2 That this consent is valid for a period from **16/10/2022** to **30/09/2027**, or **commencement of production whichever is earlier**.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Granite (ROM)	250001.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:05 IST
Reason: Self signed
Location:





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Rajasthan State Pollution Control Board
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File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2077-2078

Order No 2022-2023/Kishangarh/10595

Date: 27/10/2022

Unit Id : 122,918

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.
- 7 That this **Consent to Establish** is for mining / processing / beneficiation of product as mentioned above in M.L.No.-Ref. No.- 20211000040330 and a separate **Consent to Establish** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 8 a. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force. b. No trade effluent shall be discharged inside/outside Mine premises. c. That lessee shall comply the conditions as mentioned in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 06.05.2022 and submit evidence based compliance report every six monthly. d. That this Consent is valid subjected to the validity of Mining Lease/Mining Plan/Eco-Friendly/Environment Clearance, if applicable. In case of not renewal of Mining Lease/Mining Plan this consent shall be treated as revoked automatically.
- 9 a. That you have submitted an amount of Rs. 74000/-(50000+24000) as fee (EC+CTE) which is adequate for Consent to Establish for five years as per notification dated 26.05.2016. b. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that. c. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors. d. That the project proponent shall ensure that no natural water course and/ or water resources shall be obstructed due to any mining operations.
- 10 That your submitted mining lease is valid up to 29.09.2072.

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.27 11:21:05 IST
Reason: Self signed
Location:





Regional Office Kishangarh
Rajasthan State Pollution Control Board
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File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2077-2078
Order No 2022-2023/Kishangarh/10595

Unit Id : 122,918

Date: 27/10/2022

- 11 a. That this consent is being issued in accordance with the EC certificate of State Level Environment Impact Assessment Authority, Rajasthan, letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20241)/2021-2022 dated 06.05.2022. b. That the mine shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in a vernacular language that the project has been accorded environmental clearance and copy of clearance letters are available with SEIAA , District Jaipur and Rajasthan state Pollution Control Board. The advertisement shall be made with in 7 days from issuance of this consent and a copy shall be forwarded to SEIAA , District Jaipur and Regional Office, Rajasthan state Pollution Control Board. c. That the overburden generated shall be stacked at earmarked dump site(s) only & it should not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meters and it will be protected by walls of rubble stones (Retaining Wall) on the downstream side to prevent the flow of fine particles. d. That the void left unfilled in the abandoned mine area shall be converted into water body. The higher benches of excavated void/ mining pit shall be terraced and plantation. Peripheral fencing shall be carried out all along the excavated area.
- 12 a. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies. b. Dimension of the retaining wall at the toe of the temporary OB dump (s) and OB benches within the mine to check run-off and siltation should be based on the rainfall data. c. That Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points during handling of the ore. Extensive water sprinkling shall be carried out on roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

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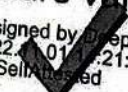
Order No 2022-2023/Kishangarh/10595

Date: 27/10/2022

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- 13 a. That the project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board. b. The Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of mineral. The vehicles carrying the mineral shall be covered with a tarpaulin and shall not be overloaded. c. That the lessee shall develop plantation in at least 33% of total land use for mining and allied activities as given in Approved Mining Plan and shall maintain the same at all the time to maintain ambient air quality around the mine.
- 14 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 15 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.
- 17 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature valid

Digitally signed by  Deepak Tanwar
Date: 2022.10.27 11:21:05 IST
Reason: Self signed
Location:





Regional Office Kishangarh
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File No F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2077-2078
Order No 2022-2023/Kishangarh/10595
Unit Id : 122,918

Date: 27/10/2022

Encl: As Above

Yours sincerely,

Regional Officer

(A): Copy To:-

1 Master File.

Regional Officer

Signature valid

Digitally signed by Deepak Tanwar
Date: 2022.10.01 11:21:05 IST
Reason: Self Attested
Location:



राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, टोंक

क्रमांक:- सखअ/टोंक/सीसी/विविध/2024/717

दिनांक:- 8/05/2024

प्रेषित,

श्रीमान क्षेत्रिय अधिकारी,
क्षेत्रिय कार्यालय, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल,
बूंदी।

विषय:- Regarding Information required in the matter of
Hon'ble NGT OA No. 05/2024, Sanju Changal Vs State
of Rajasthan & Ors.

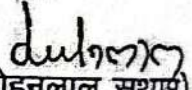
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में दायर
ओ0ए0 संख्या 05/2024 में पारित आदेश दिनांक 21.03.2024 की पालना में उल्लेखित खसरों में
खननपट्टा स्वीकृति का विवरण निम्नानुसार है:-

1. खसरा संख्या 684/4 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में
खननपट्टा संख्या 80/2021 वास्ते खनिज ग्रेनाईट क्षेत्र 2.1403 हैक्टर हेतु मैसर्स
सिंधोलिया माता ग्रेनाईट के पक्ष में प्रभावशील है जिसकी सीमांकन रिपोर्ट मय संबंधित
दस्तावेज संलग्न है।
2. खसरा 684/3 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में खननपट्टा
संख्या 79/2021 वास्ते खनिज ग्रेनाईट क्षेत्र 1.9419 हैक्टर हेतु मैसर्स सिंधोलिया
मिनरल्स के पक्ष में प्रभावशील है जिसकी सीमांकन रिपोर्ट मय संबंधित दस्तावेज
संलग्न है।
3. खसरा संख्या 1317 निकट ग्राम सिंधोलिया तहसील मालपुरा जिला टोंक में वर्तमान
कोई खननपट्टा प्रभावशील नहीं है।

साथ ही उक्त दायर ओ०ए० मे जारी आदेश के संबंध में चाही गई बिन्दुवार सूचना निम्नानुसार तैयार कर सादर प्रेषित है:-

क्र० स०	खसरा संख्या	खननपट्टा संख्या	निकट ग्राम/तहसील/ जिला	स्वीकृति की नियमावली	अवैध खनन का विवरण	Weather Mining activity being carried out in accordance with rules/regulations and approved mining plan
1	684/4	80/2021	सिंधोलिया/ मालपुरा/टोंक	आर०एम०एम ०सी०आर० नियमावली 2017	कोई प्रकरण नहीं है	Yes
2	684/3	79/2021				Yes
3	1317	-				-

भवदीय

 (सोहनलाल सुथार)
 सहायक खनि अभियन्ता
 टोंक

कार्यालय सहायक खनि अभियन्ता, टोंक

क्रमांक:- सखअ/टोंक/रिया/अप्र/विधि/2024/93

दिनांक:-21/05/2024

श्रीमान क्षेत्रिय अधिकारी,
क्षेत्रिय कार्यालय, राजस्थान राज्य प्रदुपण नियंत्रण मण्डल,
बूंदी।

विषय:- Regarding Information required in the matter Hon'ble NGT OA
No. 05/2024, Sanju Changal vs State of Rajasthan & Ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि Hon'ble NGT OA No. 05/2024, Sanju Changal vs State of Rajasthan & Ors के संघ में आप द्वारा चाही गई विन्दुवार सूचना निम्नानुसार तैयार कर सादर प्रेषित है:-

1. विभाग द्वारा जारी किए गए प्रथम खन्ना का विवरण:-

क्र०स०	एम०एल० संख्या (रिफरेन्स संख्या)	प्रथम खन्ना जारी करने की दिनांक
1	80/2021 (20211000040330)	07.07.2023
2	79/2021 (20211000040333)	28.03.2023

2. विभाग द्वारा जारी किए गए अंतिम खन्ना का विवरण:-

क्र०स०	एम०एल० संख्या (रिफरेन्स संख्या)	अंतिम खन्ना जारी करने की दिनांक
1	80/2021 (20211000040330)	01.05.2024
2	79/2021 (20211000040333)	09.01.2023

3. वार्षिक उत्पादन आंकड़ों का विवरण:-

क्र० स०	एम०एल० संख्या (रिफरेन्स संख्या)	वार्षिक उत्पादन आंकड़े (मेट्रिक टन में)		
		2022-23	2023-24	2024-25
1	80/2021 (20211000040330)	निल	10551.30	1714.23 (दिनांक 01.05.2024 तक)
2	79/2021 (20211000040333)	185.71	1688.82	निल

भवदीय

Dulhania
(सोहनलाल सुथार)
सहायक खनि अभियन्ता
टोंक

FRP-11 - खण्ड 679 मं स्थित आवडी -
N - $26^{\circ}-18'-57.39012''$
E - $75-16-42.20014''$

X - $\left[\begin{array}{l} N - 26^{\circ}-18'-54.31244'' \\ E - 75^{\circ}-16'-32.64822'' \end{array} \right]$

A - $\left[\begin{array}{l} N - 26^{\circ}-18'-50.25201'' \\ E - 75^{\circ}-16'-32.48126'' \end{array} \right]$

B - $\left[\begin{array}{l} N - 26^{\circ}-18'-49.89213'' \\ E - 75^{\circ}-16'-38.62138'' \end{array} \right]$

C - $\left[\begin{array}{l} N - 26^{\circ}-18'-47.19447'' \\ E - 75^{\circ}-16'-38.06721'' \end{array} \right]$

D - $\begin{array}{l} N - 26^{\circ}-18'-46.08494'' \\ E - 75^{\circ}-16'-35.73981'' \end{array}$

E - $\begin{array}{l} N - 26^{\circ}-18'-44.58811'' \\ E - 75^{\circ}-16'-33.60462'' \end{array}$

F - $\begin{array}{l} N - 26^{\circ}-18'-44.59089'' \\ E - 75^{\circ}-16'-32.16192'' \end{array}$

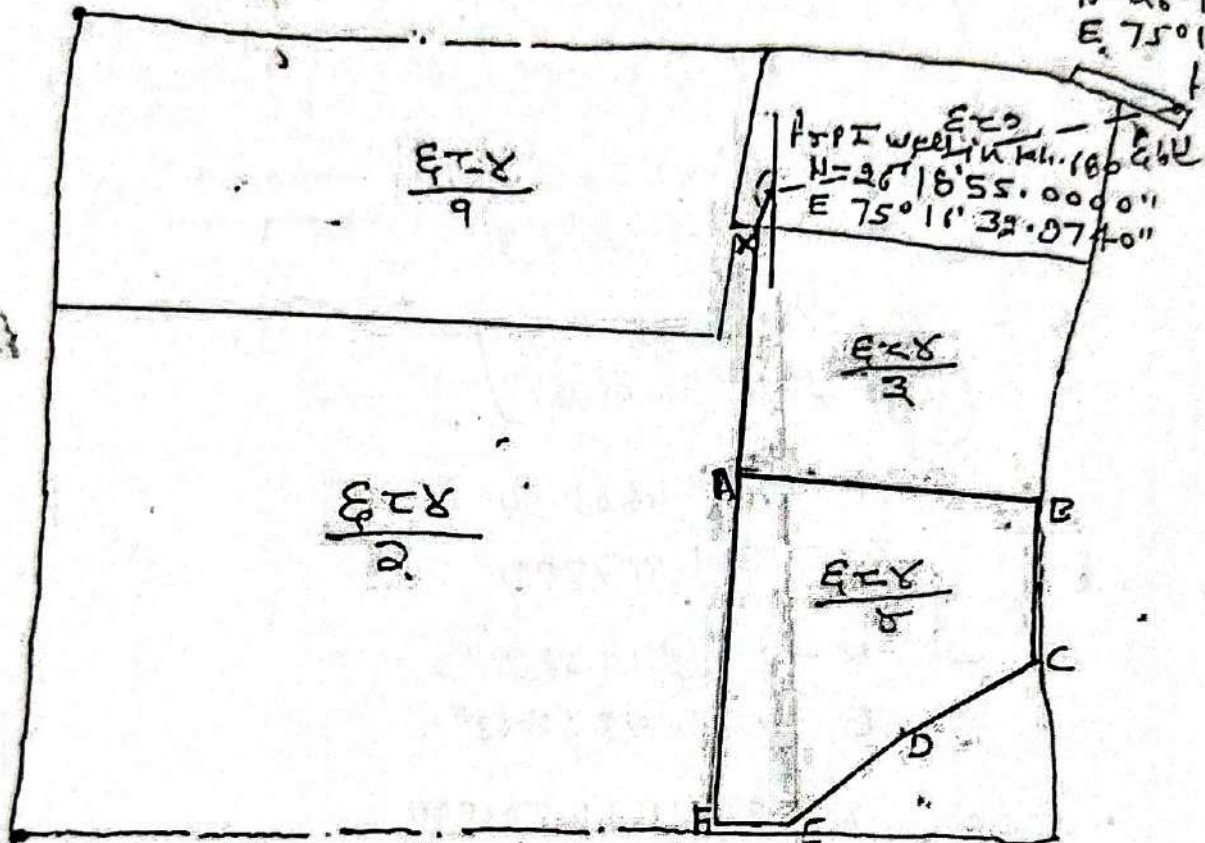
Summary
M. F. Con

प्रमाणित नकल नक्शा ड्रेन्स खासतः नम्बरान (घर्या द्वारा पेडा की गई
 नकल नक्शा फोटो कापी ले
 लमा)

ग्राम - सिन्धोलिया
 तहसील - मालपुरा
 जिला - डेक (राज.)

N-26°18'57.39"
 E-75°16'42.20"

From Bawdi



माल डिवाजन 12/8/2021 को भीनात मध्यक खाते
 अस्मिता टॉक के कार्यालय परमाणु
 डिवाजन 684/4 में लक्ष्मण लिंगान

निर्माण, सीमांकित पिन्प्लान A, B, C, D, E, F
 ना शल्लव नकल ड्रेन पर आधारित गणना 206
 एका प्रचुरी द्वारा लक्ष्मण निमाण 30-12-20

साई/अतिरिची, ए.पत्तारी, ए.राजिनीशंकर
 मोट. नम्बर 1603, 1605 डि. 06-07-2021 की पाठना
 के तदनुसार पुस्तक का वही

21A काटोली
 20-07-21

राजस्थान -सरकार
कार्यालय सहायक खनि अगियन्ता, खान एवं भू विज्ञान विभाग टोंक(राज.)

हल्का पटवारी रिपोर्ट

रेफरेंस संख्या-2021/000040330

आवेदक/आवेदिका

- M/s सिन्दालीया माला गेनरैट, R/O डिउगी एडल, शिवाजीमार्ग
C-shore ब्लाक 2, जयपुर

आज दिनांक 18/8/2021 को मेरे समक्ष कार्यालय सहायक खनि अगियन्ता, खान एवं भू-विज्ञान विभाग, टोंक के खनि कार्यदेशक द्वारा सीमांकन रिपोर्ट में अंकित विवरण सूची(निर्देशांक) के अनुसार सीमांकन कर गौके पर अस्थाई पिल्लर्स कायम किये गये।

उपरोक्त संयुक्त सीमांकित क्षेत्र के A, B, C, D, E, F पिल्लर्स हैं तथा सीमांकित क्षेत्र का कुल क्षेत्रफल 2.1403 हैक्टर है। जो राजस्व रिकोर्ड एवं मौका स्थिति अनुसार खसरा संख्या 684/4

ग्राम सिन्दालीया तहसील मालपुरा जिला टोंक में आता

जिसकी किस्म गे. भू. पट्टा रकबा 12-विघा

वीधा है। उक्त खसरा के खातेदार श्री सिन्दालीया माला गेनरैट जयपुर है। सलमन राजस्व रिकोर्ड अनुसार सीमांकित क्षेत्र की तरमीग सही है।

उपरोक्त सीमांकित क्षेत्र में व इसके आस-पास 45 मी. में कोई सार्वजनिक स्थल, मन्दिर, रेलवे लाईन, विद्युत लाईन, स्कूल इत्यादि नहीं है। एवं उक्त क्षेत्र जल ग्रहण क्षेत्र व वन क्षेत्र में नहीं प्रकटा है। इस क्षेत्र में खान आवंटन से कोई आपत्ति नहीं है।

Signature

खनि कार्यदेशक/8/8/2021
खान एवं भू विज्ञान विभाग
टोंक [राजस्थान]

Signature
हल्का पटवारी

पटवारी हल्का पटवारी
हल्का पटवारी
हल्का पटवारी
तहसील
जिला टोंक

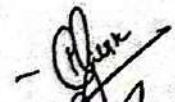
Signature
कार्यालय


राज-धान-संरक्षण
कार्यालय स्थापक स्वनि अभियन्ता, टोंक


मौका-रिपोर्ट

ML-Ref No- 2021/000040330

आज दिनांक 18/8/2021 को वहीमान स्थापक स्वनि अभियन्ता टोंक के कार्यालय आदेश क्रमांक- दिनांक को पालना में अचो हस्ताक्षरों द्वारा भारत सिन्दोलीया माता गेनार्ड रिजि-अफिल - C- लकीम जयपुर से प्राप्त आवेदन पत्र वाले (वनिय- गेनार्ड निकट गाम, सिन्दोलीया ठहरील मालपुरा, जिला - टोंक के मौके पर पहुंचे। मौके पर उनीनीची एवं हल्का परिवारी सिन्दोलीया राजान रिजि के साथ में उपस्थित मिले। मौके पर आवेदित क्षेत्र निजी स्वतन्त्र भूमी खलरा ख. 684/4, खका - 12 विद्या - ग. भु. पहा की संयुक्त सीमांकन हल्का परिवारी व चारी प्रतिनीची के बंताये अनुज्ञा (वतदारी) भूमी के Co-ordinates of corner pillars को (GNSS उपकरण) ले लिया गया। मौके पर उपस्थित हल्का परिवारी से आवेदित क्षेत्र के धूल-पाल दा मुलकील बिन्दु के बारे में पुछा गया तो, इन्हीन खलरा ख. 680 व खलरा ख. 679 में स्थित कुंआ बसाये, जिनके GNSS ले - Co-ordinates लिखे राये। उक्त आवेदित क्षेत्र के पश्चिमी की पश्चिमी में कोई आवेदित भन्दीर, राज, भा बिद्युत लाइन वहर, नदी-नाला इत्यादि नहीं आते हैं। उक्त आवेदित क्षेत्र चरागाह / वन भूमी नहीं है। मौका रिजि के अनुज्ञा आवेदित क्षेत्र में वांछित (वनिय) उपलब्ध होने की संभावना है। मौका रिपोर्ट नं. फर हस्ताक्षर किये।


 स. प्रसाद


 हल्का परिवारी
 सिन्दोलीया


 स. प्रसाद
 18/08/2021
 राज-धान-संरक्षण विभाग
 टोंक

बयान गवाह

राज्य शासक/सचिव मुकाम

जो व मुकदमें नं. 05 संव 2024

तारीख 14/5/24 लिखा गया।

मैं हलफ (गौबन्धा) से कहता हूँ कि मेरा नाम राम चन्द्र

पिता का नाम रामानन्द कौम जाट उम्र 76

पेशा कृषि निवासी सिन्धी लिया

तहसील मालपुरा जिला रोहं

मैं माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा ओरीजनल एप्लीकेशन नम्बर 05/2024 संजु-चांगल बनाम राजस्थान राज्य व अन्य में गठित संयुक्त जांच समिति के समक्ष ग्राम सिन्धी लिया समस्त ग्रामवासियों की ओर से बात रखने हेतु चार व्यक्तियों का चयन किया गया है उनमें से मैं एक उपस्थित होकर निम्न ख्यात देता हूँ

ग्राम सिन्धी लिया के ख.नं. 684/2 रकबा 57.11 बीघा जिसमें गेमुण पहाड़ जिसके प्लॉट नम्बर 684/3 रकबा 8.00 बीघा 684/4 रकबा 12.00 बीघा 684/5 रकबा 3.19 बीघा व ख.नं. 1317 रकबा 140.17 बीघा जिसमें गेमुण पहाड़ दर्ज रिकार्ड है। 684/1 रकबा 20.00 बीघा जो मोंके पर पहाड़ है। गेमुण पहाड़ों की कृषि भूमि जिसका विक्रय पत्र एवं सहमति पत्र हासिल किये जा चुके हैं और कानूनी हैं। साथ ही यह राजस्थान काश्तकारी अधिनियम, नियम एवं शर्तों का उल्लंघन है। इन गेमुण पहाड़ों पर सघन वन था व पेड़ पौधों व वनस्पतियों से ढका हुआ था इन्हें सम्मूलन नष्ट कर दिया है। जो वन सम्बन्धित कानूनों का उल्लंघन है M.L No. 79/2021 एवं 80/2021 खतम पट्टे व अन्य पट्टे जो भी जारी किये गये हैं। के लिए वन विभाग की N.O.C नंही ली गई है। जो नियम विरुद्ध है। राजस्थान काश्तकारी अधिनियम के तहत गेमुण पहाड़ों का आवंटन एवं नियंत्रण नंही किया जा सकता। अतः यह नियम/आवंटन विधि विरुद्ध है अतः उपरोक्त खतम पट्टे एवं विक्रय पत्र व सहमति रद्द करने योग्य हैं। इन्हें ख.नं में गेमुण पहाड़ों में 100 वर्षों से घने अंगल थे जिन्हें भारी मशीनों द्वारा काट दिया गया है। जिसमें मवेशियों के चरागाह भूमि में चराई व संरक्षण व पालन पोषण से वंदिता हो गये हैं। जो स्थानीय ग्रामवासियों के लिए एक मात्र आजीविका थी पेड़ों के कटे से वर्षा प्रभावित हुई है। व भूजल व कुएँ व तालाबों में पानी की आवक प्रभावित होकर भूजल का स्तर कम हो गया है। एवं पेड़ों पर्वतों में संरक्षण लेने वाले जीवों का जीवन समाप्त कर दिया है।

रामचन्द्र
0711

पहाड़ी में खनन होने से वातावरण प्रदूषित हो रहा है। खनन से
 व बलाघ्निक करते से तेज धमाके होते हैं। आस पास के क्षेत्रों
 में पत्थर जाकर गिरते हैं। वातावरण में खनन कार्य से धूल
 मिट्टी झुलकर लोगों के जीवन को प्रभावित कर रही है।
 पहाड़ी पर घने वृक्षों की कटह के लोग पर्यटन व घूमने आते थे
 जो खनन कार्य होने से लोगों के घूमने व स्वच्छ वातावरण
 प्राप्त करने में का अवसर समाप्त हो रहा है। इसलिए
 गांव वाले पहाड़ी को उनके मूल रूप में प्रति स्थापित चाहते
 हैं। इसलिए प्रभावितों को बचाने हेतु खनन कार्य शीघ्रता
 शीघ्र बन्द करवाया जाना आवश्यक है। गांव वाले को पहाड़ी
 पेड़ों व उद्भृति के विशेष लगाने चाहिए अतः इन्हें नष्ट होने से
 बचाया जाना अति आवश्यक है। पेड़ों व पहाड़ी से वषति कटिबु
 होना बताया जाता है। जिनके नष्ट होने पर वषति भी कम होगी
 जिससे जीवन पर बुरा असर पड़ेगा हमारे पास खनन से पूर्व
 की स्थिति के फोटो आफस व पैन ड्राइव भी मौजूद हैं जो
 आपको बमाने के साथ दे रहे हैं। इसके साथ ही गणतंत्र
 लिखा के अल्पख.नं. 1316। रकबा 84.10 बीघा व उसके प्लान नम्बर 1316/3
 रकबा 6.06 बीघा व ख.नं. 1316। ख.नं. 685 रकबा 93.01 बीघा ख.नं. 1318 रकबा
 31.17 बीघा व ख.नं. 1315 रकबा 53.01 बीघा व ख.नं. 1314 रकबा
 68.09 बीघा व ख.नं. 677। रकबा 24.05 बीघा 677/2 रकबा 3.00 बीघा
 ख.नं. 1319/2 रकबा 92.05 बीघा एवं उसके प्लान नम्बर 1319/3 रकबा
 12.07 बीघा 1319/4 रकबा 7.18 बीघा 1319/5 रकबा 14.01 बीघा
 1319/6 रकबा 14.02 बीघा ख.नं. 1320 रकबा 59.05 बीघा इस प्रकार
 कुल पहाड़ी सहित 725.01 बीघा भूमि का आवरण। निम्न
 अशोक कुमार पुन नारायण सिंह कोठ राजपुत्र का डेटे को पिना
 गाया है। जो निम्न विरुद्ध है। नागालास नम्बर 240 के जमीनी
 पिना गाया है। जिसे स्वीकार भी गणतंत्र पंचायत के विलियम द्वारा
 पिना गाया है, जो विधी विरुद्ध होकर खारिज किम जाते
 माने गये। सरकार की शक्ति को मिलिभगत के अर्थों एक व्यक्ति को
 बिना किसी निम्न, कारन व प्रक्रिया के दे दी गई है। जिसे
 पुनः सरकारी खाते में दर्ज कराई जावे। व दोषियों के विरुद्ध शासक
 कार्यवाही की जाये सीबीआई सीमा अधिनियम व किसी अन्य विधि के
 अर्थों इतनी शक्ति नहीं दी जा सकती है।

(11/11/2017)

बयान गवाह

राज अधिकारी

मुकाम

जो व मुकदमें

नं.

05

सन् 2024

तारीख

14/5/24

लिखा गया।

जो हलफ (गोचर) से कहता हूँ कि मेरा नाम पुरषोत्तम

पिता का नाम लाइकीनाथ

कौम जाय (जोगीर) 49

पेशा हाथ

निवासी सिन्धीलिया

तहसील मालपुरा

जिला टोंड

मैं माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ नई दिल्ली द्वारा अरीजुनल एप्लीकेशन नम्बर 05/2024 सैजू चांगल बनाम राजस्थान राज्य व अन्य में गठित संयुक्त जांच समिति के समक्ष ग्राम सिन्धीलियां समस्त ग्रामवासियों की ओर से बात रखने हेतु चार व्यक्तियों का चयन किया गया है इनमें से मैं एक उपाध्यक्ष होकर निम्न बयान देता हूँ-

ग्राम सिन्धीलिया के ख.नं. 684/2 रकबा 57-11 बीघा किस्म गै.कु.पहाड़

जिसके ख.नम्बर 684/3 रकबा 8-00 बीघा 684/4 रकबा 12-00 बीघा

684/5 रकबा 3-19 बीघा व ख.नं. 1317 रकबा 140-17 बीघा किस्म गै.कु.पहाड़

द्वारा राजस्व रिहाई है व ख.नं. 684/1 रकबा 20-00 बीघा जो जामाई पर

पहाड़ है। गै.कु.पहाड़ों को कृषि भूमि दिखाने प्रकृत्य चक्र एवं सहमति पत्र

हासिल किए जा कि गैर कानूनी है। साथ ही यह राजस्थान काश्तकारी

अधिनियम के नियम एवं शर्तों का उल्लंघन है। इन गैर मुमकिन पहाड़ों पर

सबन वन था व पेड़-पौधों व वनस्पतियों से ढका हुआ था इसे समूहान

बर्ष कर दिया है जो वन सम्बन्धित कानूनों का उल्लंघन है। M.O. No.

79/2021 एवं 80/2021 खनन पट्टे के लिए वन विभाग की M.O. No. नहीं

प्राप्त की जा निम्न विरुद्ध है। राजस्थान काश्तकारी अधिनियम के तहत

गैर मुमकिन पहाड़ों को आवंटन एवं नियमन नहीं किया जा सकता है अतः

यह नियमन एवं आवंटन विधि विरुद्ध है अतः उपरोक्त खनन पट्टे एवं

प्रकृत्य चक्र एवं सहमति पत्र रद्द करने योग्य है। उक्त ख.नं. में

मे गैर मुमकिन पहाड़ों में 100 वर्षों से घने जंगल थे जिन्हें भारी मशीनों

द्वारा काट दिया गया है जिससे मवेशियों के चरागाह भूमि में धराई

व सैरक्षण न्यायन नोषण से वंचित हो गये हैं। जो स्थानीय ग्रामवासियों

के लिए एक मात्र आजीविका थी। पेड़ों के कटने से वर्षा प्रभावित हुई है

ज 'बू-धल, कुआं, तालाबों' में पानी की आवक प्रभावित होकर 'धूलप

का स्तर कम हो गया है। एवं पेड़ों 'पर्वतों' में खनन होने से वातावरण

प्रदूषित हो रहा है एवं पर्वतों में सैरक्षण बने वाले जीवों का जीवन समाप्त

कर दिया है। खनन व खोदने से तैज धमके होते हैं। भ्रस-भ्रस के क्षेत्रों

में पत्थर जाकर गिरते हैं। वातावरण में खनन कार्य से धूल-मिट्टि

घुलकर लोगों के जीवन को प्रभावित कर रही है। पहाड़ों पर घने बूझों की

पुरषोत्तम

वजह से लोग पर्यटन व घूमने आते थे जो खनन कार्य खदान से लोगों के
 घूमने व स्वच्छ वातावरण प्राप्त करने का अवसर समाप्त हो रहा है। हम
 सभी गांव वाले पहाड़ों को उनके मूल रूप में उद्दिष्टाहित चाहते हैं इसलिए
 पर्यावरण को बचाने हेतु खनन कार्य सीधु बंद कराया जाना आवश्यक है।
 गांव वालों को पहाड़ों, पहाड़ों व प्रकृति से विरक्ति लगाव रहा है अतः इन
 नष्ट होने से बचाया जाना अति आवश्यक है। पहाड़ों व पहाड़ों से वर्षा
 अधिक होने बताया जाता है जिनके नष्ट होने पर वर्षा भी कम होगी जिससे
 जीवन पर बुरा असर पड़ेगा। हमारे पास खनन से पूर्व की स्थिति के
 फोटोग्राफ व पेन ड्राइंग भी मौजूद है जो आपकी बयानों के साथ दे
 रहे हैं। इसके साथ ही ग्राम निवाशियों के अन्य ख. नं. 1316/1 रकबा
 94-10 बीघा व उसके बच नम्बर 1316/3 रकबा 6-06 बीघा ख. नं. 685
 रकबा 93-01 बीघा ख. नं. 1318 रकबा 31-17 बीघा व ख. नं. 1315 रकबा
 53-01 बीघा ख. नं. 1314 रकबा 68-09 बीघा ख. नं. 677/1 रकबा 24-05 बीघा
 677/2 रकबा 3-00 बीघा ख. नं. 1319/2 रकबा 92-05 बीघा एवं इसके
 बच नं. 1319/3 रकबा 12-07 बीघा 1319/4 रकबा 7-18 बीघा 1319/5 रकबा
 14-01 बीघा 1319/6 रकबा 14-02 बीघा ख. नं. 1320 रकबा 59-05 बीघा
 इन प्रकार कुल पहाड़ों सहित 725-01 बीघा का आवंटन नियमन
 अशोक कुमार पुत्र नारायण सिंह कोम राजपूत आ देह को किया
 गया है जो नियम विरुद्ध है। नामांतरण संख्या 340 के जरिये
 किया गया है जिसे खीकार भी ग्राम पंचायत कुचेलियां द्वारा
 किया गया है जो विधि-विरुद्ध होकर खारिज किए जाने योग्य है।
 सरकार की धूमि को मिली-भगत के जरिये एक थारहे को बिना किसी
 नियम-कानून व उक्रिया के दे दी गई है जिसे पुनः सरकारी
 धर्म में दर्ज करवाई जावे। व धीरियों के विरुद्ध सख्त कार्रवाई
 की जावे। मिली-विक्रम एकद व किसी अन्य नियम के जरिये इतनी
 धूमि नहीं दी जा सकती है।

अशोक कुमार

बयान गवाह

अणु अदालत _____ मुकदमा _____
 जो व मुकदमें _____ नं. _____ सन् _____
 तारीख 14/3/2024 लिखा गया।
 मैं हल्फ (सौगन्ध) से कहता हूँ कि मेरा नाम _____ नीमनाथ _____
 पिता का नाम लक्ष्मीनाथ कौम जोगी उम्र 51
 पेशा कृषि निवासी सिन्धोपिया
 तहसील मालपुरा जिला टोंक

मैं माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा औरीजनल एप्लीकेशन नम्बर 08/2024 संजु यांगल बनाम राजस्थान राज्य व अन्य में गठित संयुक्त जांच समिति के समक्ष ग्राम सिन्धोपिया समस्त ग्रामवासियों की ओर से बात रखने हेतु चार व्यक्तियों का चयन किया गया है उनमें से मैं एक उपस्थित होकर निम्न बयान देता हूँ-
 ग्राम सिन्धोपिया के ख.नं. 684/2 एकबा 57-11 बीघा किस्म गै.मु.पहाड़ जिसके बराबर नम्बर 684/3 एकबा 8-00 बीघा 684/4 एकबा 12-00 बीघा 684/5 एकबा 3-19 बीघा व ख.नं. 1317 एकबा 14-017 बीघा किस्म गै.मु.पहाड़ दर्ज रिजर्व्ड हैं व ख.नं. 684/1 एकबा 20-00 बीघा भी मोकू पर पहाड़ है। गै.मु. पहाड़ी को कृषि भूमि दिखाकर विक्रय-पत्र एवं समहति-पत्र हासिल किए जा कि गैर-कानूनी हैं। साथ ही यह राजस्थान काश्तकारी अधिनियम के नियम एवं डार्न का उल्लंघन है। इन गैर मुमकिन पहाड़ी पर सघन वन था व पेड़-पौधा व वनास्पतियाँ से ढका हुआ था इन्हें समूचेन नष्ट कर दिया है जो वन सम्बन्धित कानूनों का उल्लंघन है। No.L. No. 79/2024 एवं 80/2024 खनन पट्टे के लिए वन विभाग की No.C. नहीं प्राप्त की जा नियम विरुद्ध है। राजस्थान काश्तकारी अधिनियम के तहत गैर-मुमकिन पहाड़ी को आवंजन एवं निम्नन नहीं किया जा सकता अतः यह नियमन एवं आवंजन विधि-विरुद्ध है अतः उपरोक्त खनन पट्टे एवं विक्रय-पत्र एवं समहति रद्द करने योग्य हैं। उक्त ख.नं. में गैर मुमकिन पहाड़ी में 100 वर्षों से घने जंगल थे जिन्हें जारी मशीनों द्वारा काट दिया गया है जिससे मवेशियों के चरागाह भूमि में न्यारी व संरक्षण पाएन पोषण से वंचित हो गये हैं, जो स्थानीय ग्रामवासियों के लिए एक मात्र आयविका थी। पेड़ों के कटने से वर्षाप्रवाहित हुई है व भू-जल छूट-तापानों में पानी की अल्प प्रवाहित होकर भूजल का स्तर कम हो गया है। एवं पेड़ों-पर्वतों में संरक्षण लेने वाले जीवों का जीवन समाप्त कर दिया है। पहाड़ी में खनन होने से वातावरण प्रदूषित हो रहा है। खनन से व ब्यास्टिंग करने से तेज धमाके होते हैं व आस-पास के क्षेत्रों में पत्थर गिरते हैं। वातावरण में खनन कार्य से धूल-मिट्टी धुलकर लोगों के

नीमनाथ

जीवन को प्रभावित कर रही है। पहाड़ी पर घने वृक्षों की वजह से लोग परतन
 व घूमने आते हैं जो खनन कार्य होने से लोगों के घूमने व स्वच्छ
 वातावरण प्राप्त करने का अवसर समाल हो रहा है। हम सभी गांववालों
 पहाड़ी को उनके मूल रूप में प्रतिस्थापित चाहते हैं। इसलिए पर्यावरण
 को बचाने हेतु खनन कार्य सीधे अति सीधे बन्द कराया जाना
 आवश्यक है। गांववालों का पहाड़ी व पहाड़ी व उछार से विशेष जगह
 रहा है। अतः इन्हें नष्ट होने से बचाया जाना अति आवश्यक है।
 इसके साथ ही ग्राम सिन्धीलिया के अन्य ख.नं. 1316/1 रकबा 84-10 बीघा
 व उसके बल नम्बर 1316/3 रकबा 6-06 बीघा ख.नं. 685 रकबा 93-01 बीघा
 ख.नं. 1318 रकबा 31-17 बीघा व ख.नं. 1315 रकबा 53-01 बीघा व
 ख.नं. 1314 रकबा 68-09 बीघा व ख.नं. 677/1 रकबा 24-05 बीघा
 ख.नं. 677/2 रकबा 3-00 बीघा व ख.नं. 1319/2 रकबा 92-05 बीघा एवं
 इसके बल नम्बर 1319/3 रकबा 12-07 बीघा 1319/4 रकबा 7-18 बीघा.
 1319/5 रकबा 14-01 बीघा 1319/6 रकबा 14-02 व ख.नं. 1320 रकबा 59-05 बीघा
 है इस प्रकार कुल पहाड़ी सहित 725-01 बीघा भूमि का अप्रतिन/नियमन
 अशोक कुमार पुत्र नारायण सिंह कोम बाजपुत शा.देव को किया
 गया है जो नियम विरुद्ध है। नामा. सं. 340 के अर्जिये किया गया है
 जिसे सीकर भी ग्राम पंचायत कुचौलिया द्वारा किया गया है जो
 विधि-विरुद्ध होकर खारिज किये जाने योग्य है। सरकार की भूमि को
 भिषि-मगत के अर्जिये एक व्यक्ति को बिना किसी नियम कानून व
 प्रक्रिया के दे दी गई है। जिसे पुनः सरकारी खार्ते में दर्ज करवाई
 जावे। व दीर्घियों के विरुद्ध सख्त कार्रवाई की जावे।

नारायण

बयान गवाह

राज अदालत मुकाम
 जो व मुकदमें नं. 05 सन् 2024
 तारीख 14/5/24 लिखा गया।
 मैं हल्फ (सौगन्ध) से कहता हूँ कि मेरा नाम राम-चरण
 पिता का नाम लक्ष्मण कौम नाट उम्र 32
 पेशा कृषि निवासी सिन्धो लियां
 तहसील मालपुरा जिला टोंक

मैं माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा
 ओरीजनल एप्लीकेशन नम्बर 05/2024 संजु चांगल बनाम राजस्थान राज्य व
 अन्य में गठित संयुक्त जांच समिति के समक्ष जाम सिन्धोलियां सम्बन्ध
 ग्रामवासीमान की ओर से बात रखने हेतु चार व्यक्तियों का चपना किया
 गया है। उनमें से मैं एक अल्पित होकर निम्न बयान देता हूँ
 जाम सिन्धो लियां के ख.नं. 684/2 रकबा 5711 बीघा किस्म जेमुण पहाड़ जिले
 प्लाननम्बर 684/3 रकबा 800, 684/4 रकबा 1200 बीघा, 684/5 रकबा 3-19 बीघा
 व ख.नं. 1317 रकबा 14017 बीघा किस्म जेमुण पहाड़ दर्ज रिकार्ड है। व ख.नं.
 684/1 रकबा 20-बीघा जो मौजे पर पहाड़ है। जेमुण पहाड़ को कृषि भूमि दिखाने
 विक्रय पत्र एवं सटमति पत्र हासिल किये जो कि गैर कानूनी हैं। साथ ही यह
 राजस्थान कारतकारी अधिनियम नियम एवं शर्तों का उल्लंघन है।
 इन गैर मुमकिन पहाड़ों पर सघन वन था व पेड़ पौधों व वनस्पतियों
 से ढका हुआ था इन्हें समुलत चट्ट कर दिया है जो वन सम्बंधित
 कानूनों का उल्लंघन है M.L NO 79/2021 एवं 80/2021 खनन पट्टे
 के लिए वन विभाग की N.O.C नही प्राप्त है जो नियम विरुद्ध है।
 राजस्थान कारतकारी अधिनियम के तहत गैर मुमकिन पहाड़ों को अंकन एवं
 नियमन नही किया जा सकता अतः यह नियमन एवं अंकन विधि विरुद्ध
 है। अतः उपरोक्त खनन पट्टे एवं विक्रय पत्र एवं सटमति रद्द करने योग्य है।
 उक्त ख.नं. में गैर मुमकिन पहाड़ों में 100 वर्षों से घने जंगल थे जिन्हें
 भारी भूशूनो द्वारा काट दिया गया है। जिसमें भूशूनो के चरागाह
 भूमि में चराई व संरक्षण पालन पोषण से वंशित हो गये हैं। जो स्थानीय
 ग्रामवासियों के लिए एक मात्र आजीविका थी पेड़ों के कटे से
 वनों अभावित हुई है। व अजल कुएँ व तालाबों में पानी की
 आवक अभावित होकर अजल का स्तर कम हो गया है। एवं पेड़ों
 प्रती में संरक्षण लेने वाले जीवों का जीवन समाप्त कर दिया है।
 पहाड़ों में खनन होने से वातावरण प्रदूषित हो रहा है।
 खनन से व पर्यावरण को नुकसान से लैज धमके होते हैं।
 आस पास के क्षेत्रों में प्रदूषण गिरते हैं। वातावरण में

Received
 रामचरण
 22/5/2024

रामचरण

खनन कार्य से धूल फिरी धूल कर लोगो के जीवन को प्रभावित कर रही हैं। पहाड़ों पर घने वृक्षों की कट से लोग प्रदूषित व धूमने आते थे ओ खनन कार्य होनेसे लोगो के धूमने व स्वच्छ वातावरण प्राप्त करने का अवसर समाप्त हो रहा है। हम सभी गांव वाले पहाड़ों को उनके मूल रूप में प्रतिस्थापित चाहते हैं। इमतिउ प्रथमिकता को बचाने हेतु खनन कार्य की धुआं शीघ्र बन्द करवाना जाना आवश्यक है। गांव वालों को पहाड़ों व पेड़ों व प्रकृति से विशेष लगाव रहा है। अतः इन्हे नष्ट होने से बचाया जाना अति आवश्यक है। इसके साथ ही जगत् सिद्धोक्ति का

अनुसंधान नं. 1316/1 रकबा 84-10 व उत्तरे बटानम्बर 1316/3 रकबा 606 की घा
 नं. 685 रकबा 93-01 नं. 1318 रकबा 31.17 की घा व नं. 1315 रकबा
 53-01 की घा व नं. 1314 रकबा 68.09 की घा व नं. 677/1 रकबा 2405
 नं. 677/2 रकबा 3-00 की घा व नं. 1319/2 रकबा 92-05 की घा व नं. 1319/3 रकबा 12-07, 1319/4 रकबा 7-18, 1319/5 रकबा 14-01
 1319/6 रकबा 14-02 व नं. 1320 रकबा 59-05 की घा इस प्रकार कुल
 पहाड़ों सहित 725-01 की घा भूमि का आवंटन/निपटन अशोक
 कुमार पुत्र नारायण सिंह कोम वरप्रत साहू के फिदा गजा है
 जो नियम विरुद्ध है। नं. 310 के जरिये फिदा गजा है। जिसे
 स्वीकार की जाय पंचायत कमेटी द्वारा फिदा गजा है।
 जो विधि विरुद्ध होकर ग्यारिज फिदा जाने योग्य है।
 सरकार की भूमि को मिलि भगत के जरिये एक छपलि
 को बिना किसी नियम काबून व प्रक्रिया के दे दी गई है।
 जिसे पुनः सरकारी खाते में दर्ज कराई जावे। व
 कोषियों के विरुद्ध शक्त कापवादी की जावे।

शामचर

श्रीमान् संयुक्त जांच कमेटी राष्ट्रीय हरित अधिकरण

फरीदकोट हाउस कॉपरनिकस मार्ग, नई दिल्ली - 11001

सन्दर्भ :- आप द्वारा प्रेषित ओरजिनल प्रार्थना पत्र संख्या 05/2024 उनवानी संजू छांगल बनाम स्टेट ऑफ राजस्थान व अन्य में परित ओदश दिनांक 21.03.2024 एवं दिनांक 14.05.2024 को संयुक्त जांच कमेटी के द्वारा किये गये मौका निरीक्षण के सम्बंध में शपथ पत्र।

शपथ - पत्र

मै शक्ति सिंह पुत्र श्री अनिरुद्ध सिंह जाति राजपुत उम्र 50 साल भागीदार मैसर्स सिन्धोलिया मिनरल रजि० फर्म BRN NO. 8005220150000050 निवासी डिग्गी हाउस शिवाजी मार्ग, रामसिंह रोड़, सी- स्कीम, जयपुर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि :-



1. यह कि मेरी फर्म द्वारा श्रीमति संध्या कुमारी पुत्री स्व० श्री ठाकुर नारायण सिंह जी से ग्राम सिन्धोलिया पटवार हल्का सिन्धोलिया तह. मालपुरा जिला टोंक राजस्थान में खातेदारी की भूमि खसरा नम्बर 684/2 रकबा 57.11 बीघा मे से 8.00 बीघा को समस्त खातेदारी हक अधिकारो सहित जरिये रजि० विक्रय पत्र दिनांक 03.06.2021 को क्रय की गई। जिसका नामान्तरण जमाबन्दी सम्वत 2075-2078 में दिनांक 06.07.2021 को मय तरमिम खसरा नम्बर 684/3 दर्ज किया गया।
2. यह कि मेरी फर्म मैसर्स सिन्धोलिया मिनरल द्वारा उक्त खातेदारी भूमि क्रय करने के उपरान्त खातेदारी भूमि में खनन पट्टा स्वीकृती हेतु आवेदन पत्र रेफ० संख्या 20211000040333 दिनांक 21.07.2021 को मय आवेदन शुल्क के प्रस्तुत किया गया।
3. यह कि मेरी फर्म मैसर्स सिन्धोलिया मिनरल द्वारा प्रस्तुत आवेदन पत्र दिनांक 21.07.2021 के पश्चात राजस्थान सरकार एवं भारत सरकार द्वारा जारी सम्पूर्ण विधी के प्रावधानो के अन्तर्गत प्राप्त स्वीकृतीयां ली जाकर मेरी फर्म को खान एवं भु विज्ञान विभाग राज. सरकार द्वारा खनन पट्टा स्वीकृत किया गया जिसका पंजीयन दिनांक 30.09.2022 को उपपंजीयक मालपुरा के समक्ष निष्पादित किया गया।

SIGNATURE ATTESTED

M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)

14/5/24



4. यह कि मेरी फर्म द्वारा खान एवं भु विज्ञान विभाग द्वारा जारी लिज डिड का पंजीयन होने के उपरान्त मेरी फर्म द्वारा उक्त खनन पट्टे पर नियमानुसार खनन कार्य किया जा रहा है।
5. यह कि मेरी उक्त फर्म द्वारा नियमानुसार खनन कार्य किये जा रहे मे व्यवधान डालने की गर्ज से द्वेष्टापूर्ण व्यवहार करते हुये, मनगडत तथ्य पेश कर तथा कथित संजू छांगल द्वारा माननीय श्रीमान के समक्ष झुठे एवं मनगडत एवं सही तथ्यो को छुपाकर प्रार्थना - पत्र प्रस्तुत किया गया। चूकि तथाकथित मेरी उपरोक्त फर्म मैसर्स सिन्धोलिया मिनरल के आस पास करीब 150 कि.मी. कि परिधी में निवास नही करता है।
6. यह कि मेरी उक्त फर्म द्वारा विधी के प्रावधानो के अनुसार आज दिनांक तक भी खनन कार्य किया जा रहा है, एवं ई खाना जारी किये जा रहे है।



अतः शपथ प्रस्तुत हूँ।

हस्ताक्षर

तस्दीक - मै उपरोक्त शपथ कर्ता यह सत्यापित करता हूँ कि उक्त शपथ पत्र में वर्णित मद संख्या 1 लगायत 6 मेरी निजी जानकारी के अनुसार सही व सत्य है।

दिनांक :- 14.5.24

हस्ताक्षर

Identified,
[Signature]

श्री विष्णु कुमार किराल एड०
राज. एड० मनेई, जयपुर

Sworn & Signed before me
Hence attested

[Signature]
M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)
14/5/24

श्रीमान् संयुक्त जांच कमेटी राष्ट्रीय हरित अधिकरण

फरीदकोट हाउस कॉपरनिकस मार्ग, नई दिल्ली - 11001

सन्दर्भ :- आप द्वारा प्रेषित ओरजिनल प्रार्थना पत्र संख्या 05/2024 उनवानी संजू छांगल बनाम स्टेट ऑफ राजस्थान व अन्य में परित ओदश दिनांक 21.03.2024 एवं दिनांक 14.05.2024 को संयुक्त जांच कमेटी के द्वारा किये गये मौका निरीक्षण के सम्बंध में शपथ पत्र।

शपथ - पत्र

मैं राघव प्रताप सिंह पुत्र ठा0 रामप्रताप सिंह जाति राजपुत उम्र 33 साल भागीदार मैसर्स सिन्धोलिया माता ग्रेनाईट रजि0 फर्म BRN NO. 8005220150000048 निवासी डिग्गी हाउस शिवाजी मार्ग, रामसिंह रोड़, सी-स्कीम, जयपुर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि :-



1. यह कि मेरी फर्म द्वारा श्रीमति संध्या कुमारी पुत्री स्व0 श्री ठाकुर नारायण सिंह जी से ग्राम सिन्धोलिया पटवार हल्का सिन्धोलिया तह. मालपुरा जिला टोंक राजस्थान में खातेदारी की भूमि खसरा नम्बर 684/2 रकबा 57.11 बीघा मे से 12.00 बीघा को समस्त खातेदारी हक अधिकारो सहित जरिये रजि0 विक्रय पत्र दिनांक 03.06.2021 को क्रय की गई। जिसका नामान्तरण जमाबन्दी सम्वत 2075-2078 में दिनांक 06.07.2021 को मय तरमिम खसरा नम्बर 684/4 दर्ज किया गया।
2. यह कि मेरी फर्म मैसर्स सिन्धोलिया माता ग्रेनाईट द्वारा उक्त खातेदारी भूमि क्रय करने के उपरान्त खातेदारी भूमि में खनन पट्टा स्वीकृती हेतु आवेदन पत्र रेफ0 संख्या 20211000040330 दिनांक 21.07.2021 को मय आवेदन शुल्क के प्रस्तुत किया गया।
3. यह कि मेरी फर्म मैसर्स सिन्धोलिया माता ग्रेनाईट द्वारा प्रस्तुत आवेदन पत्र दिनांक 21.07.2021 के पश्चात राजस्थान सरकार एवं भारत सरकार द्वारा जारी सम्पूर्ण विधी के प्रावधानो के अन्तर्गत प्राप्त स्वीकृतीयां ली जाकर मेरी फर्म को खान एवं भु विज्ञान विभाग राज. सरकार द्वारा खनन पट्टा स्वीकृत किया गया जिसका पंजीयन दिनांक 30.09.2022 को उपपंजीयक मालपुरा के समक्ष निष्पादित किया गया।

SIGNATURE ATTESTED

M.K.Sharma (Reg. No. 10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)
14/5/24



- 4. यह कि मेरी फर्म द्वारा खान एवं भु विज्ञान विभाग द्वारा जारी लिज डिड का पंजीयन होने के उपरान्त मेरी फर्म द्वारा उक्त खनन पट्टे पर नियमानुसार खनन कार्य किया जा रहा है।
- 5. यह कि मेरी उक्त फर्म द्वारा नियमानुसार खनन कार्य किये जा रहे मे व्यवधान डालने की गर्ज से द्वेषपूर्ण व्यवहार करते हुये, मनगडत तथ्य पेश कर तथा कथित संजू छांगल द्वारा माननीय श्रीमान के समक्ष झुटे एवं मनगडत एवं सही तथ्यो को छुपाकर प्रार्थना - पत्र प्रस्तुत किया गया। चूकि तथाकथित मेरी उपरोक्त फर्म मैसर्स सिन्धोलिया मिनरल के आस पास करीब 150 कि.मी. कि परिधी में निवास नही करता है।
- 6. यह कि मेरी उक्त फर्म द्वारा विधी के प्रावधानो के अनुसार आज दिनांक तक भी खनन कार्य किया जा रहा है, एवं ई रवाना जारी किये जा रहे है।



अतः शपथ प्रस्तुत हँ0।

[Signature]
हस्ताक्षर

तस्दीक - मै उपरोक्त शपथ कर्ता यह सत्यापित करता हूँ कि उक्त शपथ पत्र में वर्णित मद संख्या 1 लगायत 6 मेरी निजी जानकारी के अनुसार सही व सत्य है।

दिनांक :- 14/5/24

[Signature]
हस्ताक्षर

Identified
[Signature]
श्री. विजय कुमार मिश्र
[उत्तर के 2]
लाहपुर

Sworn & Signed before me
Hence attested
[Signature]
M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)
14/5/24

श्रीमान् संयुक्त जांच कमेटी राष्ट्रीय हरित अधिकरण

फरीदकोट हाउस कॉपरनिकस मार्ग, नई दिल्ली - 11001

सन्दर्भ :- आप द्वारा प्रेषित ओरजिनल प्रार्थना पत्र संख्या 05/2024 उनवानी संजू छांगल बनाम स्टेट ऑफ राजस्थान व अन्य में परित ओदश दिनांक 21.03.2024 एवं दिनांक 14.05.2024 को संयुक्त जांच कमेटी के द्वारा किये गये मौका निरीक्षण के सम्बंध में शपथ पत्र।

शपथ - पत्र



मै विकाश महला पुत्र राम करण महला जाति जाट उम्र 38 साल व्यवस्थापक भागीदार मैसर्स सिन्धोलिया मिनरल रजि0 फर्म BRN NO. 8005220150000050 निवासी मंगलाना तह. परबतसर जिला नागोर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि :-

1. यह कि मैं फर्म मैसर्स सिन्धोलिया मिनरल निकट ग्राम सिन्धोलिया में व्यवस्थापक के रूप में जनवरी 2023 से कार्य कर रहा हूँ।
2. यह कि मैसर्स सिन्धोलिया मिनरल के खनन पट्टे पर खनन सम्बन्धि कार्य मेरी देखरेख व मेरी जानकारी में हो रहे हैं। जो कि विभाग द्वारा जारी पर्यावरण स्वीकृतियों एवं अनुमोदित माईनिंग प्लान के अनुरूप किये जा रहे हैं।
3. यह कि मैसर्स सिन्धोलिया मिनरल द्वारा कोई भी पर्यावरणीय प्रदुषण, जीव जन्तू आदि को कोई नुकसान नहीं पहुँचाया जा रहा है।
4. यह कि उक्त फर्म द्वारा विधी के प्रावधानो के अनुसार आज दिनांक तक भी खनन कार्य किया जा रहा है, एवं ई रवाना जारी किये जा रहे है।

अतः शपथ प्रस्तुत हूँ।

विश्व नरेश

विश्व नरेश
हस्ताक्षर

तस्दीक - मै उपरोक्त शपथ कर्ता यह सत्यापित करता हूँ कि उक्त शपथ पत्र में वर्णित मद संख्या 1 लगायत 4 मेरी निजी जानकारी के अनुसार सही व सत्य है।

दिनांक :-

Sworn & Signed before me
Hence attested

M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)

विश्व नरेश
हस्ताक्षर

Identified
Adl

श्री विजय कुमार मिश्र एडवोकेट
21/10/24 ई. मोई, मालपुर

14/5/24

श्रीमान् संयुक्त जांच कमेटी राष्ट्रीय हरित अधिकरण

फरीदकोट हाउस कॉपरनिकस मार्ग, नई दिल्ली - 11001

सन्दर्भ :- आप द्वारा प्रेषित ओरजिनल प्रार्थना पत्र संख्या 05/2024 उनवानी संजू छांगल बनाम स्टेट ऑफ राजस्थान व अन्य में परित ओदश दिनांक 21.03.2024 एवं दिनांक 14.05.2024 को संयुक्त जांच कमेटी के द्वारा किये गये मौका निरीक्षण के सम्बंध में शपथ पत्र।

शपथ - पत्र

मै राकेश बेडा पुत्र भैरु राम बेडा जाति जाट उम्र 27 साल व्यवस्थापक भागीदार मैसर्स सिन्धोलिया माता ग्रेनाईट रजि० फर्म BRN NO. 8005220150000048 निवासी जाझडो की ढाणी, दिलढाणी नागौर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि :-

1. यह कि मैं फर्म मैसर्स सिन्धोलिया माता ग्रेनाईट निकट ग्राम सिन्धोलिया में व्यवस्थापक के रूप में जुन 2023 से कार्य कर रहा हूँ।
2. यह कि मैसर्स सिन्धोलिया माता ग्रेनाईट के खनन पट्टे पर खनन सम्बन्धि कार्य मेरी देखरेख व मेरी जानकारी में हो रहे हैं। जो कि विभाग द्वारा जारी पर्यावरण स्वीकृतियों एवं अनुमोदित माईनिंग प्लान के अनुरूप किये जा रहे हैं।
3. यह कि मैसर्स सिन्धोलिया माता ग्रेनाईट द्वारा कोई भी पर्यावरणीय प्रदुषण, जीव जन्तु आदि को कोई नुकसान नहीं पहुँचाया जा रहा है।
4. यह कि उक्त फर्म द्वारा विधी के प्रावधानो के अनुसार आज दिनांक तक भी खनन कार्य किया जा रहा है, एवं ई रवाना जारी किये जा रहे है।



अतः शपथ प्रस्तुत हूँ।

Rakesh Bera

हस्ताक्षर

Rakesh Bera

तस्दीक - मै उपरोक्त शपथ कर्ता यह सत्यापित करता हूँ कि उक्त शपथ पत्र में वर्णित मद संख्या 1 लगायत 4 मेरी निजी जानकारी के अनुसार सही व सत्य है।

दिनांक :-

Sworn & Signed before me
Hence attested

M.K. Sharma
M.K. Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt. Tonk (Raj.)
14/5/24

Rakesh Bera
हस्ताक्षर

Identified
Attested
By
श्री विष्णु कुमार शर्मा R.H.C. Jaipur

श्रीमान संयुक्त जांच कमेटी राष्ट्रीय हरित अधिकरण

फरीदकोट हाउस कॉपरनिकस मार्ग, नई दिल्ली - 11001

संदर्भ :- आप द्वारा प्रेषित ओरजिनल प्रार्थना पत्र संख्या 05/2024 उनवानी संजू छांगल बनाम स्टेट ऑफ राजस्थान व अन्य में परित ओदश दिनांक 21.03.2024 एवं दिनांक 14.05.2024 को संयुक्त जांच कमेटी के द्वारा किये गये मौका निरीक्षण के सम्बंध में शपथ पत्र।

शपथ - पत्र

मै गिरवर सिंह पुत्र श्री रतन सिंह जाति राजपुत उम्र 53 साल ट्रस्टी, श्री सीताराम ट्रस्ट पता डिग्गी हाउस शिवाजी मार्ग, रामसिंह रोड़, सी- स्कीम, जयपुर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि :-

1. यह कि श्री सीताराम ट्रस्ट द्वारा ट्रस्ट के धर्मार्थ एवं ट्रस्ट डिड के उद्देश्यों की पूर्ति हेतु खातेदारी भूमि खसरा नमबर 1317 रकबा 140 बीघा 17 बीस्वा को जरिये रजि0 विक्रय पत्र दिनांक 26.05.2014 को क्रय कि गई, जिसका राजस्व रिकार्ड मे नामान्तरण श्री सीताराम ट्रस्ट के हक मे किया जा चुका।
2. यह कि श्री सीताराम ट्रस्ट की उक्त खातेदारी भूमि पर किसी प्रकार का खनन कार्य नहीं किया जा रहा है। ना ही कोई पर्यावरण के विपरीत गतिविधियां संचालित कि जा रही है।
3. यह कि श्री सीताराम ट्रस्ट द्वारा पर्यावरण के प्रबन्धन हेतु समय-समय वृक्षारोपण, मेडबन्दी, जल संरक्षण के लिये उचित गतिविधिया कि जाती है।
4. यह कि श्री सीताराम ट्रस्ट को उक्त प्रार्थना पत्र में अनुचित तरीके से द्वेषपूर्ण श्री सीताराम ट्रस्ट द्वारा किये जा रहे कार्यों में व्यवधान डालने की गर्ज से पक्षकार बनाया गया है।

अतः शपथ प्रस्तुत हूँ।



Talent Field
Call
Aer

मै गिरवर सिंह पुत्र श्री रतन सिंह जाति राजपुत उम्र 53 साल ट्रस्टी, श्री सीताराम ट्रस्ट पता डिग्गी हाउस शिवाजी मार्ग, रामसिंह रोड़, सी- स्कीम, जयपुर राजस्थान शपथ पूर्वक ब्यान करता हूँ कि उक्त शपथ पत्र में वर्णित मद संख्या 1 बराबर 4 मेरी निजी जानकारी के अनुसार सही व सत्य है।
Raj. H.C. Jaipur

तस्दीक - मै उपरोक्त शपथ पूर्वक ब्यान करता हूँ कि उक्त शपथ पत्र

Sworn & Signed
Hence attested
M.K.Sharma (Reg.No.10045)
NOTARY PUBLIC
Malpura, Distt, Tonk (Raj.)
14/5/24

हस्ताक्षर

हस्ताक्षर

दिनांक :-

कार्यालय उपखण्ड अधिकारी मालपुरा, जिला-टोंक (राज0)

क्रमांक : पी.ए/विविध/2024/ 759

दिनांक:-28.05.2024

1. राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड,
ईश्वरी फुट गार्डन नई कॉलोनी बूंदी

विषय - माननीय राष्ट्रीय हरित अधिकरण OA No 05/2024 संज्ञू
चांगल वर्सेस राजस्थान राज्य एवं अन्य के मामले में सूचना
चाही जाने बाबत।

प्रसंग:- आपके पत्रांक 165 दिनांक 16.05.2024 के क्रम में।

उपरोक्त विषयान्तर्गत लेख है कि उक्त संबंध में पटवार हल्का सिधोलिया की रिपोर्ट के अनुसार बिंदुवार रिपोर्ट निम्नानुसार है:-

1. मैसर्स सिधोलिया माता ग्रेनाईट, खसरा संख्या 684/2 मैसर्स सिधोलिया मिन्टरल्स खसरा संख्या 684/3 मैसर्स सीताराम ट्रस्ट खसरा संख्या 1317 खसरा संख्या 2, 662, 674, 679, 680, 704, 1319/2, 766, 767, 768 वाके ग्राम सिधोलिया की जमाबंदी संवत् 2075-78 व खसरा गिरदावरी की नकल रिपोर्ट के साथ संलग्न कर दी है।
2. नामा संख्या 1340 वाके ग्राम सिधोलिया में खसरा संख्या 677/1, 684/1, 684/2, 685, 1314, 1315, 1316, 1317, 1318, 1319, 1320 आदेश तहसील क्रमांक 158/RA दिनांक 30.01.79 से अशोक कुमार पुत्र नायण सिंह कौम राजपूत सा. इह के नाम स्वीकार किया गया नामा की प्रति रिपोर्ट के साथ चस्प्या है। सिधोलिया वनाम ग्राम पंचायत सिधोलिया वगै. मुक.न.2 दिनांक 13.02.24 व तहसीलदार मालपुरा के आदेश क्रमांक भू.अ/1454 दिनांक 09.04'24 की पालना में रिकॉर्ड की यथास्थिति का स्थगन आदेश है। स्थगन आदेश की नकल फोटो प्रति रिपोर्ट के साथ संलग्न है।
3. माइनिंग लीज मैसर्स सिधोलिया माता ग्रेनाईट खसरा संख्या 684/4 रकबा 12.00 बीघा में स्थित है। खसरा संख्या 686/2, 687 में स्थित गौ.मु.मंदि. रकबा 0.05 बीघा से लगभग 550 मीटर तथा खसरा संख्या 682 में स्थित गौ. मु.मंदि. रकबा 0.05 बीघा से लगभग 110 मीटर की दूरी पर स्थित है।

अतः रिपोर्ट संलग्न सादर प्रेषित है।

संलग्न - उक्तानुसार

उपखण्ड अधिकारी
मालपुरा



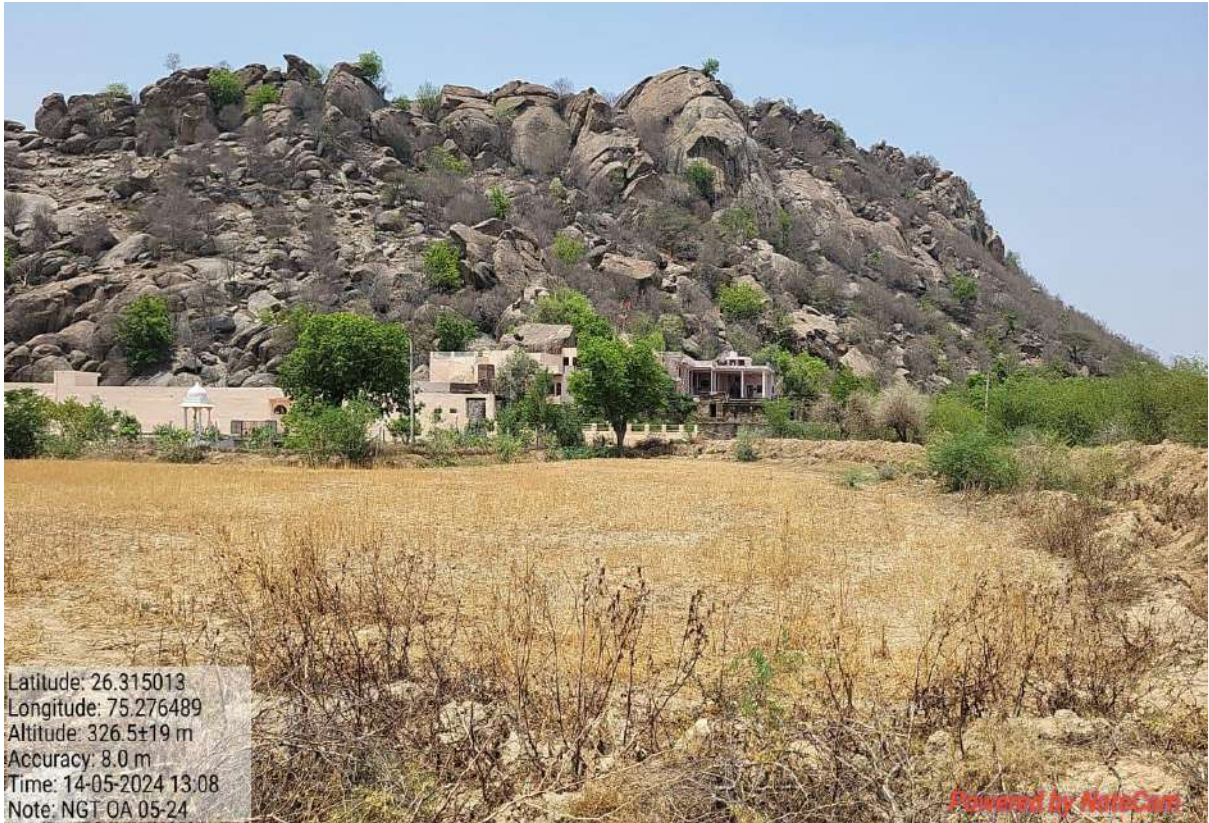
Latitude: 26.313007
Longitude: 75.27542
Altitude: 326.5±25 m
Accuracy: 43.7 m
Time: 14-05-2024 13:12
Note: NGT OA 05-24

Powered by NoteCam



Latitude: 26.315025
Longitude: 75.276832
Elevation: 375.91±20 m
Accuracy: 5.8 m
Time: 14-05-2024 13:08
Note: NGT OA 05-24

Powered by NoteCam





Latitude: 26.314574
Longitude: 75.276101
Elevation: 367.79±12 m
Accuracy: 4.0 m
Time: 14-05-2024 12:59
Note: NGT OA 05-24

Powered by NoteCam



Latitude: 26.315057
Longitude: 75.27743
Elevation: 374.26±19 m
Accuracy: 9.8 m
Time: 14-05-2024 13:06
Note: NGT OA 05-24

Powered by NoteCam





Latitude: 26.313908
Longitude: 75.27583
Elevation: 367.29±5 m
Accuracy: 7.3 m
Time: 14-05-2024 12:57
Note: NGT OA 05-24

Powered by NoteCam



Latitude: 26.313863
Longitude: 75.275592
Elevation: 365.16±6 m
Accuracy: 8.2 m
Time: 14-05-2024 12:56
Note: NGT OA 05-24

Powered by NoteCam





Latitude: 26.312528
Longitude: 75.275898
Elevation: 361.77±3 m
Accuracy: 5.0 m
Time: 14-05-2024 12:50
Note: NGT OA 05-24

Powered by NoteCam



Latitude: 26.312524
Longitude: 75.275881
Elevation: 340.31±12 m
Accuracy: 8.7 m
Time: 14-05-2024 12:50
Note: NGT OA 05-24

Powered by NoteCam



Regional Office

Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail: rorpcb.bundi@gmail.com

Reg./E-mail

No. RPCB/RO Bundi/TM-375/ 290-291

Date 18/6/24

M/s Sindholia Mineral,
R/o - Diggi House, Shivaji Marg,
Sawai Ram Singh Road, Jaipur.
302004.

Email: - sindholiaminerall33@gmail.com

- Subject:- Show cause notice for intended revocation of consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and intended direction for closure under section 33A of the Water Act, 1974 & under section 31A of the Air Act, 1981.
- Ref: -
1. CTO granted vide letter no. F(Mines)/Tonk(Malpura)/150(1)/2022-2023/2131-2133 dated 02.11.2022.
 2. Hon'ble NGT, Principal Bench, New Delhi vide order sheet dated 21.03.2024 in OA No. 05/2024 in the matter of Sanju Chungal Vs State of Rajasthan & Ors.
 3. Inspection of mine by Joint Committee on 14. 05.2024.

Sir,

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called the "Air Act") came into force in the whole of the State of Rajasthan w.e.f. 16.05.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called the "Water Act") came into force in the whole of the State of Rajasthan w.e.f. 23.3.74.
3. And whereas the said Air and Water Acts were enacted to provide for the prevention, control & abatement of Air pollution and for the maintaining and restoring the wholesomeness of water respectively.
4. And keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
5. And whereas M/s Sindholia Mineral (here-in-after called as the "Mine") is operating at ML/Ref. No. - 20211000040333, Khasra No. - 684/3, Village - Sindholia, Tehsil - Malpura, District - Tonk.
6. And whereas consent to operate was granted to the mine vide letter under reference.
7. And whereas, the mine was inspected on 14.05.2024 by the Joint Committee constituted by Hon'ble NGT vide order sheet under reference and observed that: -



Regional Office
Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail: rorpcb.bundi@gmail.com

Reg./E-mail

- a) Unit has not made adequate plantation.
 - b) Overburden was stored in haphazard manner.
 - c) Catch drains, settling tanks and siltation ponds have not been constructed.
 - d) Water sprinkling facility in order to arrest fugitive emissions has not been provided.
8. And whereas the unit has failed to comply with the provisions of the rules and conditions of the consent to operate vide letter under reference.
 9. And whereas it is evident that the unit has not complied with the provisions of the Water Act, 1974 and the Air Act, 1981.
 10. And whereas violation of the provisions of the Water Act, 1974 and the Air Act, 1981 is an offence under the provisions of these Acts.
 11. And whereas above observations show that the unit has been non-complying with the provisions of the Air Act and the Water Act.

In view of above, this show cause notice is being issued, as to why the consent to operate under reference may not be revoked and directions be not issued under 33A of the Water Act & 31A of the Air Act for closure of the unit including disconnection of electric and water supply. In case you wish to submit any objection/clarifications to above notice, you may submit your reply along with the supporting documents latest by **30.06.2024** to this office failing which the intended actions may be taken without any further notice to you in the matter.

Yours sincerely


(Savita)

Regional Officer

Copy to:- 1. Master file


Regional Officer



Regional Office
Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail: rorpcb.bundi@gmail.com

Reg./E-mail

No. RPCB/RO Bundi/TM-378/288-289

Date 18/6/24

M/s Sindholia Mata Granite,
R/o - Diggi House, Shivaji Marg,
Sawai Ram Singh Road, Jaipur.
302004.

Email: - sindholiamatagranite@gmail.com

Subject:- Show cause notice for intended revocation of consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and intended direction for closure under section 33A of the Water Act, 1974 & under section 31A of the Air Act, 1981.

Ref: -

1. CTO granted vide letter no. F(Mines)/Tonk(Malpura)/147(1)/2022-2023/2077-2078 dated 27.10.2022.
2. Hon'ble NGT, Principal Bench, New Delhi vide order sheet dated 21.03.2024 in OA No. 05/2024 in the matter of Sanju Chungal Vs State of Rajasthan & Ors.
3. Inspection of mine by Joint Committee on 14. 05.2024.

Sir,

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called the "Air Act") came into force in the whole of the State of Rajasthan w.e.f. 16.05.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called the "Water Act") came into force in the whole of the State of Rajasthan w.e.f. 23.3.74.
3. And whereas the said Air and Water Acts were enacted to provide for the prevention, control & abatement of Air pollution and for the maintaining and restoring the wholesomeness of water respectively.
4. And keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
5. And whereas **M/s Sindholia Mata Granite** (here-in-after called as the "Mine") is operating at **ML/Ref. No. - 20211000040330, Khasra No. - 684/4, Village - Sindholia, Tehsil - Malpura, District - Tonk.**
6. And whereas consent to operate was granted to the mine vide letter under reference.
7. And whereas, the mine was inspected on 14.05.2024 by the Joint Committee constituted by Hon'ble NGT vide order sheet under reference and observed that: -



Regional Office
Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail: rorpcb.bundi@gmail.com

Reg./E-mail

- a) Unit has not made adequate plantation.
 - b) Overburden was stored in haphazard manner.
 - c) Catch drains, settling tanks and siltation ponds have not been constructed.
 - d) Water sprinkling facility in order to arrest fugitive emissions has not been provided.
8. And whereas the unit has failed to comply with the provisions of the rules and conditions of the consent to operate vide letter under reference.
9. And whereas it is evident that the unit has not complied with the provisions of the Water Act, 1974 and the Air Act, 1981.
10. And whereas violation of the provisions of the Water Act, 1974 and the Air Act, 1981 is an offence under the provisions of these Acts.
11. And whereas above observations show that the unit has been non-complying with the provisions of the Air Act and the Water Act.

In view of above, this show cause notice is being issued, as to why the consent to operate under reference may not be revoked and directions be not issued under 33A of the Water Act & 31A of the Air Act for closure of the unit including disconnection of electric and water supply. In case you wish to submit any objection/clarifications to above notice, you may submit your reply along with the supporting documents latest by **30.06.2024** to this office failing which the intended actions may be taken without any further notice to you in the matter.

Yours sincerely


(Savita)

Regional Officer

Copy to:- 1. Master file


Regional Officer

Smrita
D/167/24
AEE

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड

बून्दी (राजस्थान)

विषय:- जल (प्रदुषण की रोकथान ओर नियंत्रण) अधिनियम 1974 ओर वायु (प्रदुषण की रोकथान ओर नियंत्रण) अधिनियम 1981 के प्रावधानों के तहत संचालन के लिए सहमति को रद्द करने के कारण बताओ नोटिस और धारा 33ए के तहत बन्द करने के लिए इंगित निर्देश/ जल अधिनियम 1974 ओर वायु अधिनियम 1981 की धारा 31 ए के तहत जारी कारण बताओ नोटिस का जवाब मय तथ्यों व सबूतों के।

सन्दर्भ:- पत्र क्रमांक 378/288 दिनांक 18.06.2024

महोदय,

आपके उक्त सन्दर्भित कारण बताओं नोटिस के जवाब में निवेदन बिन्दुवार इस प्रकार से आपकी सेवा में पेश है :-

1. बिन्दु संख्या 1 में आपने लेख किया है कि प्रार्थीया ने मौके पर यथोचित एवं हमें प्राप्त सी.टी.ओ. के निर्देशानुसार पर्याप्त वृक्षारोपण नहीं कर रखा है। महोदया हमें माइन्स पर कार्य करते हुए अभी लगभग आधा वर्ष ही हुआ है और इतने कम समय में पौधे ग्रोथ नहीं कर सकते हैं। इन वृक्षों को उपयुक्त मौसम वर्षा ऋतु नहीं मिल पायी। इस वर्ष गर्मी भी ज्यादा रही। इस वजह से भी वृक्ष ग्रोथ नहीं कर पाये। अभी हमने लगभग 350 नये पौधों का वृक्षारोपण कर दिया है इस प्रकार इस समय कुल 450 पौधे जिवित हैं। जिसके फोटोग्राफ्स आपकी सेवा में प्रस्तुत हैं। जो यह वर्षा ऋतु अभी शुरू हुई है इसमें हम और अधिक वृक्षारोपण कर आपके निर्देशों की समुचित पालना करेंगे।
2. बिन्दु संख्या 2 में आपने लेख किया है कि अधिभार को अव्यवस्थित तरीके से संग्रहित किया गया है महोदया, हमें अभी माइन्स पर कार्य करते हुए बहुत कम समय हुआ है, और हमारा उत्पादन अभी मात्र 11000 टन लगभग हुआ है। हमारी माइन्स में खनिज अभी भूसतह से ऊपर है उसे ही हमें प्रोसेस कर रहे हैं। आप यह तथ्य भलीभांति समझ सकते हैं कि भूसतह से खनिज ऊपर होने की वजह से ओवर बर्डन (अधिभार) हमारी माइन्स पर ना के बराबर निकल रहा है जो अभी माइन्स एरिया में ही अस्थाई डम्पिंग पर रखा गया है क्योंकि इसमें कुछ अधिभार ऐसा है जिसमें से छोटे ब्लॉक्स तैयार किये जा सकते हैं उसके बाद हम अधिभार को यथोचित स्थान पर ही संग्रहित करेंगे और थोड़ा बहुत अधिभार अव्यवस्थित था उसे भी हमने निर्धारित यथोचित

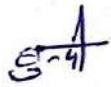
Smrita


स्थान डीमाकेशन रिपोर्ट एव माइनिंग प्लान के अनुसार व्यवस्थित कर दिया है जिसकी जांच आप अगर उचित समझे तो खनिज विभाग से करवा सकते हैं।

3. बिन्दू संख्या 3 ने आपने लेख किया है कि जलग्रहण नालियों, निपटान टैंक व गाद जमा करने के लिए तालाबों का निर्माण नहीं किया गया है। महोदया हमारी माईन्स पर अभी खनिज भूसतह से ऊपर है उसी का उत्पादन हम कर रहे हैं जिस पाईन्ट पर हम अधिभार संग्रहित कर रहे हैं उसके चारों ओर जलग्रहण की नालियाँ बनी हुई हैं। निपटान टैंक भी हमने बना दिया है गाद अभी हमारी माईन्स पर नाम मात्र की हो रही है जिसे अभी तक तालाब में संग्रहित करने की आवश्यकता नहीं जान पड़ी है। फिर भी हमने गाद संग्रहित करने के लिए गढ़ों को बना दिया है।
4. बिन्दू संख्या 4 में आपने लेख किया है कि जल छिडकाव व संसाधन नहीं पाये गये। महोदया माईन्स पर उचित स्प्रिंकल सिस्टम (रेनगन) लगा हुआ है व कार्य कर रहा है। इसका हम समुचित रख रखाव करते हैं और समय समय पर काम में लेकर उत्सर्जन की रोकथाम करते हैं। जिसके फोटोग्राफ्स आपकी सेवा में प्रस्तुत हैं।

माननीया महोदया, हमें आपका ध्यान दिनांक 14.05.2024 की संयुक्त समिति द्वारा किये गये निरीक्षण पर दिलाना चाहेंगे। अगर संयुक्त जांच समिति को कोई कमियाँ नजर आयी हैं तो हम उसमें यथोचित सुधार कर चुके हैं। हम आपको विश्वास दिलाते हैं कि हम हर गतिविधि सीटीओ की अनुपालना अनुसार करने का भरसक प्रयास कर रहे हैं एवं करते रहेंगे।

अतः जवाब नोटिस प्रेषित कर मान्यवर से निवेदन है कि आप द्वारा भेजे गये नोटिस की कार्यवाही को ड्रॉप करने की कृपा करें।

स्थान 
दिनांक 1/07/2024


सिन्धुपालिका माला वी.नारद



Google

Sindoliya, Rajasthan, India
Sindoliya, Rajasthan 304502, India

Lat 26.312759°

Long 75.275556°

30/06/24 07:35 AM GMT +05:30



GPS Map Camera



Google

Sindoliya, Rajasthan, India

878G+FFQ, Sindoliya, Rajasthan 304502, India

Lat 26.312665°

Long 75.275592°

30/06/24 07:35 AM GMT +05:30



GPS Map Camera



Google



Sindoliya, Rajasthan, India

878G+FFQ, Sindoliya, Rajasthan 304502, India

Lat 26.312429°

Long 75.27577°

30/06/24 07:40 AM GMT +05:30



GPS Map Camera



◀
Sindoliya, Rajasthan, India
878G+FFQ, Sindoliya, Rajasthan 304502, India
Lat 26.312395°
Long 75.275812°
30/06/24 07:37 AM GMT +05:30

 **GPS Map Camera**



GPS Map Camera



Google

Sindoliya, Rajasthan, India
Sindoliya, Rajasthan 304502, India
Lat 26.312366°
Long 75.275571°
30/06/24 07:36 AM GMT +05:30

Devi
01/07/24
AEG

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड
बून्दी (राजस्थान)

विषय:- जल (प्रदुषण की रोकथान ओर नियंत्रण) अधिनियम 1974 ओर वायु (प्रदुषण की रोकथान और नियंत्रण) अधिनियम 1981 के प्रावधानों के तहत संचालन के लिए सहमति को रद्द करने के कारण बताओ नोटिस और धारा 33ए के तहत बन्द करने के लिए इंगित निर्देश/ जल अधिनियम 1974 ओर वायु अधिनियम 1981 की धारा 31 ए के तहत जारी कारण बताओ नोटिस का जवाब मय तथ्यों व सबूतों के।

सन्दर्भ:- पत्र क्रमांक 375/290 दिनांक 18.06.2024

महोदय,

आपके उक्त सन्दर्भित कारण बताओं नोटिस के जवाब में निवेदन बिन्दुवार इस प्रकार से आपकी सेवा में पेश है :-

1. बिन्दु संख्या 1 में आपने लेख किया है कि प्रार्थीया ने मौके पर यथोचित एवं हमें प्राप्त सी.टी.ओ. के निर्देशानुसार पर्याप्त वृक्षारोपण नहीं कर रखा है। महोदया हमें माइन्स पर कार्य करते हुए अभी लगभग एक वर्ष ही हुआ है जिसमें आधा वर्ष उत्पादन बन्द रह गया और इतने कम समय में पौधे ग्रोथ नहीं कर सकते हैं। इन वृक्षों को उपयुक्त मौसम वर्षा ऋतु नहीं मिल पायी। इस वर्ष गर्मी भी ज्यादा रही। इस वजह से भी वृक्ष ग्रोथ नहीं कर पाये। अभी हमने लगभग 250 नये पौधों का वृक्षारोपण कर दिया है इस प्रकार इस समय कुल 350 पौधे जिवित हैं। जिसके फोटोग्राफ्स आपकी सेवा में प्रस्तुत हैं। जो यह वर्षा ऋतु अभी शुरू हुई है इसमें हम और अधिक वृक्षारोपण कर आपके निर्देशों की समुचित पालना करेंगे।
2. बिन्दु संख्या 2 में आपने लेख किया है कि अधिभार को अव्यवस्थित तरीके से संग्रहित किया गया है महोदया, हमें अभी माइन्स पर कार्य करते हुए बहुत कम समय हुआ है, और हमारा उत्पादन अभी मात्र 2500 टन लगभग हुआ है। हमारी माइन्स में खनिज अभी भूसतह से ऊपर है उसे ही हमें प्रोसेस कर रहे हैं। आप यह तथ्य भलीभांति समझ सकते हैं कि भूसतह से खनिज ऊपर होने की वजह से ओवर बर्डन (अधिभार) हमारी माइन्स पर ना के बराबर निकल रहा है जो अभी माइन्स एरिया में ही अस्थाई डम्पिंग पर रखा गया है क्योंकि इसमें कुछ अधिभार ऐसा है जिसमें से छोटे ब्लॉक्स तैयार किये जा सकते हैं उसके बाद हम अधिभार को यथोचित स्थान पर ही संग्रहित करेंगे और थोड़ा बहुत अधिभार अव्यवस्थित था उसे भी हमने निर्धारित यथोचित

स्थान डीमाकेशन रिपोर्ट एव माइनिंग प्लान के अनुसार व्यवस्थित कर दिया है जिसकी जांच आप अगर उचित समझे तो खनिज विभाग से करवा सकते हैं।

3. बिन्दू संख्या 3 में आपने लेख किया है कि जलग्रहण नालियो, निपटान टैंक व गाद जमा करने के लिए तालाबों का निर्माण नहीं किया गया है। महोदया हमारी माईन्स पर अभी खनिज भूसतह से ऊपर है उसी का उत्पादन हम कर रहे हैं जिस पाईन्ट पर हम अधिभार संग्रहित कर रहे हैं उसके चारो ओर जलग्रहण की नालियाँ बनी हुई हैं। निपटान टैंक भी हमने बना दिया है गाद अभी हमारी माईन्स पर नाम मात्र की हो रही है जिसे अभी तक तालाब में संग्रहित करने की आवश्यकता नहीं जान पडी है। फिर भी हमने गाद संग्रहित करने के लिए गड्ढे को बना दिया है।
4. बिन्दू संख्या 4 में आपने लेख किया है कि जल छिडकाव व संसाधन नहीं पाये गये। महोदया माईन्स पर उचित स्प्रिंकल सिस्टम (रेनगन) लगा हुआ है व कार्य कर रहा है। इसका हम समुचित रख रखाव करते हैं और समय समय पर काम में लेकर उत्सर्जन की रोकथान करते हैं। जिसके फोटोग्राफ्स आपकी सेवा में प्रस्तुत हैं।

माननीया महोदया, हमे आपका ध्यान दिनांक 14.05.2024 की संयुक्त समिति द्वारा किये गये निरीक्षण पर दिलाना चाहेगे। अगर संयुक्त जांच समिति को कोई कमियाँ नजर आयी हैं तो हम उसमें यथोचित सुधार कर चुके हैं। हम आपको विश्वास दिलाते हैं कि हम हर गतिविधि सीटीओ की अनुपालना अनुसार करने का भरसक प्रयास कर रहे हैं एवं करते रहेगे।

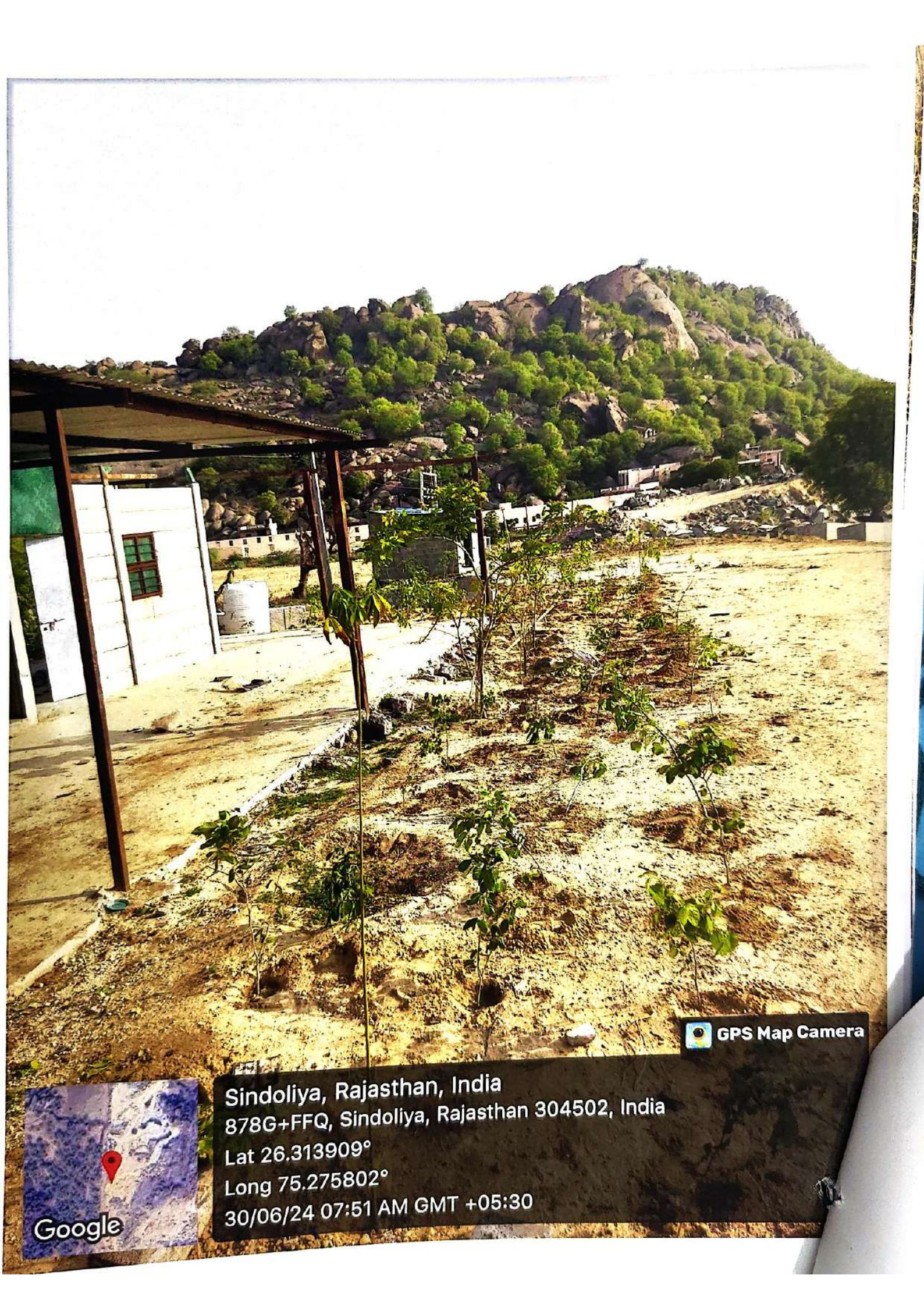
अतः जवाब नोटिस प्रेषित कर मान्यवर से निवेदन है कि आप द्वारा भेजे गये नोटिस की कार्यवाही को ड्रॉप करने की कृपा करे।


स्थान बु-4

दिनांक 1/07/2024

प्रार्थी

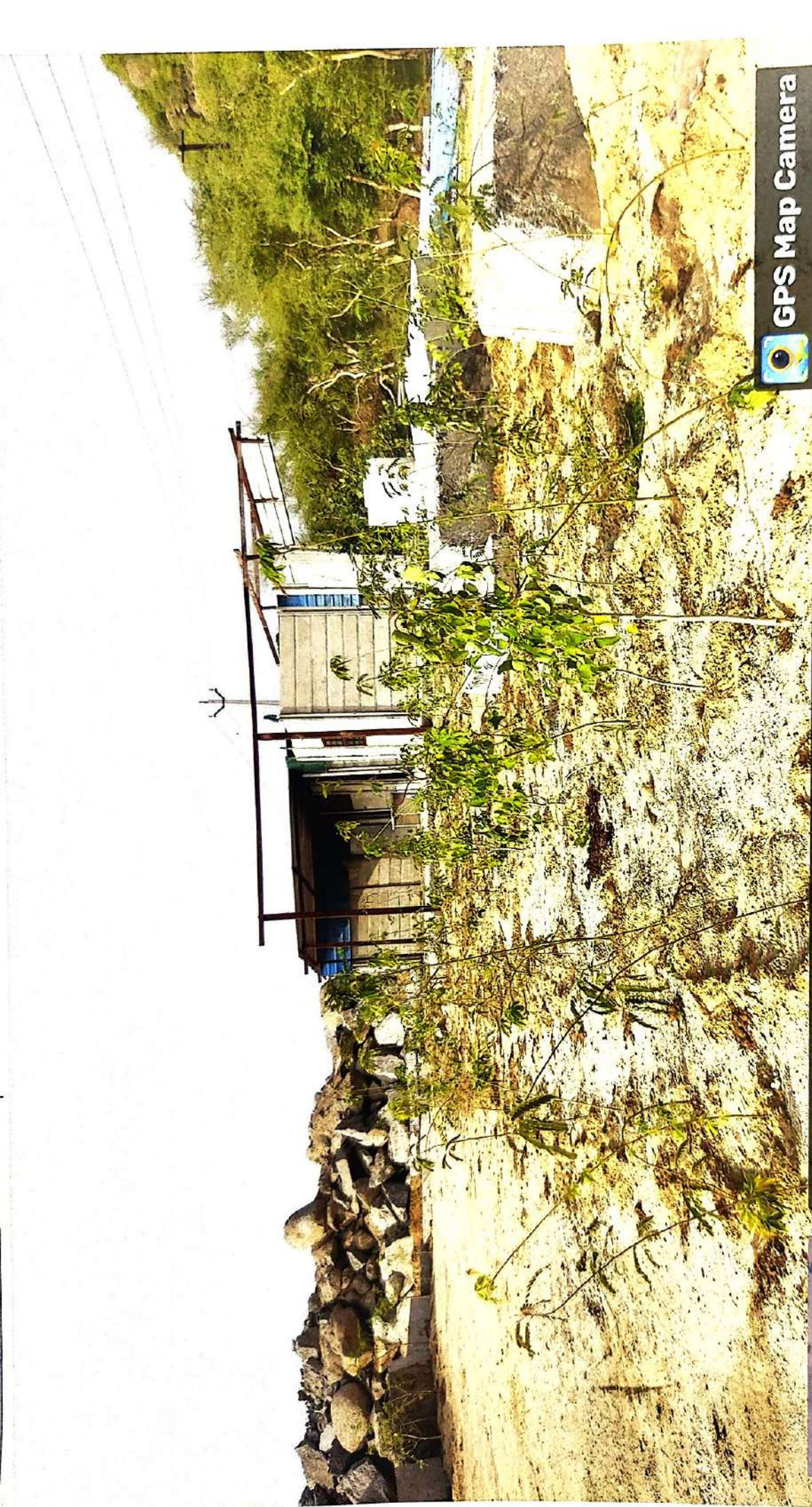
मि-बालिका मि-नरस



 GPS Map Camera

Sindoliya, Rajasthan, India
878G+FFQ, Sindoliya, Rajasthan 304502, India
Lat 26.313909°
Long 75.275802°
30/06/24 07:51 AM GMT +05:30





GPS Map Camera



Sindoliya, Rajasthan, India
878G+FFQ, Sindoliya, Rajasthan 304502, India
Lat 26.31418°
Long 75.275812°
30/06/24 07:49 AM GMT +05:30